(श्री इकवाल सिंह)

ग्रामीण क्षेत्रों का विकास न होने से ग्रामीण शिक्षित बेरोजगार गलत सस्ते की और भटक गया। उसका दिमाग रचनात्मक कार्यों में न लगकर दूषित व गलत गतिविधियों में जा लगा । इन शिक्षित बेरोजगारों व्यक्तियों को सही रास्ते पर लाने के लिए ग्रावश्यकता इस बात की है कि देश के सभी पिछडे ग्रामीण इलाकों का औद्योगिक विकास किया जाए।

मैं यहां पर एक ग्रीर बात कहना चाहता हं कि हमारे बजट में जहां पर जम्मु-कश्मीर ग्रीर हिमाचल में स्पेशल हालीडे इन इंडस्ट्री की स्कीम दी गयी है वहां पंजाब में जो कि इस समय बहुत जरूरी थी इस बार फिर मही दी गयी है। इसके लिए भी महोदया ग्रापसे विनती है कि सरकार से यह कहा जाए और इसको लाग किया जाए ।

पिछडे हए क्षेत्रों में उद्योगों का विकास न होने से शिक्षित नवयुवक ऐसे अवैध कार्यो को करने की स्रोर अग्रसर होते हैं जो देश व समाज के लिए हितकर नहीं है। सरकारी तथा गैर-सरकारी एजेंसियों द्वारा शिक्षित बेरोजगारों की समस्या को हल करने के लिए खब जोर का ढिंढोरा पीटा जाता है लेकिन व्यवहार में इस समस्या का समाधान करते के ठोस उपाय नहीं किये जाते और न हो ग्रामीण इलाकों में उद्योगों के विकास पर वल दिया जाता है लेकिन सच तो यह है कि देश के समस्त भागों में लाखों की संख्या में शिक्षित यवक बेरोजगारी की लाईन में खड़े हैं। इस समस्या का समाधान करने के लिए किसी काध्यान नहीं जा रहा है जो कि बहुत ही चिता का विषय है।

शिक्षित व्यक्ति जब रोजगार नौकरी की तलाश में निकलता है तो उसे अनेक कठिनाइयों का सामना करना पड़ता है। कहीं नौकरी में आरक्षण की नीति बाधक बनती है है तो कही रिश्वत व भ्रष्ट तरीके बाधक बनते हैं तो कहीं बड़े-बड़े लोगों की सिफारिशें उसके रोजगार पाने में बाधक बनती हैं तो कहीं देश भाई-भतीजाबाद व वंशवाद की स्थित उसके रोजगार को प्राप्त करने में द्वाधक बनती है।

महोदय, जिस प्रकार प्रत्येक देशवासी को स्वतंत्रा उसका जन्म-सिद्ध श्रधिकार है, उसी प्रकार से रोजगार प्राप्त करने का अधिक:र प्रत्येक नागरिक को है। शिक्षित रोजगारों में बी ए.एम.ए., बी. एस. सी., एम.एस. सी,पी एच डी बी एड पास व्यक्तियों की संख्या बहुत ज्यादा है इसके ग्रलावा मैटिक व इण्टर पास व्यक्तियों की संख्या भी बहुत ज्यादा है। शिक्षित व्यक्तियों का जीवन निराशा से भरा हुग्रा है । मानवीय मृत्य गिर रहे हैं तथा नवयुवक भी ग्रपने नतिक मृत्यों से गिरता नजर आ रहा है क्योंकि उसके पास शिक्षा होने के बावजद भी रोजगार का साधन नहीं है। परिवार को पालन-पोषण करने का कोई साधन नहीं है ग्रीर है न ही सरकार से उसे कोई बेरोजगारी भत्ता मिल रहा है।

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महोदया, यदि समस्या का समाधान करना है तो सरकारी तथा गैर - सरकारी क्षत को गहराई से विचार करना होगा और शिक्षित बेरोजगारों की समस्यया का समाधान करने के लिए ठोस उपाय करने होंगे। यदि इसका समिति समाधान शीघ्रता से नहीं किया गया तो एक दिन ऐसा आएगा कि शिक्षित नवयुवकों के बीच एक ऐसी जिद्रोह की स्थिति का जन्म होगा जिसको कि कंट्रोल करना बडाम श्किल हो जाएगा। थैंक्य।

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : अब सदन की बैठक बाद दोपहर ढाई बजे तक लिए स्थगित की जाती है।

> The House than adjourned for lunch at twenty-four minutes past one of the clock

The House reassembled after lunch at thirty-four minutes past two the clock, The Vice Chairman (Shri Md. Sailm) in the Chair

- I, DISCUSSION ON THE WORKING OF THE MINISTRY OF COM-MERCE
- IT. CLARIFICATIONS ON THE STATEMENT MADE IN RAJYA SABHA ON THE 10TH MAY 1993 ON U.S. ACCION DESIGNATING INDIA

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PRIORITY FOREIGN COUNTRY UNDER ITS SPECIAL 301 LEG-ISLATION

THE VICE-CHAIRMAN (SHRI MD SALIM): Now the Discussion on the Working of the Ministry of Commerce, Mr. Yashwant Sinha to begin.

SHRI YASHWANT SINHA (Bihar): Mr Vice Chairman, Sir I have a clarification to seek in the beginning. I find from the order paper that listed in it is also clarifications on the statement on Special 301 which the Minister made yesterday. I seek your direction Mr. Vice Chairman, whether you like us to talk about it while discussing the Ministry of Commerce or to seek clarifications separately at a given time after the Discussion on the Ministry.

THE VICE-CHAIRMAN (SHRI MD SALIM): That will be taken up separately because the speakers are different.

SHRI CHATURANAN MISHRA (Bihar): But Members are free refer to 301 because the Discussion is on the Commerce Ministry. Members cannot be restricted.

VICE-CHAIRMAN (SHRI THE MD. SALIM): Not restricted. They are free to do so. But we cannot restrict others who are not speaking this Ministry but are seeking clarifications on Special 301.

CHATURANAN MISHRA: SHRI The subject is so vast. They are free to speak on what they like.

SHRI YASHWANT SINHA: Vice-Chairman Sir, let me first state that I deem it a great honour to open this debate on the working of the Ministry of Commerce here in this House today. The Commerce Ministry occupies a pride of place in the Ministries of Government of India. In the entire new economic policy

of the Government, I think; the one Ministry which is the most important Ministry, the one Ministry where the success of the new economic policy has to be demonstrated the most, is the Ministry of Commerce. whatever little I know of the working of the Minitry of Commerce, of the direction of India's exports and of the performance of India's import trade during the last almost three years that this Government has been in power; I will begin by saying that it is in the performance of the Ministry of Commerce that the failure of the new economic policy of the Government is the most maifest. It is here that the whole policy has come home to roost and has produced no results.

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Mr. Chairman, I begin by referring to the trade policy statement. It is important to recount this because within a fortnight of the new Government coming to power in June of 1991-they took power, I think on the 20th or the 21st of June-on the 4th of July the then Commerce Minister came out with a policy statement on export-import trade. All this was consolidated later consultation with the Ministry Finance. On the 14th, I think, or the 13th August 1991 he presented a comprehensive statement on policy to Pariament. I would like to read briefly from that policy statement. The then Commerce Minister said:

"The export momentum built up during the period 1986-87 to 1989-90"

They have very carefully chosen this period.

"...when India's exports grew at an average annual rate of 17 per cent in terms of US dollars was lost in 1991 when export growth decelebrated to only 9 per cent in US dollars."

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[Shri Yashwant Sinha]

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and then "exports in April-May, 1991 have actually shown a decline of 5.8 per cent." "The restoration of the viability of our external payments situation was the most urgent task and to this end the Government announced a policy package on the 4th of July." The avowed phjective of this policy was to give a push to our exports. This is what it was.

The Annual Report of the Commerce Ministry which has a Preface by the present Minister of Commerce says:

"Trade policy occupies a central place in our economic restructuring."

He admits what I said in the beginning, and then, paying himself a compliment he goes on to say:

"The new export import announced for the period April 1992 to 31st March, 97 marks a watershed in our trade policy. The basic philosophy of the new policy is that foreign trade flourishes in an atmosphere of freedom."

The basic philosophy of the new policy is that foreign trade flourishes in an atmosphere of freedom. I am leaving it at that as far as the new export_import policy is concerned, because I would like to refer to it a little later in my speech. But in his Forward the then Chief Controller of Imports and Exports on this export-import policy echoed the sentiments of the Minister and said: "The fundamental feature of the new policy is freedom."

Now, I would like to go on to the Acqual Report of the Ministry again. because these are important pointers to the whole mental frame of present Government which has carried out all these policy changes. Here the Commerce Minister says in the Preface: "The future direction of the policy will be to prune these negative lists so that they contain

only those items where exports Oi imports are to be regulated on ground of safety, security, environment and the like." So, the export-import po licy objective is only to restrict im ports or exports to suit these ends these considerations: Which are Grounds of safety, security, enviror ment and the like. It means the Gov ernment has given a complete go bye to such mundane, irrelevant con siderations as foreign exchange, such mundane irrelevant considera tions as the health of the domesti industry, the indigenous angle. Thes are not important policy parameter before the Government. The Government will restrict imports and export only in areas concerning the securit of the country, the safety of the coun try and other such considerations These are issues which will determin the policy of the Government. Now why I am taking a little time of th House on this is because I am glad Mr. Pranab Mukherjee, the Cabine Minister for this has come. He is a old hand in the game. He has serv ed under various Prime Ministers and he himself has been both in the Com merce Ministry as well as in the Fin ance Ministry, the architect of th policies that he is now compelled to dismantle and dismember and to spea sympathis in their support. I can with him, I can empathise with him I have all my feelings for him, beca use here is a very embarrassing situa tion for him. I have great hopes from him and I have told him in persona discussions also, because he is an old guard. I think he will have some feel ings for some of the policies which the Government of India has followed successfully in the past. Therefore, am reminding him that the new poli cy parameters are completely divorced from the reality of the situation Therefore, it is that all he avowed trade policy objectives of the new have not been fulfilled. So, going bac to the point that I was making that the measures mentioned in the trade policy statement which the Government adopted on 4th July 1991 ,and put together in a policy statemen

before the Parliament on 13th August, 1991-we are in 1993 today-have not done anything to contribute to the promotion of exports. Why is it dangerous? It is dangerous because the predicament that we are facing today is largely because such policies were followed in the past in the decade of the 80s, especially in the later half of the 80s. Therefore, we got into these problems. And if the Government of India continues to follow the same policy, continues to insist making the same mistake, I have doubt in my mind that we will proceed towards the same dangerous situation. Mr. Vice-Chairman in this context, I would like to refer, for instance, to the position that was there am saying it because briefly non-Congress (I) Governments were power, it is very easy now for the present Government to put all months or six blame on the four months that we were in power or on the eleven months that the National Front Government was in power and say that they were responsible for all the ills that the country is facing today. But you are deliberately conceal. ing, knowingly concealing the truth and that truth appears in governmental document here and there, if one looks at them carefully.

Mr Vice-Chairman, look at the tra-What de imbalance was the 1979trade or trade deficit in 80? It was Rs. 2.725 crores. That was what it was. What was it in 1980-81? In the first year of the dangerous decade of the Eighties, it was Rs. 5,838 crores Subsequently, I am going to read up to 1989-90, Rs. 5,838 crores. Rs. 5,802 crores, Rs. 5,490 crores, Rs. 6,060 crores, Rs. 5,390 crores, Then, I will go to 1985-86, it goes up to Rs. 8,763 crores then Rs. 7,644 crores. then Rs. 6.570 crores then Rs 8.003 crores. In the last year of the Seventh Plan, 1989-90 it was Rs. 7,735 Now these figures crores are Economic Survey of from . the India In the Government ηf its narrative portion. what does say? The the Economic Survey Economic Survey says, "This performance is marked by a∙ high dollar trade deficit ٥f about

billion per annum during the last five years.' They include the last five years". They include other areas also. Now when you talk of the buoyancy of exports in last years of the Eighties, then, you are deliberately concealing the fact that there was a greater buoyancy in imports; and that India incurred year after year an unsuitable dangerous trade deficit. Mr. Pranab Mukherjee is in the best position to understand this particular thing because he had also been the Finance Minister. It is that unsustainable level of our trade deficit and current account deficit which caused all the balance of payments problem which the country is facing today. If we embark on the dangerous path again, then, I ďο not want to be a gloomy prophet of doom, but I have no hesitation saying that the cuntry will face the same difficult situation even in future. What are the indications? Vice Chffiairman, here is the report of the Parliament Standing Committee on commerce. Now what they say? What does the Annual Report of the Ministry itself say? "We have but 0.41 per cent of the total global trade." That is the harsh truth. That is the insignificance to which this country has been reduced over the years. The obective which has been set is 35 billion of exports by the end of the Eighth Plan. The export growth rate up to the last financial year, up to January-April, was only 2.2 per cent. I do not know whether the Minister has got the figures for the whole year, but this is what it was whereas the import growth was huch higher 13.6 cent 13.14 per cent in dollar terms. o£ this That is because of dollar 3.5 trade gap ning billion up to that period The estimates are it might go up to dollar 5 billion. As far as the last financial year is concerned, some people say it might go up to dollar 6 billion.

Now, exports have not picked up. This is 2.2 per cent or 2.8 per cent or 1.8 per cent, whatever may be the ultimate figure. This growth rate is against a negative growth rate.

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the previous year. So when you are talking of this growth rate, it is meaningless. This growth means nothing at all. You have adopted policy, "Give all the freedom in the world to the exporters, to the Indian industry, to everyone exporters and importers." You have also mentioned in your various documents that one of the reasons for the shortfall exports or for exports not picking up was the import compression which had to be adopted in the light of the balance of payments crisis. Now have challenged this in this House and I would like to repeat it. There is no empirical evidence that import compression has led to the deceleration in industrial growth or in the deceleration of exports. And Pranab Mukherjee happens to continue to be the Deputy Chairman of the Planning Commission. He has a vast machinery at his disposal. ask you, I request you, to kindly order a study of this. Let some group study this. I would like to be faced with empirical evidence to suggest that this import compression which reduced our trade deficit so considerably in 1991 has led to export deceleration. We were having in the Qu. estion Hour, Mr. Vice-Chairman, a discussion on the import of raw silk. Why is it that from 'nil' the import of raw silk went up to 40 tonnes? When we are talking of the fact that there should be a restriction on imports, this is what we mean. Your domestic silk producers, your weavers, are suffering. And, here, we spent lakhs and millions of dollars in order to import raw silk which is not a necessary import from China and from Brazil. When we made import compressions through fiscal and monetary measures, it is precisely this kind of import which was sought to restricted. Mr. Vice-Chairman, would like to quote here the report of the Standing Committee. It is not the report of one particular party. It is a report of all the parties which are represented in Parliament. that report says that unrestricted imports are bound to adversely affect

our balance of payments and selfreliance which is one of the stated objectives of the Import-Export Policy. And they stay, "The Committee regrets to note..."—which is a very strong condemnation coming from a Parliamentary Committee-"that there is developing in the country an overwhelming tendency in favour of import culture. This has spread consumerism leading to weakening our self-reliance." This is the report of the Standing Committee. So the name of export promotion, what the Government is doing is, import promotion What you are doing you are creating a new psychology of people depending on imports. elite consumption, of a totally distorted picture of the economy, unnecessary imports, unrestricted imports. And when, Mr. Commerce Minister, you restrict the list of negative items or restricted items in your Trade Po. licy which is valid for the next five years one hopes, you are giving freedom to the importers to import items (1) which are going to hurt domestic industry and (2) which are not required by our economy. You restrictive had handled a far more import trade regime and you handle, it successfully in the past. If Indias exports have gone up from the Rs. 600 crores to whatever is figure now - Rs. 33,000 crores Rs 38,000 crores - today then there is no reason why all the policy parameters of the past should be so smugly, so callously, ditched. Mr. Vice-Chairman, therefore, the point I am making is that the whole direction of this New Trade Policy is and one hopes that it will be possible for the hon. Commerce Minister take control of the situation and make sure that this does not cause the kind of damage which it is bound bound to cause.

Now in the matter of exports, I am quoting from the Standing Committee. What have they said? We have advertised, with great fanfare, that the exchange rate policy of the Government, the complete liberalisation the complete convertibility, in

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this year's Budget, is a great achievement. This is the most shining achievement of the Government and all this has been done starting with the screamlining of the Exim Scrips in 1991. The partial convertibility full convertibilities on the trade account are sought to be justified on the ground that these are going to help our exports. Now, Mr. Pranab Mukh. erjee should know better than anyone that the exchange-rate adjustment policy is a debunked theory in international trade. Nobody believes any more that if you change your exchange rate, if you adjust your exchange rate, your exports are going to pick up. We have done that adjustment and we have pushed up the price of the dollar to Rs. 32, today and the 'hawala' is at Rs. 37/- or Rs. 38/- or Rs. 40/-.

SHRI JAGESH DESAI (Maharashtra). It is at 39 rupees.

SHRI YASHWANT SINHA: Mr. Jagesh Desai tells me that it is 39 rupees. Now, if this be so, if this is the kind of devaluation which has taken place, almost 100 per cent devaluation of the Indian rupee. after that we achieve a growth rate of 2.2 per cent in exports, is policy justified? What has the Standing Committee said about it? Standing Committee, after due condeliberation sideration and says: diff-"This variable performance in erent categories of product groups would lead to the conclusion across the board measures of devaluation etc. have not helped export performance" and if I might they are not going to help them even in future. It as going to be the same story of disappointment and frustration if we continue to follow policy.

Now Mr. Vice Chairman, why is it that we have embarked on this path? Why is it that we are now liberalising at a mad pace? Why is it that we are all debunking, we are denigrating that that was considered valuable, was considered worthy in our tem? The simple answer to that, as

we have said in debates on economic policy is the fact that we are acting under pressure. We are told that this is the line which India must adopt. This is what it amounts to. We are from the World pressure under are under pressure Bank; we from the IMF; we are under pressure from the Asian Development Bank whether and the policies. they Budget the are policies in orwhether they are policies in the Ministry of Commerce, are being dictated from abroad and Mr. Vice-Chairman, this is the why we are following policies which are not going to lead us to Eldorado. They are only going to lead us to disaster. Now just take one more example of this Annual Report of the Ministry of Commerce.

There was a time when the stock market prices were going up. Then every Minister in the Finance Minis-Ministry including the Finance ter, was vying with each other come and claim before Parliament, before the people, before every forum in this country and abroad that the increase in the stock market prices was because of the liberalisation of economic policies of the Government when that policy had nothing at all to do with what had happened in the stock market. Similarly, what does the Annual Report of the Min. istry of Commerce say? It "Consequent upon the positive liberundertaken alisation measures this Ministry, exports have shown an improvement this year as compared to the corresponding period last year." Now, Mr. Vice Chairman, corhave responding period last year, I already told you, was a year which there was a decline in exports. What satisfaction do you want to draw by saying that we have export growth of 2.2 per cent against a projected growth of 13.6 per cent or whatever was the target fixed for the Eighth Plan and we have aiready lost that? Do you think we will ever reach 35 billion dollars by end of the Eighth Plan? That appears

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to be a very unlikely target. But again, what is it which the Commerce Ministry ought to do? I think I have no hesitation in saying that the Ministry of Commerce is barking up the wrong tree. I have said it in a debate earlier when Mr. Pranab Mukheriee's predecessor was here in this House. I said that there is a tendency on the part of the Ministry of Commerce to explain away its failure. If there is any deceleration, if there is shortfall they will find hundred reasons why that shortfall has taken place from President Clinton to the last cobbler in Agra. But if there is any little success with which Ministry of Commerce or its policies have nothing to do, then they will be the first to rush and claim credit for it. This is the tendency in Ministry of Commerce. For God's sake, please get rid of this tendency. Please look deeply, carefully into what ought to be done. There are a lot of things which ought to be done. But one thing which I would like to emphasise is that along with micro approach there must be a micro approach. Unless you adopt a micro app. roach, a firm-by-firm, a product-byproduct and a market-by-market approach, your export targets have absolutely no meaning because ultimately if we say that we want achieve an export growth of this percentage and we want to have export growth of 5 billion dollars or 3 billion dollars in the next financial year, this incremental trade must be fixed as a responsibility or all those star trading houses and non-star trading houses and on all the categories you have created amongst export houses. You must be able to your exporters, you must be able to discuss it. You have a plethora export promotion organisations. Now what I would like to know from the hon. Minister of Commerce is whether such exercise has been done in Ministry of Commerce. There are the healthy industrial houses, there industrial the strong, competent houses in this country. What is their contribution? What is the contribution of the public sector? What is the contribution of the small scale sector and what is the contribution of the foreign collaboration company? I don't have the figures. I could get the figures in a hurry but I know this from past experience that the contribution of the small scale sector is a very significant contribution; the contribution of the public sector is a very significant contrbution. are some honourable exceptions among the large industrial houses in the country which are doing export but, by and large, the biggest culprits on the export front are those who are in the 'large' category and those who have the advantage of foreign collaboration. They are the ones who are not contributing to the country's export efforts. They are here only to exploit our domestic market and there is no reason, Mr. Vice-Chairman, why they cannot be forced to make more and more efforts and really significant contribution to our export effort. So the point I making is call them. Call all your industrial houses, call your exporters, call your export houses and sit down with them. Give the task to Export Promotion Councils. Ask them to bring to you a list of what is going target be the export 'A' or exporter export house 'B' in relation to market 'C', in relation to product 'D' what is it going to be in a period of time, in 1993-94, 1994_95, 1995_96. Now you have five-year policy of export-import. Ask the them to give you a target for next five years and it is only then, ifter you have broken if down exporcr-wise, product-wise, country-wise, that you can monitor it properly. assistance you can give them the that the need and you can ensure that our export targets are fulfilled.

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There is another area Mr. Vice-Chairman, to which I would like to make a reference because I have recently written a letter to the hon. Finance Minister on this and I think that is an area where we are missing a lot of opportunity. Somebody brought it to my notice recently that in project exports these is tremendous

possibility and project exports is one area where there has actually been a decline. If you look into the figures given by the Standing Committee in its Report, then you will find that project goods have actually declined in the last financial year over previous financial year by 28.3 per cent. Now why has this situation come about? This has come about because the entire procedure for project exports, despite all the claims of liberalisation which this Government has made so far in 2 and half or 3 years is something which does not apply to project exports and this is one area, Mr. Vice-Chairman, where I said there are tremendous opportunities. The Committee, instance said, "The Committee understands the consultancy and project exports are entitled to only 50 per cent of the benefit under income_tax as compared to other exports. The Committee sees no rationale for this discrimination, particularly because Indian Intellectual Properties can be utilised to earn foreign exchange on a much larger quantum than present. The incentives given for projects and consultancy should therefore, at par with other exports." Then they go on to talk about project exports. That is why I don't want to go into the details. But the point I am making is that this is one area where it is possible for India, given the stage of development in which we are, to make a solid contribution and there is no reason why we should not take advantage of it and there is no reason why the Government should not look into this and make potential exploit the sure that we which is available to us.

Now, Mr. Vice-Chairman, there are many other areas but in view of the limited time that is there at my disposal. I will not go into all those areas. I will merely touch two or three other important points which, to my mind, are of extreme importance and which require careful consideration for our

future as a nation. The first is in regard to international trade negotiations. As far as the Uruguay Round is concerned, we have repeatedly pointed out to the Commerce Minister and to the Government in this House and outside and I would like to repeat it that there is no reason why the Government should shy away appointing а Joint Parliamentary Committee on the Uruguay Round of trade negotiations. This famous Dunkel draft was given in December 1991. The whole of 1992 has passed and there has been no agreement, not because we were creating any difficulties. We were lying prostrate. We were there helpless. We were prepared to eccept anything.

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जैसे हिन्दी में कहते हैं: लात, जूते, घुसे जो मारती हो...

We were prepared to accept their blows but it did not come to We were saved by a conjunction factors abroad because the EEC and the US could not come to an agreement and there was presidential election in the USA. A whole year has gone by There was a danger that the GATT round might be brought to an end immediately after the assumption of office by the US President sometime in February or March But, fortunately or unfortunately for us, the new US administration has taken a view that they would like to look afresh at the entire Dunkel draft and, therefore, the likelihood is that the whole thing will remain pending and it is only towards the end of the year that something might emerge. As far as we are concerned. I am completely unable to understand the point of view of this Government which is only waiting for foreign impulses as if we cannot do anything. It might be finalised in March 1993 or April 1993 or it might be finalised at any moment of time. So, we are not in a position to take any initiative. I was listening to the speech in the Rashtrapati Bhawan—the hon. Commerce

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Minister was also there-of the Tanzanian President. What was the Tanzanian President saying? He was saying, "India has been the leader of the Third World. We expect India not only to come to the rescue of a country like Tanzania but we expect India to take the leadership of the Third World". This is the leadership which came to us naturally This is the leadership which Mr. Pranab Mukheree, as the Minister of Commerce, as the Minister of Finance, has assumed in his personal capacity, in international fora and he has led the Group of 77 in pointing out or projecting our point of view. Now why is it that suddenly India, a mighty, a great country which used to occupy a position of pride, a position in of influence, a position of power, whether it is GATT or UNother international CTAD or any forum, has become so helpless? Why is it that today we have suddenly became so helpless that we have to depend on President Clinton to save us, if at all, and we can't take any initiative on our own? Why can't the Government appoint a committee? The US Congress is in a position to influence the US policies The US Trade Representative says, "we have to satisfy the US Congress and that is why we must take action against India under Special 301". That is something to which I shall come a little later. Why is it that the Parliament of India cannot be taken into confidence? Why is it that the Parliament cannot give direction to the Government? Why is it that the Parliament will not be listened to by this Government? I am saying this with all seriousness the Uruguay Round I am talking basically of the patent system, patent law of 1970, in the context of Special 301, in the context of the Uruguay Round of discussion. saying this not merely as a question. It is a very shortsighted view to take that it might lead only to an increase in drug prices in his country and, therefore, we should not accept it or ask for some safeguard in regard to drug prices.

Mr. Vice-Chairman, if I could take a little time of the House in telling you what exactly is involved, what is it that the Dunkel proposals tell us? What is it that the developed countries are wanting India to do? What is the manner in which they want the famous Act of 1970, which has been responsible for our economic growth and economic self-reliance changed? What is it that they want changed? Mr. Vice-Chairman they want that along with process patent, we must also have product patent. In other words, if these spectacles can be made by one process it is possible under our law for somebody else to discover another process to make the thing. But if you go for a product patent, then this product is patented and any alternative route to that product is bared. Therefore they are insisting on product patent. Then, what should be the period of patent? cording to our laws, present laws, as far as engineering goods and such other items are concerned, the period of patent will be 5 to 7 years. As far as chemical goods, drugs, etc. are concerned, it will be 12 to 15 years. Now, they are insisting that it should be 20 years across the board for patented products. This is the second point. The third point is in regard to the definition of working of patent. In our law importation is not working. The patent holder must come to this country and set up shop here. He must manufacture that product In the new dispensation importation will amount to working. So, a foreigner; will take a patent; he will not manufacture that iem here. He will continue to import for 20 years, the period for which he has a patent; and that will qualify as working of the patent; and we can do nothing about it He will produce it there and export it to our country.

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The fourth point is in regard to the reversal of the burden of proof. It is a golden law of jurisprudence that the burden of proof will be on the prosecution all the time. In this particular case, we are saying the burden of

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proof will be on the accused on the defence. They will have to prove that he has not pirated a patent. How can he prove that he has not pirated a patent? He does not know about the patent, If I do not know about item, commodity, anything, how can I say that I have not stolen it? This is the reversal of the burden of proof. Then in our case, in our patent law, there is this compulsory licence of There is a concept of public interest. The Government retains the right under our patent law to ask a patent-holder to make available his patent to any other person in public interest on paymen of a suitable comaccording to pensation. This, Dunkel proposals, according to developed countries, will become justiciable. He can drag you to a court of law. He can see that you don't get his patent and that he coninues to have a monopoly.

Then, what is patenting? According to the British law, all the laws in the world, patenting will relate to invention. By that logic patenting living organisms is forbidden. Harvard mouse has been patented, genes have been patented, varieties have been patented, seeds have been patented. Therefore, there is a great danger. The whole field of frontier science of bio-technology is now before us. We have made a lot of progress in this field. If we accept the Dunkel proposals, then patenting of living organisms, patenting of discoveries, patenting of all the discoveries in bio-technology will become their right and we are going to suffer a great deal because our research and development, our science and technology will receive a knock. That is what it is. By the same token, atomic energy will also be brought with in the purview of patents.

The worst, Mr. Vice-Chairman, is the full system of cross linkages of punitive action. It is not merely with. in the GATT, it is not merely if you violate IPR norms it is not merely in

the field of trade-of goods and merchandise-that they will retaliate. They want a cross linkage to be estabhshed with the World Bank and the IMF. This whole settlement, dispute settlement machinery in the GATT is going to go completely wonky is going to acquire a completely new character. A developing country like India, once it is accused of patent violation, will be hauled over the coals not only before the GATT but they can shut us out of the World Bank, the IMF. the Asian Development Bank and all such assistance. Now, these are the dangers. Look at it. It is not a simple case. If you take it individually—the process patent with the product patent may not appear to be difficult. And take the period of patent it may also appear to be that difficult. But if you look at the whole thing, these eight or nine points that I have mentioned, together, it is a very, very dangerous situation and I do not know-I am being quite candidhow many people even in Government are understanding the implica-Mukherjee \mathbf{Mr} was kind enough to call us. We had a discussion with him and we told nim, "Please have a Parliamentary committee to go into this matter" had his reservations. I would like to repeat it to him, Mr. Vice-Chairman. through you. Even today, there is time. Let us have a Parliamentary committee. A Parliamentary mittee must be able to go into this matter in great detail and set the guidelines for the Government. if you continue to dither. continue to vacillate, if you continue to think about it, then, it is going to lead to a situation where the day President Clinton makes up his mind—and he appears to have made up his mind—that will be the day of doom for India, And, with all the emphasis at my command I am telling you not only on behalf of many of the Opposition parties here whose mind I know but I am saying it on behalf of many of the Congress Members also whose mind also I know, don't

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take this House for granted. As far a ine miedecidal Property Right are concerned, Mr. Commerce Minister. let a signal go that this is not negotrable. This is not negotiable. We shall not negotiate on the 1970 Act. There were two Joint Parliamentary Committees. It took 20 years for this country to arrive at that Act and pass it through Parliament. Let us not fiddle with it Let us not play small, little, games with it to satisfy our foreign masters sitting somewhere. This is something which is not negotiable. This is something which the Government must understand. And even if concessions are made, compromises are made, in any international fora, I have no hesitation in saying with all the emphasis at my command that we shall not let it pass muster in Parliament. Here, you are going to face a very difficult situation and you will face a revolt from your own Members. even Now, Mr. Vice-Chairman, in whole thing about negotiation, lots of mistakes have been made in the Uruguay Round and I plead with folded hands with the Government, with the Commerce Minister, let us not repeat those mistakes in future, let us for once take a tough line, let us take a line which is in our national interest let us take a line which is in the interests of all the developing countries and let us assume the leadership which the developing countries are prepared to give us. India must once again assert itself in the internaitonal fora. India must once again lead the developing countries and tell the developed countries that we are not going to submit to any blackmail, to any to any such blandishment and games. Now, regarding this 301, the U.S. Trade Representative has decided to name India under 301 for understand priority action. And I that 80 million dollars worth of our exports under the Generalised System of Preferences have already been taken out of the GSP. This is a kind of punitive action which they

have taken. Now, it is important to explain this. This is an Act of the U.S. Congress which was first passed in 1974 There is often a confusion between the Super 301, 301 and Specrai 501. So, I will take a little time. Super 301 relates to the trade merchandise and Special 301 is something which applies to intellectual property rights services. insurance and investment. So, if they want to take action as they have taken against us, they will take action under Special 301. This provision in the U.S. Trade Law, was strengthened through an amendment in 1988 and the Special 301 came. Why did it come? Why was the U.S. Congress compelled to make this change? It was compelled to make this change because the whole U.S. approach to the international trade has undergone a change. It is no more interested because it cannot compete in trading in goods. The border paradigm as the basis of negotiations in the GATT round, in all the previous seven rounds, is now being given a go by. And why is it that they are suddenly jumping over the national boundary and coming and delving into your bedroom, so to say, and saying "what are you doing about investment, what are you doing about insurance and other services, what are you doing about intelectual property rights?" That they are saying because this is where the US's strength is today Tomorrow they may not have any interest. Today, they have no interest or very little interest in goods, in merchandise. They have an interest in investment because they feel that they can continue to export these services, these patents and make money. Now this is the reason why the Special. 301 was introduces in 1988 and the US has now taken action against India. And what is it that someone, a petty official in the US Embassy, has given a statement which appeared in today's Hindustan Times where he has put it conservatively? It says. "The infringement by us of the US patent laws, of pirating, is costing the US about \$ 40 million annually." Now, there is no official figure. I would like to ask the Commerce Minister in all humility whether his Ministry has done any exercise to find out if there is any truth in the US allegation that we are piraing their patents and if we are pirating then, why it is that we cannot take action under our exlaws. Why is it that the isting US, the aggrieved party, cannot come before our courts and file a case against us? Why is it that they have to pressurise us, they have to twist our arm, in order to have a totally new patent regime?

Mr. Vice-Chairman, here I have a report. This should be guite revealing. I have brought this document because I happened to be in Washington last year, to be exact, on 8th June, 1992 This is a report of the Japanese Government on unfair trade policies of the major trading partners. India does not figure because we are not a major trading partner of Japan. This report chronicles the Japanese perception of the US trade laws and how they are unfair. They made an analysis They had ten countries and ten parameters report which the Japanese Government has accepted, says that out of the ten parameters set by them, nine were being violated by the US trade laws. Nine of them were being violated and this country which is the international violator of all norms, has the gumption to proceed against us under the Special-301. I am sorry to be saying this, Mr. Vice-Chairman -I am not interested in US bashing-but the ugly American has never been uglier. If we had any hopes from the regime of President Clinton, all those hopes stand dashed to the ground By taking this action, which even Mr. George Bush did not take, Mr. Clinton has made his new face quite clearly visible to say that he is also as much of an imperialist as anyone else and the US today is not merely interested in Pax Americana whether it is in politics or trade, the

US is today the biggest international rogue elephant stalking the land. This is what they are and they have no business doing it. This matter is still under discussion in the GATT irrespective of the fact whether we reach a settlement on IPR or The Uruguay Round is finished. Then, now dare they impose the Special-301 in our country and ask us to go and explain to them? What does the Commerce Minister say in his statement? The Commerce Minister says, "We will contique to impress upon the US Government that these issues must resolved through a multilateral system and any unilateral action on their part is unwaranted". Take it to the GATT. You cannot take it to the GATT because the GATT does not have a regime on IPR vet But the general behaviour of the US Government is something about which you can agitate in the GATT. I would like to know why for the last four years the US has been threthe / Super-301. us under Why is it that we have not taken it to the GATT? Let us take it to the GATT Why don't we lodge a formal complaint against the US attitude? The Japanese have done it. Since 1988, some figure is here. The Japanese have taken it to the GATT. The Japanese Report says:

"It bears mention in this respect that of the cases brought before the GATT Panels from January 1980 to March 1992 of the 23 cases, 17 were against the USA and GATT violations were found in seven."

This is the international violator, violator of international nrms, and they hve made this law which is their municipal law, which is their national law and they have the gumption to ask India to come and explain! I would most humbly urge upon the Commerce Ministry, I would most humbly urge upon the Government of India: "Don't give in to this US blackmail. Don't go and explain your position to the US."

[RAJYA SABHA]

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We are not under any obligation to obey their internal laws. They can prosecute you, they can persecute you, they can haul you up their courts. But we have the international law and we have our own national laws and we have powers under them to reciprocate to retaliate, and there is no reason why we should behave like we are a Banana Republic and there is no reason why should not behave like we are mighty Republic in this world and face up to the US challenge and take world on our side.

I see no reason why there been a failure on this front. I would most humbly plead with the Commerce Minister because he has a lot of experience. There have been failures in the past. But he knows intricacies of international negotiations and, so, there is no reason why we should lose hope and there is no reason why we should not take courage in our hands and remedy the damage which is being sought to be done. Therefore, Mr. Vice-Chairman once we have that attitude, then whole talk of globalisation, the integration of our economy with world economy, all this new idiom which has crept into our economic thinking, we will find, does wash. It does not wash because nobody is interested in integrating with you, nobody is interested in seeing that you go global. There is a lot of difference and I am sure the Government knows the difference between internal liberalisation and globalisation. I am all for internal liberalisation. Give strength to your industry so that it can compete with world. But there is no point in asking them to swim when they are even able to move their hands. This will not help the country and it is only going to do damage. And if you are doing it under pressure, it time you stood up manfully against such a pressure and asserted our economic sovereignty, asserted our independence. There is no better opport-

unity and there is no greater test of this will than our response to the Special 301 that the United States has sought to impose upon us and it is where the will of the Government will be tested and once we take that fight, Sir I have no doubt that lot of truth will dawn upon our Government and the bankers that they have put on their eyes, the blinkers that they have sought to put on our eyes and the eyes of the people will vanish automatically.

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With these words, Sir. I would very humply plead with the Commerce Minuster that he should have a relook at the working of his Ministry and make sure that the Ministry subserves the needs which it called upon to do in our system. Thank you, Sir.

SHRI JAGESH DESAI: Mr. Vice-CHAIRMAN. Sir, first \mathbf{of} all, I am verry happy that we have a very very experienced Commerce Minister. Earlier, both the Commerce and Finance Ministries were with the same Minister. I think the time has now come to suggest that these two Ministries should be with one and the same person. There is a reason for this. At present, we are facing a situation where we want to see that our difficulties regarding the balance of payments, which is the most crucial thing, are removed. this sort of situation, it is the Finance Minister who gives concessions the export trade and it is the Finance Minister who wants to see that have to borrow much less from the international organisations so that we can stand on our own legs. As such, I feel that my view-point will be considered by the Government the Prime Minister.

Mr. Vice_Chairman, Sir I am very happy that in the last one year, we have done very good work regarding our exports. But earlier, there was a move by the Finance Minister that we should try to export value-added goods. This will help create employment in our country and we shall also earn foreign exchange because of the value-added thing. But unfortunately, I am seeing the reversal of that policy. For granite, if exported in the raw state, there was an export duty. That has been removed this year. For iron ore also that kind of export duty was levied. I think, it is still continuing. I feel that the Government should try to see that exports are made of value-added goods. If something is exported in semi-processed form or in raw state, then there should be export duty on that. That will help us to some extent to get more foreign exchange.

Mr. Yashwant Sinha has made any points. And on many points. I agree with him.

AN HON, MEMBER: On many he agrees, but on many he doesn't agree.

SHRI JAGESH DESAI: Sir, I remember that when we wanted to fire the Agni missile, there was tremendous pressure from the United States of America that we should not fire it. I raised this issue in House and said that if it is not fired, then there will be an impression in the minds of the people that this Government has succumbed to the pres_ sure of America, And within one week, it was fired. This country will not succumb to the pressure of any big power. This country will always stand on its own legs. And this country will not succumb to this kind of pressure of Super-301 or Special-301 by America. Sir, I have the reply of the Commerce Minister in this connection He has given diplomatic reply. But there is much n what he has said. This issue being discussed. This is not an issue between India and the United State. This is a multilateral issue, and being discussed in the Uruguay Round of talks, and America should have taken any action. I am sure that this Government will not succumb to the pressure of America any other country. Whatever is in the interest of this country, whatever is in the interest of the masses

the country whatever is in terests or our agriculturists, that will be uppermost in the minds of Government. And I am very happy that both the Prime Minister the Commerce Minister, not once but three or four times, have told different forums that we shall preserve we shall protect the interests of the common man, we shall protect the interests of our agriculturists, we shall see that the common man can get his medicines at a price. I am sure that in the discussions at GATT, our Government will take a very firm stand. I am sure the other developing countries watching what India does. Sir, I was a delegate at the United Conference on Trade and Develop. ment in 1987. There was tremendous pressure from the United States and other countries that we should privatise our public sector. But our Government was very firm. At time, all the countries of the Third World were looking towards India. And I am very happy to say that at that time Mr. S. P. Shukla who was the Finance Secretary, subsequently was looking after this work on behalf of the Government. He firm and we said that we are going to hear these things and shall decide our policy which is the best interest of the country. am sure and I have full faith in Mr. Pranab Mukherjee; he is also a very progressive minded person, as I know him and I am sure that he will see to it that no harm is done to the common man of this country.

There are other aspects and Mr. Yashwant Sinha also pointed out about them. Small—scale industry is a major party so far as our export trade is concerned. There are exports of handicrafts to the extent of about Rs. 6700 crores. Similarly, we export readymade garments to the extent of about Rs. 6700 crores. Similarly we export readymade garments to the extent of about Rs. 4000 to Rs. 5000 crores. But the point I am trying to make is that same items are there

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for our exports and there is no change. For the last 3 or 4 years I have bene seeing the same items for exports. I don't understand why we are not going in for some other items also. Is it because there is some quota or some kind of a restriction in other countries?

[THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) in the Chair.]

Take the case of textiles. In the U.S.A. there is a quota: some cerling is there. Under the GATT proposals, they have been given 10 years period, reducing it for the first 3 to 4 years, from 12 per cent and then for 2 to 3 years, the percentage is higher. I am happy that our Government has taken a firm decision that it should be done within 4 to 5 years and that the percentage should also be increased. The Government should stick to it, otherwise our exports will be adversely affected.

I am sorry there was not enough time for me to go through the Report and other relevant papers.....

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Why was there not enough time for you? You are the only speaker from your party.

SHRI JAGESH DESAI: Actually I kept all my papers at my residence.

SHRI S. JAIPAL REDDY (Andhra Pradesh); He did not have the time to go there.

SHRI JAGESH DESAI: I will try to highlight some of the points.

As regards our exports, in 1990-91, the exports were of the order of about Rs. 32,000 crores. After the new initiative taken by the Government, the exports have gone up to Rs. 44,000 crores in the year 1991-92. As regards imports, in 1990-91 the imports were of the order of Rs. 43,000 crores and they have gone up

to Rs. 47,000 crores. Our trade deficit in the earlier year was about 10,640 crores and it has come down to Rs. 3000 crores in 1991-92. In the current year, for the 9 months' period, our imports are of the order of Rs. 47,000 crores but our exports have not gone up to that extent and they remain at Rs. 37,000 crores. So, the current period of 9 months, our exports are less by Rs. 7,000 crores whereas our imports remain at same level. Our trade deficit has gone up from Rs. 3000 crores to Rs. 10,000 crores. How are you going to make up for that deficit? What we are told is that our trade deficit will be about 6 billion dollars ir so. I do not know the latest figures. I would like hon. Minister to tell us the position as on 31st March, 1993 and whether the trade deficit which was earlier of the order of Rs. 3000 crores has gone up and if so, to what extent it has gone up. I would like to know from the hon. Minister what measures he is going to adopt to see that in future we shall be able to reach a growth rate of 15-17 per cent, which he wants to achieve. I would like to know whether we will able to do it or not.

Then in regard to the question of services, to which Mr. Yashwant Sinha also made a reference, I rongly feel that we should not accept it. It was not there carlier in G.A.T.T. negotiations. We should not accept it. Why should we accept it? If we accept it, what will be the repercussions in our country? Are we going to allow foreign companies in the banking sector? Are we going them in the life insurance allow area? Are we going to allow them in the general insurance field? Are we going to allow foreigners to companies in our country in these areas? Sir we have had a bad experience. When I spoke on the Finance Bill yesterday, I quoted some paragraphs from a report of the U.N. regarding privatisation of the public sector. I warned as to what would happen in the Third World countries. It more foreign capital comes into the country what will happen? They will jeoparuise our interests, both by their interference and their domination. It we allow them to that extent, I fear about the consequences. Let us not go back to the days of the East India Company, I am sure the Government will take of it care We should see that this sector should not be up for opened any foreign company, or, for that matter, even for any private sector ganisation in India. At least, we should not allow foreign companies in these three areas.

Then, I am happy to find that there is less export of iron ore in the first nine months of last year. We wanted that we should not export raw materials, but only finished goods. There. fore I am happy to see that export of iron ore was less in the first nine months of last year. But what about our tea export? Export of tea gone down. What efforts are you going to make to see that the export of tea is increased? The same thing in the case of tobacco, of which Dr. Sivaji always speaks. There also, the export is less. What measures you going to adopt to see that the exports of such items are increased?

About the full convertibility of the rupee on trade account, I would like the Government to again ponder over this and see whether it is going be beneficial or not. I have my own doubts on this. I had expressed doubts on this earlier also. I reiterating it again today. I feel that the earlier Government scheme in respect of export promotion—where concessions and incentives were therewill be far better. It is far better than permitting them to meet their bу quirements of foreign exchange buying it in the open market. worry here is that they will only import such items where there is high margin of profit after manufacture but they will not import items which are required for the common

man. As such, I feel that we may not have enough foreign exchange even for import of petroleum products. We may have to take it from market. In the case of buck imports like petroleum the exchange rate will go very high. This will, in turn, put our industries as well as the consumers in the hands of manipulators who will release foreign exchange only when there is a big from departments like Defence, Pet. roleum, etc. I hope the Government will look into it and see how problem can be solved.

Lastly, we have the G.A.T.T. proposals relating to agriculture, services, patents and intellectual property rights. I hope the Government will take care of it and see that they do not accept such proposals which will be deemed by the people to been accepted, as if we have yielded to prssures from big powers. That should not happen. I have full faith in the capacity of our Commerce Minister and I am sure under Prime leadership of our Minister these difficulties will be removed.

Coming to the IMF and the World Bank loan, whether it is liked or not, whether it is accepted or not. should always say that there are no conditions. I know nobody is going to agree to that, but I am happy that on two occasions we have declined the offers of the World Bank. The one was when the Railways wanted loan from the World Bank for modernisation, they had put a condition that all the six units under Railways wanted loan from the World Bank for modernisation, they had put condition that all the six units under Railways should be privatised the Government did not accept át. Our Prime Minister has sai it once, twice or thrice that we shall accept foreign collaborations foreign aid only on our own terms and conditions which are beneficial to our country. I thin that is the approach which must be put into prac. tice. Similarly, for Narmada also the [Shri Jagesh Desai]

same thing was done. I am sure we will not succumb to any pressure, and this country and the people of this country will not tolerate any kind of pressure which will humiliate us or which will be against our national

Sir, I am confident of our capacity. yet we have to go miles ahead. The picture of our exports during these 9 months has not been bright. such, the Government and the Commerce Ministry should suggest to the Finance Minister how our exports can be increased and how import of non-essential items can be eliminated. We shall all back you in this respect. If this is done, I think we shall able to check our balance of payment position. Otherwise, we shall be in a very very bad position and nobody will be able to help us.

भी राम दास ग्र**प्रवाल राजस्थान** : खप-सभाध्यक्ष महोदय, वाणिज्य मंत्रालय बारे में ग्राज यह सदन चर्चा कर रहा वाणिज्य मंत्रालय इस देश का एक प्रमुख मंत्रालय है। इसके ऊपर देश की विदेशी मद्रा ग्रर्जित करने का भार है । इस मंत्रालय को इसलिए महत्वपूर्ण समझा गया कि देश की विदेशी मुद्रा जो हमारे लिए बडी वेशकीमती है, उसके सबध सें वह नीतियों का निर्धारण करे वह ऐसी पद्ति चलाए, जिससे निर्यातकों को प्रोत्साहन मिले। वह ऐसी व्यवस्थाए करे ताकि देश विदेशी मुद्रा श्रधिक कमा सके। यह सब करने का दायित्व वाणिज्य मत्नालय पर है ग्रीर मैं समझता हूं कि पिछले 40 वर्षी म वाणिज्य मंत्रालय को जो कुछ चाहिए था **ग्रगर उन्ह ब**ड़ी कारपोरेशन चाहिए थी*तो* वह उनको एम.एम.टी. सी., एस.टी. सी. के नाम से मिली, उनको एक्सपोर्ट प्रमोशन कांन्सिल चाहिए तो वह उनको मिली ग्रौर ग्रन्य ग्रन्य विभाग, कांन्सिल; कारपोरेशन, यह उनको मिलतो रहीं। हम इस सदन सें प्रतिवर्ष नई नीतियों के भाषण वाणिज्य मंत्री के द्वारासूनते रहेश्रौर हरेक बार जब भी नीति का विषय ग्राया, जब भी एक्सपोर्ट, इम्पोर्ट नीति घोषित की गई, इस देश को, इस संसद को यह कहा गुमा कि ग्राने वाला वर्ष बडा मच्छा

Ministry of Commerce होगा, इससें भविष्य सुन्दर होगा, हमारी विदेशी मुद्रा का भंडार बढेगा। यह नीति निर्धारित करते करते बडे-बडे कारपोरेशन का संचाल करते करते, इतने भारी-भरकम विभाग बनने के बावजद जो उदेश्य तय किए गए थे, जो टारगेटस तय किए गए थे, जो निश्चित ग्राशाए की गई थीं, उनका क्या हुग्रा? क्या हम जो कुछ सोचते थेया जो जो हम यहां घोषणा करते थे या जिस प्रकार की हम अपेक्षा करते थे, आशा करते उस श्राशा के ग्रनकल परिणाम मिले? यदि नहीं मिले तो क्या हम श्राज जब इस बात की समीक्षा करने जा रहे हैं कि ग्राने वाला वक्षे वाणिज्य मंत्रालय जो हसें यह कह रहा है कि भ्राने वाले साल सें एक्सपोर्ट 15 से 20 परसेंट बहु जाएगा, यह स्राशा हमको फिर दिलाई जा रही है। हमारा एक्सपोर्ट बहुत बढ़ेगा क्योंकि हमने उदारीकरण की नीति अपनाई है, हमने सरलीकरण कर दिया है, हमने नीतियों सें बड़ा भारी परिवतन कर दिया है–समाजवाद के चोगे को उतारकर द्वैंक दिया है, राष्ट्रीयकरण की नीति को तिलां-जलि दे दी है, सरकारीकरण की नीतियों को हमने छोड़ दिया है ग्रौर ग्रब इसके कारण हमारे देश में मानो विदेशी मदाके भ्राने का श्रम्बार लग जाएगा, ऐसा भ्रा**क्** वासन ऐसी आशा हमको फिर दिलाई जा रही है। उपसभाध्यक्ष महोदय, मैं निवेदन करना चाहता हं कि क्या यह देश केवल भ्राशाश्रों पर जीता रहेगा भ्रौर ग्रंतिम परि-णाम सें हम दिवालियापन के क<mark>गार पर</mark> पहुच जाएगे? मैं तथ्यों के द्वारा इस बात बात को साबित करना चाहता हु कि नीतियों का निर्धारण इसलिए किया गया था कि हमारे देश सें विदेशी मुद्रा ग्रधिक ग्राए, हमारे यहां पर हमारे देश के उत्पादों का निर्यात बढ़े, लेकिन परिणाम उल्टे हो रहे हैं। मैं नहीं जानता कि हमारे वर्तमान वाणिज्य मंत्री महोदय, जिनके बारे में दश यशवत सिन्हाजी ने भी ग्रौर देसाई जी ने भी कहा कि ये बड़े अनुभवी हैं, बड़े योग्य हैं, ससद सें इनकी मान्यता है, बल्कि ग्रगर यह कहं कि संसद सेंही नहीं, शेयर बाजार सें भी इनगी मान्यता हें तो यह गलत न होगा।

Working of the

श्री संघ प्रिय गौतम (उत्तर प्रदेश) ः मनर सरकार में इनकी भागीदारी ब्रनि-क्चित है, कल ही अखबार में निकला है।

श्री रामदास अग्रवास : इनका वर्चस्व शेयर मार्किट में भी चलता है। इनके नाम से शेयर बाजार ऊपर-नीचे स्राता है ऐसा मैंने सूना है। ग्रच्छा है, श्रनुभवी, योग्य प्रशासक वाणिज्य मंत्री बने हैं। इनसे पहले हमारे एक वाणिज्य मंत्री थे । इसी संसद में मैंने उनका वक्तव्य सुना था क्योंकि मैं उसी समय चुनकर स्राया था, जब वह वक्तव्य द रहे थे, क्योंकि वह भी एक नौजवान लगते थे, चिदम्बरम साहब भी **ब्रम्फ्टे मंत्री लगते थे, मेरी उनके प्रति ब**ड़ी सहानुभति थी, लेकिन उदारीकरण नीति का सरलीकरण की नीति का सबसे पहला शिकार वही हो गए। ग्रभी क्या हुन्ना? उदारीकरण की नीति का शिकार मंत्री।

भी चतुरातन मिश्रः शिकार हुए या महीद हुए ?

भी रामदास अग्रवाल : शहीद हुए। मैं जायज नाजायज की बात नहीं कर रहा हुं। वह मंद्री नहीं रहे, उनको त्याग-पत्र देना पडा । उदारीकरण की नीति का पहला शिकार चिदम्बरम साहब हुए । में म्रारोप लगाने नहीं जा रहा में केवल तथ्यों की ग्रोर ग्रापका ध्यान ग्राकर्षित करना चाहता हं कि भ्राखिर इस देश के हरेक वाणिज्य मत्री ने बड़े ग्रच्छे ग्राश्वसान दिए हैं कि बस, इस साल ग्राप हमारी नीतियों का परिचय लो, ग्राजमाग्रो, ग्रगले देखना कितना विदेशी मुद्रा का भंडार भर जाता है। ग्राज भी यह कहा जा रहा है कि हमारा विदेशी व्यापार 20 परसेंट बढ़ जाएगा जबकि 1992-93 का परिणाम केवल 2.2 परसेंट बढ़ोत्तरी सें परिणत हश्रा है। भ्रभी 13.5 परसेंट से परसेंट ग्रा गया । क्योंकि ? हम इसका जबाव चाहते हैं । ग्राखिर ग्राप टारगेट तय करते हैं, भ्राखिर भ्राप निर्णय लेते हैं, **ब्रापके पास प्रशासन है, विभाग** है, स्रापके पास अधिकारी हैं, कॉ उसिल हैं, **क**ंरणारेशन्स है, श्रापक पास सब प्रकार के साधन उपलब्ध है, लेकित उसके बावजुद भी अगर ब्राप सही तथ्य नहीं देते हैं तो क्या वजह हैं? या तो श्राप जानबूझकर इस देश को गुम-राह करना चाहते हैं, गलत तथ्य

इस दश को केवल ग्राशा से जिलाना चाहते हैं या फिर ग्राप सही बात को जानते हैं। दोनों में से एक बात तो जरूर सत्य होगी। कहां 13.5 परसेंट ग्रौर कहां 2.2 परसेंट ? भ्राखिर कोई फर्क तो हो, पांच सात परसेंट के वेरिएशन को हम लोग समझ सकते हैं भौर सारी बातों को जानते भौर समझते हैं य। लेकिन 11 परसेंट का वेरिएशन यह समझ में नहीं स्राता है। **भ्राखिर वाणिज्य मंत्री महोदय. इस** बात का एक्सप्लेन तो करें। कारण ग्राप सो दे सकते हैं, मैं उन कारणों की मीमांशा में नहीं जाना चाहता । उप-सभाध्यक्ष महोदय, मैं स्नापसे करना चाहता ह कि ग्राखिर इस देश के **ग्रन्दर** जो यह प्राक्ष्वासन दिए जाते उनके तथ्यों के बारे में मंत्रियों की या जो पार्टी राज करती है, उसकी जवाब-देही होनी चाहिए कि वह जो कुछ भी कह रहे हैं वह सत्य कह रहे हैं, वह गुमराह करने के लिए नहीं कह रहे हैं। इतनी बात तो जरूर सबको माननी पड़ेगी । में ग्रापसे यह निवेदन करना चाहता हूं कि हम एक तरफ एक्सपोटं के बढ़ने की बात करते हैं ग्रौर ग्रभी यशवन्त सिन्हा जी ने भी कहा कि हमारे कांग्रेस के भाई कभी कभी कहते हैं कि एक साल में वी.पी. सिंह जी ने राज किया ग्रौर सारा चौपट कर दिया । मैं उदाहरण देकर, तथ्य देकर ग्रापके सामने रखना चाहता हूं कि 1950–51 में हमारा निर्यात 606 करोड़ रुपए का था उस समय हमारा ग्रायात 608 करोड़ रुपए का था । केवल दो करोड़ रुपए का आयात हमारे देश में ज्यादा था । 1950 – 51 में । लेकिन 1960 – 61 में क्या स्थिति हो गई ? मैं दशक के हिसाब से जा रहा हूं, प्रति वर्ष के हिसाब से नहीं जा रहा हूँ। 1960-61 में म्रायात हो गया 11622 करोड़ रुपए का श्रौर हमारा निर्यात रह गया 6.42 करोड़ रुपए का ग्रौर इस प्रकार घाटा हो गया 480 करोड़ रुपए का । महोदय, उसी प्रकार से 1980-81 में हमारा ग्रायात हो गया 12549 करोड़ रुपये का तथा निर्यात रह गया फिर 6711 करोड़ रुपये का, तथा मायनस हो गया 5838 करोड़ का। 1990-91 में 43193 का आयात हम्रा और निर्यात हम्रा 32553

[श्रो राम दास ग्रग्नबाल]

करोड़ का ग्रौर धाटा हो गया 10640 करोड रुपयेका। इस प्रकार से 1992 – 93 के जो फिगर्स अप्रैल-दिसम्बर तक के मंत्री महोदय के विभाग ने दिए हैं उसमें 47 480 करोड़ रुपये का इंपोर्ट हम्रा ग्रौर एक्सपोर्ट हम्रा है 37329 करोड़ रुपये का तथा 10151 करोड़ रुपये का घाटा हमारा फिर इस साल में है। ग्राखिर यह जो घाटे बढ़ते जा रहे हैं, में ग्रापसे एक बात ग्रौर निवेदन करना चाहता हंकि डालर टार्म्स में ग्रगर हम इन सारी बातों पर विचार करेंगे तो ग्रापके सामने परसंटेज भ्रौर भी ग्रधिक ग्राश्चर्यजनक स्थिति प्रगट होगी । महोदय, 1950-60 में हमारी जो इंपोर्ट की वृद्धिथी, वह 23परसेंट से ज्यादा थी ग्रौर 1960-61 में जो एक्सपोर्ट की वृद्धि थी वह .3 परसेंट रह गई ग्रौर ग्रायात बढ गया 16.4 परसेंट। ग्राज जब 1980-81 का दशक ग्राया-उस समय हमारी इपोर्ट की जो वृद्धि थी वह 8 परसेंट हुई, हमारी स्रायात की जो वृद्धि थी वह 40.2 परसेंट थी। इस देश के सबसे लाडले सपूत श्री राजीव गांधी ने जब इस देश का राज्य संभाला उसके बाद 1985-86 में, हमारी एक्सपोर्ट की जो 24 परसेंट की ग्रोथ थी 1950-51 में, यह हमारी 1980-81 के ग्रन्दर वह 6 से 7 परसेंट थी, वह मायनस 9. 9 परसेंट हो गई ग्रौर निर्यात कितना बढ़ा साढ़े ग्यारह परसेंट। निर्यात में हम मायनस में चले गए । श्रायात में हम बढ़ गए साढे ग्यारह परसेंट । ग्राखिर जब यह इस प्रकार म्रायात निर्बाध रूप से होने लग गया, लाइसेंस खोल दिए गए लोगों को कह दिया गया कि मंगास्रो जो मंगाना है, विदेशी मुद्रा की चिंता मत करो, इसकी चिंता करने की आवश्यकता नहीं भीर वह चिंतान करने के कारण देश में **ग्रायात बढ़ता गया । देश में लग्जरी गृड्स ग्रा**ते गए । देश के ग्रंदर ऐसा वातावरण बन गया जैसा कहा गया कि इंपोर्ट कल्चर पैदा हो गया श्रौर उसके कारण हमारी विदेशी मद्रा के भंडार का क्षरण प्रारम्भ हो गया। महोदय, मैं जानना चाहता हूं कि स्रपने सरकार के माननीय मंत्री महोदय से कि ग्राखिर जो तथ्य ग्राए हैं, ग्राप उनको देखते हैं, ग्राप उनको समझते हैं। लेकिन ग्राखिर इन सारे मामलों में हम करने क्या जा रहे हैं ? 1992-93 की स्थिति ग्रौर भी ज्यादाखराब है। मैं ग्रापसे निवेदन करना चाहता हूं 1991-92 में निर्यात के ग्रंदर हमारा

मायनस 1.5 परसेंट था श्रौर हमारी सरकार जो क्लेम करती है, इस समय हमारे निर्यात में 3.2 परसेंट की वृद्धि हुई, यद्यपि, पूरे सकल वर्ष की 2.2 है। यद्यपि पूरे सकल वर्ष की 2.2 परसेंट है लेकिन अप्रगर हम यह भी मान लें कि उनकी वृद्धि 3.4 परसेंट भी हुई, तब भी हमारे निर्यात की क्या स्थिति रही है, इसका भी तो विचार करना पडेगा। हमने 1992-93 में इपोर्ट किया है माईनस 19. 4 परसेंट । यह इंपोर्ट क्यों ब ढे, इस पर ग्राप विचार करें तो ग्रापको रिपोर्ट पढकर ग्राश्चर्य होगा कि चुकि हमने 1991-92 में इंपोर्ट कप्रेशन कर दिया था, स्रायात बंद कर दिया था, उसके कारण इस वर्ष हमको ज्यादा भ्रायात करना पड गया । तो म्रायात कितना हो गया? गए साल का माईनस 19.4 परसेंट श्रीर इस साल का प्लस 16.5 परसेंट तो टोटल ग्रायात इस देश के म्रंदर 35.9 परसेंट बढ गया । म्राखिर विदेशी मुद्रा कहां से ग्राए ? विदेशी मद्रा कोई पेड़ पर तो पैदा नहीं होती। हमारे पास जो विदेशी मुद्रा है, उसको हम कम खर्च करेंगे तो बचत हो सकती है स्रोर हम एक्स-पोर्ट करेंगे तो शायद हमारे पास विदेशी मद्रा का भंडार बढ सकता है लेकिन विदेशी मुद्रा का भंडार नहीं बढता है क्योंकि स्रामदनी होती है 2.2 परसेंट ग्रौर खर्च करते हैं 35 परसेंट भ्रायात करते हैं 35 परसेंट ग्रीर निर्यात करते हैं 2.2 परसेंट। तो इससे विदेशी मुद्रा का भंडार कहां से बढेगा ? देश को हम क्यों गफलत में डालना चाहते हैं देश को हम क्यों व्यर्थ की स्राशा दिलाना चाहते हैं ।

हम तथ्यों को सामने रखें श्रीर देश की जनता के सामने जायें तो ईमानदारी होगी ग्रौर ज्यादा ठीक ढंग से विषय को रख पायेंगे लेकिन सबसे बडी मुश्किल इस बात की होती है कि जब इन सारे तथ्यों पर हम विचार करते हैं तो इस देश को इस बात पर भी विचार करना पड़गा इंपोर्टंस को क्यों बढ़ावा मिल रहा है, एक्सपोर्टस क्यों नहीं बढ़ रहे हैं ? मैं इंपोर्टस के बढ़ावे के बारे में ज्यादा नहीं कहना चाहता क्योंकि हमारे माननीय सदस्य बहुत सी बातें बोल चुके हैं और कई माननीय सदस्य बोलने वाले हैं। मैं केवल इतना कहना चाहता हूं कि

म्राः। देश **के** म्रंदर एक्सपोर्ट म्रोरियेंटेड युनिट्स लगाए गए । स्रापने विदेशी मद्रा म्रजित करने **के** लिए डिवैल्यएशन कर दिया, लिश्रलाईजेश**न** कर दिया । श्रापने भी कई स्टैप्स उठाए। जो कदम गए हैं वे म्रच्छे कदम हैं। हम उनकी सराहना करते हैं लेकिन मैं एक बात जानना चाहता हूं। श्रापने डिवैल्यएशन कर दिया । एक्सपोर्ट इंडस्ट्री को लाभ हम्रा, ऐसा माना गया लेकिन मैं ऋापसे ईमानदारी के ग्राधार पर एक बात निवेदन करना चाहता हूं। जो ऐडवांटेज एक्सपोर्टर को डिवैल्यऐशन के कारण मिला, रुपए के ऐडजस्टमेंट के कारण मिला. कन्वर्जन के कारण मिला, क्या एक्सपोर्ट ग्रोरियेंटेड यनिटस को भ्राप ने पावर के बारे में कसैशन दिए थे? कोयले के दाम बढ़ गए, स्टील के दाम बढ़ गए, रेलवे का टैरिफ बढ़ गया, डीजल भ्रौर पेट्रोल के दाम बढ गए। तो भ्रापने जो लाभ एक्सपोर्ट इंडस्ट्री को दिया डिवैल्यऐशन के माध्यम से. रुपए की कनवर्टिबिलिटी के माध्यम से. उसकी कास्ट बढाकर वह लाभ ग्रापने उधर से ले लिया। एक्सपोर्ट इंडस्टी जहां थी, वहीं खड़ी है। उसको कोई लाभ नहीं हुआ। कहीं भी उसको प्रोत्साहन नहीं मिल रहा है।

ग्राप कहते हैं कि हमें एक्सपोर्ट इंडस्ट्री को प्रोत्साहन देना है। मैं ग्रापके सामने एक सुझाव रखना चाहता है। अगर **ग्राप एक्सपोर्ट ग्रोरियेंटेड इंडस्ट्रीज** को निर्यात करने वाले उद्योग धंधों को प्रोत्साहन देना चाहते हैं चाहे वे स्माल स्केल इंडस्ट्रीज में हों, चाहे वे हैंडीकापट्स में हों तो उनके जो कास्ट इनपुट्स हैं, ग्रगर उनके बारे में ग्रापने विचार नहीं किया, यदि उनमें बढोत्तरी होती रही तो इधर ग्राप प्रोत्साहन देने की बात करते रहेंगे ग्रौर उधर कास्ट बढती रहेगी। मामला वहीं का वहीं रह जाएगा, श्रागे नहीं बढेगा। यही हो रहा है इस समय। एक तरफ से जो कुछ दिया जाता है, दूसरी तरफ से ले लिया जाता है। यह ऐसा सर्किल बन गया हैं जिसको तोड़ना केवल ग्राप जैसे व्यक्ति के लिए ही संभव है। दूसरे व्यक्ति की बात मैं नहीं जानता।

जिपसमाध्यक्ष (श्री मोहम्मद सलीम) पीठासीन हर्।

मैं इतना भ्रवस्य कह सकता एक्सपोर्ट इंडस्ट्री जिसको ग्राप हैं कि वह ग्रापको पूरी तरह से समर्थ**न** देगी एक्सपोर्ट के लिए, उसके सामने ये समस्यायें हैं जिन पर ग्रापको गंभीरता से विचार करना चाहिए। जो स्माल स्केल इंडस्ट्रीज हैं उनके बारे में मैं निवेदन करना चाहता हं कि एक तरफ हम कहते हैं कि स्माल स्केल इडस्ट्रीज को प्रोत्साहन मिलना चाहिए। महोदया, ग्रापके विभाग ने कुछ सहलियतें दी हैं। बहुत ग्रन्छी वात है देनी चाहिए। स्माल स्केल इस देश के बेसिक उद्योग हैं। इनके ग्रंदर ठोस प्रगति के चिहन पाये जाते हैं। उनके अंदर क्षमता है प्रगति करने की लेकिन क्या होता है कि ग्रापने तो सहलियतें दे दी हैं, लेकिन क्या ग्रापके बैंकों ने उनको सहलियतें दी ? ग्रापने तो कह दिया कि उनको एक्सपोर्ट केंडिट मिलेगा लेकिन क्या ग्रापके बैंक उनको केडिट देते हैं। बैंक कहते हैं कि ग्रापको लेटर श्राफ केडिट की फैसिलिटी चाहिए तो स्रापको सौ परसेंट पैसा जमा कराना होगा तब लैटर आफ केबिट फैसिलिटी मिलेगी । ग्राप चाहते हैं कि बैंकों के ग्रंदर कोई जाए तो बैंक उनको कहे कि 80 परसेंट कोलेटरल सैक्योरिटी ग्रीर 20 परसेंट कैंग लाग्रो । जब सौ परसेंट सैक्युरिटी देनी है तो उनके पास क्यों लोग जायेंगे। अगर बैंक इस प्रकार का व्यवहार करने वाले हैं तो स्माल स्केल का निर्यात कैसे बढ़ेगा ? इन सारी बातों पर जब तक हम प्रैंक्टिकल <mark>ऐप्रोच नहीं</mark> करेंगे तव तक इस मामले में वास्तविकता नहीं होगी। सिर्फ हम ग्रंधेरे में भटकते रहेंगे जैसे कि हम 40 साल से भटक रहे हैं। विदेशी मुद्रा पैदा करने के लिए बार-बार श्राश्वासन दिए जाते हैं लेकिन हम जहां हैं वहां से भी पीछे हटते जा रहे हैं। जहां हैं उससे भी डगमगाते जा रहे हैं । स्राखिर इन सारी बातों का विचार करते समय मैं ग्रापसे एक निवेदन करना चाहता हुं। जो ग्रापके सरकारी प्रतिष्ठान हैं, एम.एम टी.सी. या और भी विभाग हैं, मैं श्रापसे निवेदन करना चाहता ह कि ग्राप सी.ए.जी. की रिपोर्ट जो ग्राई

[श्री राम दास श्रग्नवाल]

है उसको देखें जिसके ग्रंदर मिनिस्ट्री ग्राफ कामर्स के बारे में कहा है। एम.एम.टी.सी. के कुछ डील्स के बारे में सी.ए.जी. ने जो कहा है यह बड़े ग्राश्चर्य की बात है।

श्रीमन्, हमारा सदन शायद कल ग्रौर लोक सभा ग्राज ग्रीर कल ग्रपना समय व्यतीत कर चुकी है कुर्छ मामलों पर जिनमें कुछ भ्रष्टाचार की बुँग्राती है। लेकिन यहां पर सी ए जी. की रिपोर्ट जो एम एम. टी सी. के आफिसर्स के बारे में, जिसमें 6.2 करोड़ रुपए का लॉस हुन्रा एक डिवीजन मैनेजर एम.एम.टी.सी. के विदेशों में जाता है, सौदाकरता है, डील करके म्रा जाता है श्रौर यहां श्राने के बाद एम.एम.टी.सी. के बड़े लोग, बड़े जो ग्राफिसर्स हैं उनके पास जब एग्रीमेंट ग्राया तो ऐग्रीमेंट की शर्तों के बारे में बातचीत होने लगी तो ग्रफसर कहते हैं कि यह जो श्राफिसर गया था इसको कोई अधिकार ही क्यों नहीं था। यह जो भ्रफसर गया था एम.एम.टी.सी. का जो बाहर से ऐग्रीमेंट करके श्राया उसका ग्रापकों यहां पैसा चकाना पडा। सरकार का 6 करोड रुपया चकाना पडा ग्रौर डिवीज मैनेजर को ग्रापके विभाग ने शायद सस्पेंड किया । महोदय, वह सस्पेंड हम्रा, वे शायद इस वात को जानते हैं कि मैंने गैर कान्नन सस्पेंड किया तो इसका कुछ नहीं बिगड़ने वाला है, यह 5-7 महीने या दो साल छुट्टी करने के बाद वापस एम एम टी सी. में आ जाएगा। उसका सस्पेंशन गलत साबित हुग्रा। उसको साढ़े 5 लाख रुपया हर्जाना दिया गया। जिस भ्रादमी ने ग्रनग्रथोराइज्ड ऐग्रीमेंट कर लिया जिस आदमी ने फारेन में जाकर एम.एम.टी. के नाम पर सौदा कर लिया, जिसे ऐसा करने का कोई कानुनी <mark>म्रधिकार नहीं था, उसके बावजूद वह व्यक्ति</mark> हटा था, उसको कपेंसेशन देकर वापस नौकरी में रख रहे हैं। यह कौन साखेल है। यह ऋंधेर नगरी चौपट राजा वाला काम हो रहा है जो व्यक्ति अनुप्रशोराइज्ड **काम कर**्रहा है उसको साढ़े 5 लाख रुपए का पुरस्कार मिल रहा है, उस को वापस नौकरी मिल रही है। यानी देश कासम्मान भी लुटा । त्र्राज कोई ग्रफसर भारत सरकार का जाता है और हम उसकी भेजते हैं तो उसको ऋधिकार नहीं होगा तो हिन्द्स्तान में उसके ब्राने के तूरन्त साथ जो उसके होना चाहिए था वह किया जाना चाहिए। लेकिन ऐसा नहीं हुआ। मैं इतना ही कहना चाहता हूं कि सीएजी की रिपोर्ट में कई जगहों पर ऐसे-ऐसे 4-5 उदाहरण दिये हुये हैं। मेरे पास समय नहीं है कि मैं इन सब को पढ़ कर सदन का समय लुं। लेकिन भ्रष्टाचार के कुछ उदाहरण माननीय मंत्री जी के नोटिस सें पहले ही ग्राये होंगे। मैं कोई प्राइवेट कागज से उदाहरण नहीं हुं जो ग्रापकी सीएजी की रिपोर्ट कल ही मेरे पास ब्राई है उससे पढ़कर सुना रहा हूं। सरकारी प्रतिष्ठानों में जो व्यक्ति काम कर रहे हैं उनके **ब्राचरण के बारे** में, उनके द्वारा किये गये एग्रीमेंट के बारे में इसमें दिया हम्रा उदाहरण कोट करना हैं । मैं एक चाहता हूं जो एसटीसी के बारे में हैं। उनका एक शक्कर का जहाज था जिसका इश्योरेंस 12 दिसम्बर को लेकिन तकदीर से होना चाहिये था कहिये, दुर्भाग्य से कहिये वह जहाज जल गया । क्योंकि एसटीसी सरकारी कम्पनी है उसमें इंश्योरेंस कम्पनी को धोखा देना चाहा । उसमें जहाज ड्बने के बाद इण्योरेंस कराना चाहा पर इंश्योरेंस कम्पनी समझदार थी इसलिये उसने उसका इंश्योरेंस नहीं किया। लेकिन एसटीसी को उस पूरी शिपमेट का पैसा उस पार्टी को भरना पड़ा केवल इसलिये कि समय पर उर्स जहाज का इंश्योरेंस नहीं कराया था। ग्राखिर हम 5-5 लख रुपये के~ फर्नीचर, गद्दे, तिकये, चादर खरीद के मामलों के लिये समय दे रहे हैं श्रीर यहां पर करोड़ों रुपये श्रापके सरकारी ग्रफसर ग्रपनी नेगलीजेंसी के कारण डुबो रहे हैं। उसके लिये कोई किसी को जिंता नहीं । इसके बारे में कोई कदम नहीं उठाया जाता। इस देश के क्या इसी तरह की व्यवस्थायें ग्रन्दर चलती रहेंगी ? ग्रगर इस देश के हम तरक्की करना चाहते हैं, ग्रन्दर इस देश के भ्रन्दर भ्रच्छी व्यवस्था लाना चाहते हैं तो हमें भ्रष्टाचार के ऊपर

प्रहार करना पडेगा चाहे वाणिज्य मंत्रालय से पंत्रधित हो या किसी श्रन्य मंत्रालय से संबंधित हो । बड़े दुख के साथ मैं इस बात को कहना चाहता हूं कि हमारी वर्तमान सरकार के मन में पता नहीं क्या कुंठा है। उसमें किसी प्रकार का निश्चय करो की क्षमता नहीं है । इनके मन में किसी प्रकर से भी ग्रागेबडों की क्षमता नहीं है । वह कभी भी इस बात का निर्णय नहीं लेती कि जो भ्रष्टाचारी लोग है उनके लिये ठोस कदम उठाये जायें। चाहे कोई छोटा ग्रादमी हो या बडा मादमी हो जो भ्रष्टाचार करता है "उसके लिये ठोस कदम उठा । चाहियें। लेकिन हो क्या रहा है कि लोग भ्रष्टा-चार में पलते जा रहे है, भ्रष्टाचार में बहते जा रहे हैं। चाहे स्मगलर्स हों. चाहे बम बनारे वाले हों, चाहे बम लाने वाले हों, चाहे ड्रग वाने वाले हों, ये सब सरकारी छत्रठाय⊨से पन्प रहे हैं । इस देश से ग्रगर इनकी बढ़ोतरी हो पही है तो इसके लिये कौन जिम्मेदार है ? म्रापकी व्यवस्था इसके लिये जिम्मेदार है। क्योंकि उसने इतनी ढीलो रस्सी रखी हई है कि हर श्रादमी उस रस्सी में से निकल जाता है । यह क्यों होता है क्योंकि किसी का कोई भाई निकल श्राता है, किसी का कोई संबंधी निकल स्राता है। किसी का मद्रास में कोई संबंधी निकल श्राया, किसी का कोई बम्बई में निकल म्राया, किसी का कलक्ता में निकल **ग्रा**था । वीरप्पन जैसे लोग बच ग्रायेंगे। क्या हमारे देश में इसी प्रकार की व्यवस्था चलती रहेगी ? मैं निवेदन करना चाहता हूं कि ग्रगर इस देश के ग्रन्दर हमें ग्रंपनी ग्राधिक व्यवस्था का सुढ़हु करना है, ग्रगर हमें ग्रपनी म्रार्थिक व्यवस्या को मजबत बनाना है तो म्राधिक व्यवस्था के साथ जुड़े सभी प्रक्तों को एक साथ हल करना पड़ेगा, चाहे यह व्यापार से संबंधित हो, उद्योग से संबंधित हो, चाहे भ्रष्टाचार से संबंधित हो, चाहे सहितयतें देने का सवाल हो और चाहे सरकारी रेपेटिज्म का सवाल हो। इन सारी व्यवस्थात्रों म स्रामुल परिवर्तन

करो की ब्रावश्यकता है। भारतीय

जनता पार्टी के समय-समय पर पहले भी श्रामलचल परिवर्तन का समर्थन किया था और सरकार से बार-बार यह मांग की थी कि हमारी नीतियां गलत दिशा में जा रही है लेकिन हमें कहा गया था कि ग्राप दक्षिणपंथी हैं। मैं कांग्रेस के लोगों को धन्यवाद देता हं कि जिस समय यहां सामने से समाजवाद का गंजायमान होता था, समाजवाद का गुणगान होता था पीछे बैठने वाले बंध् जयजयकार करते थे समाजवाद की । राष्ट्रीयकरण का जयजयकार करते हैं, समाजवादी व्यवस्था की जयजयकार करते है। श्राखिर ग्रापको देश को चलाना है तो समाजवाद से चलाइये या किसी वाद से चलाइये। मैं यह इसलिये कहना चाहता हं कि व्यापार से राजनीति चल सकती है, लेकिन राजनीति व्यापार नहीं चल सकता है। राजनीति से देश की भ्रथ व्यवस्था नहीं चल सकती है । ग्रापको ठोस निर्णय लेना चाहिये । आपको ऐसी व्यवस्था करनी चाहिये कि जिससे कम से कम व्यवस्था का राजनीतिकरण हो । स्राप सरलीकरण कितना करते हैं, श्रापने सारा सरली-करण कर दिया, सारी इंडस्ट्री को ठूट दे दी, सारी बातें कर दी, लेकिन एनवायरमेंट मिनिस्टी के पास जा भर मामला लटक जाता है। काम खत्म हो गथा, सारा लायसेंस खत्म हो गया एनवायरमेंट मिनिस्ट्री सबका गुरू - बनकर सब की चोटी हिला देती हुं। इसलिये सारी व्यवस्था पर ग्रापको समग्र रू से विचार करना होगा । ट्कड़ों सेंप विचार करके देश की आर्थिक संरचना मजबत नहीं हो सकती र। इसलिये मैं निवेदन करना चाहता हुठकि जिस समय सारी बातों पर सरकार विचार करती है, उनको सोचना चाहिये कि देश की ग्रार्थिक रचनासें किन किन चीजों की गकमी र । मैं एक उदाहरण देना चाहता हुठ। हमारी एक एक्सपोर्ट क्रेडिट कारपोरेशन नाम की संस्था है श्रीर यह वाणिज्य मंत्रालय के ग्रन्तर्गत चलती र । मैं उसके कामकाजी समीक्षा नहीं करूगा, बड़ी लंबी बात कड़ी जायेगी । सुकिन उसके अन्दर मैं 'आपसे

[श्री राम दास ग्रग्रवाल) यह निवेदन करना चाहता है कि छोटे-छोटे लोग जो एक्सपोर्ट का का**ं करते** हैं मेरे पास इतके कई उदाहरण हैं जिनके प्लान सेटल करने में एक्सपोर्ट केडिट कार-ोरेशन कम से कम दो-दो साल का समय लग ती हैं । एक छोटा व्यापारी, स्माल स्केल का व्यापारी, उद्योगपति ई.सी.जी. से परेशान होता है ग्रौर किस प्रकार से एक दरवाजे से दूसरे दरवाजे पर दौड़ता है । ग्रपन इंसुरेंस का क्लेम लेने के लिये, क्लेम सेटल करने के लिये उसको दरवाजे दरवाजे दौडना पडता है। क्यों नहीं ग्राप कोई परफेक्ट मेकेनिज्म कायम करते हैं जिससे छोटे छोटे व्यापारियों ग्रौर उद्योगपतियों को दरवाजे दरवाजे दौडना न पडे । श्रगर श्राप सरलीकरण करना चाहते हैं तो श्राप रेउटैपिज्म का सरलीकरण कीजिये । बैंकों के साथ बैठकर बातचीत करिये। भ्राखिर ग्राप छोटे लोगे. व्यापारियों श्रीर निर्यातकों को क्या देते हैं।

इसके साथ ही मैं निवेदन करना चाहता हूं कि जो जयपुर से संबंधित हैं। वाणिज्य मंत्री का ध्यान मैं जयपूर की ग्रोर ग्राकष्ट करना चाहता हुं **ऋौर** उनको निमंत्रण देताहंकि वे एक बार जयपुर म्रायें। उनके ध्यान म यह बात होगी कि जयपुर राजस्थान का एक ऐसा क्षेत्र है जहां से हिन्दुस्तान का बहुत बड़ा हिस्सा निर्यात का होता है । जहां से जेम्स जाते हैं, जहां से हैंडीक्रेफटस जाते हैं, जहां से प्रिंस जाते हैं, जहां से सोना, चांदी ग्रौर जवाहरात के ग्रोरनामटस एक्सपोर्ट होते हैं । ऐसी जगह पर ग्रापने क्या प्राप्त करा रखा है ? मैं ग्रापसे निवेदन करना चाहता हूं कि मैं जयपुर में रहता हूं ग्रौर जानता हूं कि राजस्थान का रत्न उद्योग, राजस्थान का हैण्डी-ऋषेट उद्योग हजारों करोड़ों रूपये ग्रर्जित करके ग्रापको देता है। लेकिन दुख के साथ कहना पड़ता है कि राजस्थान के इस क्षेत्र को नेगलेक्ट किया गया है । वहां पर किसी प्रकार की साधन-सुविधा वाणिज्य मंत्रालय ने प्रदान नहीं की है । वहां पर ग्रच्छे

कस्टम की व्यवस्था नहीं है। एय**रपो**र्ट पर कंसाइनसेंट लेने की ग्रन्छी व्यवस्था नहीं है । कस्टम का एक छोटा-सा स्टाल दुकान की तरह है उससे कस्टम बना हुम्रा है । जयपुर से करोडों रुपयों का माल एक्सपोर्ट होता है। वहां पर चोरी भी हो गई थी, लेकिन उसका कोई पता नहीं लगा है। ग्राखिर जो जगह ग्रापको इतना पैसा ग्रर्जित करके देती है उसकी तरफ ग्रापको विशेष रूप से ध्यान देना चाहिये ग्रौर उन स्थानों के बारे से विशेष रूचि लेनी च।हिये । जयपूर की तरह उडीसा भी है । वहां से भी हैंडीकाफ्टस का पोटें-शियल है। ग्रगर ग्राप इन स्थानों की तरफ ध्यान देंगे तो हमारी विदेशी मुद्रा का भंडाार बढ़ सकता है । लेकिन केंवल सपना देख कर, 20 परसेंट की तरक्की का नाम लेकर ग्रगर ग्राप बात करेंगे तो कोई ग्रर्थ नहीं रखता है। इसलिये अन्त म मैं मंत्री जी से आपके माध्यम से यह कहना चाहता हूं ग्रौर ग्राग्रह करना चोहता है कि जहां तक एक्सपोर्ट युनिटस का सवाल है, श्रापको कास्ट इनपुटस के बारे सें ध्यान देना चाहिये। ताकि उनको जो वेनिफिट ग्राप देना चाहते हैं, वह उनको मिले है या नहीं मिले हैं, उनकी क्या गित हुई है ग्रंत में जा कर, इसको जानकारी करने के लिए श्रापको कोई मेकेनिज्म सेट करना चाहिये। दूसरा मेरा निवेदन है कि स्माल स्केल इडस्ट्रीज जो निर्यात के लिए काफी पोटेंशियल रखती है, उनके ऊपर विशेष ध्यान देने के लिए इस प्रकार की व्यवस्था कायम की जाए उनको मिलने वाली सुविधाएं जो स्रापका विभाग देता है, विभाग देता है, बैकिंग विभाग देता सारी की सारी सुविधाएं उनको हों। तीसरा मेरा सुझाव है राजस्थान में एक्सपोर्ट के लिए बहुत पोटेशियल उड़ीसा में बहुत पोटेंशियल है, इन स्थानों के ऊपर ग्रापको विशेष ध्यान देना चाहिये ताकि हमारी विदेशी मुद्रा के भंडार वास्तव में भरें। केवल कर्चा लेकर या उधार लेकरया एन० श्रार∙ ध्राईज. से रुपया मंगा कर हमारे देश का काम चलने वाला नहीं है। अगर देश को चलाना है तो वास्त्रविक कमाई होनी चाहिये, कर्ज ले कर काम नहीं चलेगा। कज से हम कर्जदार वन जाएंगे, हमारी हालत और भी खस्ता हो जाएंगी। मैं समझता हूं कि हमारे वाणिज्य मंत्री अपने अनुभव के ग्राधार पर इन बातों पर विचार करेंगे। धन्यवाद।

PROF. M. G. K. MENON (Rajasthan): Mr. Vice-Chairman, Sir, are discussing here matters relating to the Ministry of Commerce and this Ministry essentially deals with matters of imports and exports from the point of view of meeting various ob. jectives in national development. The Chairman of the Standing Committee for the Ministry of Commerce-this departmental committee is a new system which has been introduced—Mr. Gujral, had presented its report yesterday on the working of the Ministry of Commerce. I think it brings out many aspects which should carefully gone into by the Ministry. I strongly endorse many of the comments which are made in it. It is not my intention to go into it because the Committee has already gone through it. But what is important for us recognise is that the position with regard to export-import front is certainly not satisfactory. I think have to recognise that and we have to · uake measures in a direction which will make it satisfactory. In there was a comphase earlier pression in imports—we are familiar with that-but in the later period-I have got all the figures but I don't want to take the time of the House going through the figures—we had a significant increase in imports. The desired export level which we should aim at would imply a growth of the order of 20 per cent if we really want to be in a satisfactory position and even higher. I see no possibility at situation the present moment. The being what it is, it could not be ach. ieved. I am full-, aware that hon. Commerce Minister has said that this is a major challenge. He has accepted it. He says, "It is a challenge". But I don't see any real measure in what the Government has put before us which will bring this about.

श्रीमती सरला मउहेश्वरी (पश्चिमी बंगालथे: ट्रेजरी बेंचेज की जो हालत है वही बाणिज्य मंत्रालय की भी हालत है।

SHRI SUKOMAL SEN (West Bengal). What a pitiable condition!

SHRI S. JAIPAL REDDY: I think all of them are busy exercising their conscience elsewhere.

PROF. M. G. K. MENON; I don't see in the present policies which are before us, the possibility of achieving the export growth rate, that we should achieve, to meet the genuine import requirements. That is the first point which I would like to make. I think the position is acute because of the world situation as it stands. One has only to look at the economic situation the recession and the problem that exists in all the major countries in the world, whether it is the United States, Britain, France, Germany, Italy, the former Soviet Union, the countries of Central Eastern Europe, Japan, etc., name any country which figures in our export list. You see nothing but economic problems, recession and troubles. It is against this background, of what exists there, that we have to achieve these ex_ ports. The second point is that import element is of the greatest concern because the way we are proceeding at the present moment. imports are bound to increase. We have only got to look at the manner in which petorleum consumption oil consumption in general has increased, continues to increase. In my view, on the basis of the current policies of the Government the steepest increase is in terms of transport vehicles. The growth in transport vehicles is about 3 to 4 times our road system Transport which they will operate. vehicles automatically means required to operate. Recenty I read an interesting analysis of the situation in China, If you look at the

[Prof. M G K Menon] growth of oil import bу China, it is verv significant. It has oil of its own. It has gone far ahead of us in terms of being able to give up the two foreign companies for foreign investment contracts for exploratory drilling, assignment basins and the like. In spite of that the growth rate of oil import by that country is such that they would have to pay for it by exports which they would only be able to do through exports of weapon system principally to the Middle East. This is the basic conclusion of the UN how China is going to opt. I don't see us doing it on that basis. I see no control on the import system. I am not talking of import control which would harm the economy of the country, but import control which prevents unnecessary. ostentatious, growth of the economy.

The first point as I said, is the balance between exports and imports. The second point relates to the question of measures that have already been taken. We are familiar them. These measures relate to devaluation in the hope that our products will be lower in costin export market. I think the that the advantages that grow have all evaporated. They do not exist now. There is the whole question of liberalisation in the hope that one would have the dustry respond to it, be able to produce whatever is needed in the export market and supply it on a large scale. But I do not think that liberal... isation has really percolated or permeated in any sense of the word. It is only a mater of structural reforms at a certain level. One has had hope of foreign investment and we have seen any number of statements given on the number of proposals cleared. But the clearance of propo. is very much different from sals their actual investment, actual production and foreign exchange earning. It is an entirely different matter to have a liberalisation philosophy which you say "All right, anyone can come in and set up industry. We

do not allot from the Government foreign exchange for the purpose. You can bring in money as equity. You can set up industry. All the requirements of capital goods and the like and the extent to which we don't have indigenous material, you import them either through exports or by buying foreign exchange in the open market." You leave it on open basis for the industries function. The Government does not allow foreign exchange for the pur. pose. But the Government does need large amounts of foreign exchange for many, many import items, principally, oil fertiliser and defence goods. A number of them are listed So, in that sense, we do need foreign exchange earnings of a significan magnitude. Therefore, as I see about these measures which taken. namely. tion, liberalisation, the question foreign investment, if you look at th Report of the Parliamentary mittee—the composition of the ex ports in the various sectors that some have shown negative gro wth, others have grown very poorl and some of them have done wellit shows that these are not the mean general basi ures which. on a produce results. Therefore, I do be ieve that the measures taken by th Government up till now are not adquate for the export growth that really required for the country. No there are obvious things which ever body knows about. But, I think, should be placed on record again that if you are looking for e port market, quite clearly, the item is price the cost of productic How is one reducing the cost of pr duction in the country, as it stands There is no indication of this becau there is inflation. The prices of ma: of the items are going up: for exaple, the electricity rates for the dustries have gone up and so many such items.

There is a competing domestic c mand and that has to be taken ce of by a large volume of production

So, we need to produce much larger volumes if exports are to be made viable in the long-term. There are supply constraints on a large number of items. Repeatedly one find items produced today are not available and, therefore, you have to go about finding out new suppliers, new production and so on. But if look at the Japanese production, you will find plants where invention only a few hours because they know that that particular items to that specification will arrive within a few hours in sufficient quantity to meet the production requirements. on the other hand, the factories are expected to have large inventories which lock up capital. There are also a large number of procedural bottlenecks. We are aware of that like, in terms of the taxation system. There is the whole question of quality culture and, today, not only culture in terms of performance of a product, as you see it like the zero-defect system and so on but also environmental quality has to be dealt with appropriately. Overall, there has to be major effort at an export culture. I think on most of these that I have stated here I find that our effort is not up to the mark. The other major area is of infrastructural deficiencies that exist at the present whether they are in terms of airports, sea-ports roads, rail transportation or electricity availability. Every one of these items had deficiencies terms of numbers and I have had occasion to speak on them in this House earlier. These deficiencies affect exports So, the assumption that ports is a matter which can be handled just by the Ministry of Commerce by itself is a mistaken idea. The Ministry of Commerce is an enabling, chtalysing Ministry in which many I see the others are also involved. hon. Minister dealing with sitting here. Unless he supplies energy, no factory will be able to operate which can provide goods for exports. We know the problems with regard to energy. We have been witnessing them in the city in the last

weeks and we also know what had happened in the past.

The other aspect is about co-ordination which is very imoprtant. you are talking about co-ordination. there is a Cabinet Committee which was set up on trade investment. believe and the hon. Minister knows. that there is a specific Cabinet Committee on exports I would really like to know about the functioning this Committee and what it is doing with regard to ensuring the necessary co-ordination because without co-ordination, one single weak link in the system is enough for the export drive to be stymied or greately weak-

I have seen a large number of exgood recommendations which the newly constituted or newly functioning Board of Trade has made. I will be glad if the Commerce Minister enlightens the House on has happened to those recommendations in terms of implementation because I believe many of those recommendations are important. But dont know where we are with regard to implementation.

There is another important area relating to the functioning of the State Governments in this country because one has to recognise while the Miinstry of Commerce deals with the Central Government, production which actually results in exports or activity which calls imports, takes place throughout the country and essentially the Governments are responsible for these areas. Unless the State Govern. ments have an approach to down imports and supporting export drive, I don't think the Central Government by itself can succeed and I believe a major effort should be made to ensure that the State Governments function the way the hon. Commerce Minister would like. I don't see in the Reort or anywhere else a clarification on this issue.

As we move into the future, would like to mention that the composition brought out in this Report

[Prof. M. G. K. Menon] is interesting. At page 4, it "The Committee noted that exports have declined in dollar terms in the following sectors." Most of those sectors are plantation spices ores and minerals, processed foods and things of this nature, including, of course electronics and computer software. In the same page they say that there is a third group of products where the increases seem to be real as they from 63 per cent to 16.7 per cent such as engineering goods, textiles, handicrafts, carpets etc. think there is a reason to focus our attention on such products. We should look at areas which strength and I believe that in long term the strength of this country lies in its people, particularly educated and highly technically qualified individuals. What we actually pay to them is a miniscule compare to the payments anywhere else in the world. You take, for example, what you have to pay an engineer in this country who uses tools to carry on sophisticated testing. You will find that it is one-tenth or one-twentieth the cost of an engineer in Europe US or Japan. So, there are a large number of areas where skiller personnel become the key to cost of production and I think we should focu- our attention significantly on that There areas developing which new reltae to electronics, informatics, biotechnology and the lie and these are not areas in which the results will come out the next year or the year thereafter. But these are areas where it will take time to develop. But, in the long term, they will be key areas for development If you look at the exports from Japan or the production or composition of the Japanese goods historically, you will find from heavy areas like shipbuiding chemicals and so on they have moved on to this range of products much of the innovation, a great deal of production of high value takes place in small and medium scale sectors. For example, today, in the computer field, practically all the socall. PCLs they get made by

NTL and it is not IBM. If you loo, at these computers you will find tha it is the Apple and the Mackintosl etc. which are in the game. The mai point is that this is where the prospec lies and not in the large MNCs and TNCs and we do not, at the presen moment, have policies in my view which are suitable or adequate n appropriate to venture capital and equity participation by financial ins titutions, multiple participation b: many different groups in such ven ture capital possibilities. This is th only way in which we will encourage innovation from here. Therefore, think in the long term, apart from strength our traditional areas of these are the areas which we should capitalise on.

Sir, I would like to come to area which I find is neglected esser tially in the Report of the Ministr of Commerce and my friend here. Mr Yashwant Sinha, has already spoke and spoken quite exhaustively C that. The point which is a matter : great concern to me is the discussic or the Uruguay Round and the Dui kel Draft. It is a matter of concer to me because we have repeated said that there should be a speci debate or discusion in Parliament c these and that was what was agree upon when we met before we close in December last year. No such di cussion has taken place. It has all been proposed that there should I of Parliames a small committee which should discuss in detail th implications. Nothing like that has ye been constituted. I am aware of th papers which are available with th Ministry of Commerce concerning th area. But they certainly do not pr vide what I think is necessary to provided by the Government. fully agree that we are a part globalism, we are a part of the inte national community and we cann take an isolationist posture and kee ourselves away from everyone el and, therefore, there will be, in ma ters of trade involving manufacture goods, involving services and invo ving all sectors, a linkage, a relation

ship, with the rest of the world community. What is important for us to recognise is our own interests, and I would like the honourable. Minister of Commerce to tell us, in the short term as well as in the long term, the pros and cons, if we accept a particular proposal as it stands, sector by sector, that this is what will happen in agriculture, what will happen in chemicals, this is what will happen in pharmaceutical areas and this what will happen in the dual areas as we move into bio-technology patenting of living systerms and the like. Certainly, there will be advantages to us in some sectors, will be disadvantages, and we cannot expect the world to have a general agreement which will be totally advantageous to us. Therefore, will be pros and cons. But I would like to know the pros and cons that the Government sees in the short and long terms, and with particular reference to aspect which relate to own national well-being, the question of vast numbers of our people, food requirements, the question equity within the country and the like, as well as the specific area responsibility of the Ministry of Commerce, viz. the question of and import aspects. What happens here? There is no such analysis, which have yet seen, presented by the Government. And I belive that such an analysis should be done as to what would happen in a year's time, if we accepted it, and what what would happen in ten years' what would happen in ten time. And in that context, what are the measures we should take to rengthen? For example, it is clear that one of the sectors which will be tremendously affected accepting the area of product ents would be pharmaceuticals. What are we going to do in this particular area because, after all, there is vast difference between who earns 200 dollars a year as this country and someone who earns 15 to 20 thousand dollars a year in the rich countries, in regard to the same medicines? If you look at the

current costs of the most available medicines-I have got list of items here—you will find that they range from 3 to 12, that is, the Indian prices are lower to that extent than the prices in Europe prices in Japan or prices in the United States of America, Now whole point is. Are we going to have a system in which, having accepted this, all these prices will go up to in. ternational leveis? We talk of a level playing field. That is the basic concept of the Dunkel Draft, the Uruguay Round and free trade and everything else. But is the playing field of world level? That is the first question. Are we really talking of forcing equality between unequals? If so, what are we doing about because, for a long time, the impression gathered is that except marginal elements in some areas like textiles and the like, we have really not fought for our rights and brought out the basic situation that exists, Now I could go into great details on the whole Indian Patents Act what it stands for and what advantages are and so on and forth. I do not intend doing so at this stage because I do believe that it is enough to say that the Government did make a promise in December 1992, in this House that we will have a full scale debate just on this question on this issue relating to the Dunkel Draft and the Uruguay Ro. und, and that the Government would take the overall view of House into account in further negotiations. That has not happened though almost five months have gone There is also no Committee, And do think that in these matters it is much better for a small group to sit for a very detailed analysis and then make a presentation, and have further discussion, based on their report in the House itself. There many implications. And I am glad to see the statement made by the hon. Commerce Minister when he talked about the application of the Special-301 with regard in India. And he has expressed essentially his concern

[Prof. M. G. K. Menon] the attitude taken. There seems be no sense of balance in this application. After all if they say there has been a piracy or an infringement, would like to know as to what the magnitude of that piracy is and what the magnitude of the infringement is and how much the U.S. business has actually suffered as a result of this. There should have been an indication of the magnitude because after all, one takes action in the way have been proposing or they been threatening or dealing in the past only if it is a serious enough issue. Every single statement of the U.S. Administration says what their trade with Japan is and their concern with regard to the Japanese exports in the U.S. Therefore they are raising barriers So, I do not see that they have really a cause or a case for proceeding against India in this manner on the basis of what might be some events or some incidents of a certain magnitude but so trivial that it should not really figure in the relations between our two countries. I hope the Commerce Minister will be able to adequately bring this out the discussions with the U.S. Government.

With this, I would like to conclude by essentially saying that I deeply concerned about our ability to export as much as we should. I am detply concerned about our inability to control our imports and the process of liberalisation which will lead to increased demands for import goods, not for the essentials but for meeting what I would regard as luxury demands of the upper sections of our society. I am concerned that we will not be able to deal with pressures the way we are proceeding with regard to the Dunkel Draft or the Uruguay Round if there is agreement by the U.S.A. with the European Community to proceed with them and action proceeds rapidly and I would like to see that we do have a very early debate on that subject, In fact when we discussed this in December the Government had

said that they might consider calling the Parliament earlier for a special session in which one would discuss the issue. But far from that, Parliament has been in session We have gone through all the other business and we are at the point of concluding and nothing has happened So I think, this matter is being taken much too lightly. I certainly know that Commerce Minister Shri Pranab Mukherjee, would be serious on this.

I would like to conclude by saying that I have seen the Draft Technology Policy brought out by the Ministry of Science and Technology. We have not had a chance to discuss it. This is not really in harmony with Policy Stateearlier Technology ment which was also adopted by the Government in 1983 announced by Mrs Gandhi and in which one of the prinicpal architects in framing it was the hon, Commerce Minister. So. I would like him to really ensure support for technology. I believe is the lack of technological capability in our industry which will prevent us from holding our position in the export markets of the world. It not enough to get the technology in. There are rapid changes and rapid development. We should be able to absorb the technology and be able to take to developed technology. But that will not come about until we have the technological strength in our country itself. That is the whole purpose of self_reliance I think the hon. Comm, erce Minister knows fully well what I have in mind.

I would like to conclude with the point relating to the Intellectual Pro. perty Rights and the question of its relevance to the country whole or the question of social justice by quoting from Mrs. Indira Gandbi's address to the General Ass embly of the World Health Organi sation in May 1982.

"The idea of a proper world orde ie one in which medical discover ies will be free of patente and therwill be no profiteering from lift and death."

I think that is the spirit which sould inform not only the areas of medicine health. bu+ also other areas which are of larger social concern such as food and the like. I hope the hon. Commerce Minister will keep that in mind. Thank you very much

श्रीमती सरला महेश्वरी: माननीय उपसभाध्यक्ष महोदय, भ्राज हम एक ऐसे मंद्रालय के कार्यकरण पर विचार कर रहे हैं जो मंत्रालय अपनी जिंदगी की ग्राखिरी सांस गिन रहा है ग्रौर हो सकता है कि ग्राने वाले दो सालों के बाद हम इसके कार्यकरण पर चर्चान करके इसकी मौत का मिसया पढ़ें। उपसभाध्यक्ष महोदय, जुलाई, 1991 में यह सरकार सत्ता में ग्राई ग्रौर दो वर्षों के ग्रंदर ही हमारी ग्रार्थिक नीति के जगत में जो यात्रा इसने शुरू की तो उसने हमें गणात्मक रूप से एक ऐसी भिन्न स्थिति में, प्रायः मौत के सम्मख खडा कर दिया है। ग्रंतर्राष्ट्रीय वाजार में मालों ग्रीर संसाधनों की खोज में निकली यह सरकार ऋमशः ग्रपनी ग्रब तक की जमा पूजी भी गंबाती चली जा रही है। उपसंभाध्यक्ष महोदय, ग्रायात पर परिमाणात्मक प्रतिबंधों को समाप्त करने के साथ जो इनकी वाणि-ियक यात्रा शुरू हुई तो फिर इन्होंने ग्रायात शल्क में क्रमशः कटौटियां करने शुरू की, निर्यात को बढ़ावा देने वाली कैश कम्पंशेटरी स्कीम, रैप लाइसेंसिंग तो फिर एग्जिम स्कीम, एक के बाद एक स्कीमों की उधेडबन से गुजारी हुई ब्रांत में रुपये की पूर्ण परिवर्तनीयता पर ग्राकर पूरी तरह मे हथियार डाल दिए हैं। उपसभाध्यक्ष महोदय, वाणिज्य मंत्रालय के लिए अब करने को कुछ नहीं रह गया है। म्रायात के लिए निगेटिव लिस्ट सिकूडते-सिकूडते सिर्फ 10 12 चीजों तक सीमित रह गई है स्रौर निर्यात के लिए सारा ग्रासमान खुला है जिसका कोई ग्रौर दोर नहीं है। जितना ग्राप लट सकते हैं **लट** लीजिए।

उपराभाध्यक्ष महोदय, वाणिज्य मंत्रा-लय की नीतियों पर मुझे एक राजा और किसान की एक कहानी याद आती है। राजा जमीन के प्रति किसान के मोह को देखकर किसान से यह कहता है कि जाम्रो, दौड़ लगाम्रो ग्रौर जितना दौड़ सकते हो, वह सारी की सारी जमीन तुम्हारी होगी, लेकिन शर्त सिर्फ इतनी है कि शाम तक तुमको लौटकर इसी स्थान पर स्राना होगा । बेचारा किसान पांव सिर पर उठाकर दौड़ना शरू करता है तो फिर यह भल जाता है कि उसे वापिस भी लौटना है। बेचारा किसान. जो राजा की चालाकी को समझ नहीं पाया. उसके हाथ में सिर्फ निराशा ग्रौर हताशा के म्रलावा कुछ नहीं म्राता है। उपसभाध्यक्ष महोदय, मैं माननीय मंत्री महोदय का ध्यान म्राकर्षित करवाना चाहंगी कि **ग्राई.एम एफ. ग्रौर वर्ल्ड बैक के जिन** बादशाहों ने स्रापकी पीठ थप-थपाई ग्रौर पीठ थप-थपाने के बाद ग्रापने जी दौड़ लगानी शुरू की है, तो न तो आपको स्पेशल 301, न ही सुपर 301 के चाबुक नजर क्रा रहे हैं क्रौर न ही ग्रापको उरुग्वे राजंड के कोई ग्रवरोध नजर **श्रा रहे हैं। ग्राप उस किसान** की तरह भागते चले जा रहे हैं, भागते चले जा रहे हैं, बिना इस बात की परवाह किए कि ग्राप वापिस लौट पाएंगे या नहीं।

उपसभाध्यक्ष महोदय, जुलाई, 1991 में जब इनकी यह सरकार बनी तो उसके पहले तक इनके दिमाग 🖣 इस तरह की कोई बात नहीं थी। उसका सबसे बडा प्रमाण कांग्रेस का चनाव घोषणा-पत्न है। लेकिन सरकार में ग्राने के साल भर के ग्रदर-ग्रंदर ही जिस तरह इन्होंने श्रायात को पूरी तरह से उदार बनाने, इजारेदारियों पर प्रतिबंधों को तेजी से कम करने. सार्वजनिक क्षेत्र का निजीकरण करने, विदेशी पूजी को ग्रबाध विचरण की छट देने के, जो एक-एक करके तमा ग कदम उठाए, उनसे यह बिल्कूल साफ हो जाता है कि कांग्रेस पार्टी जनता के सामने चाहे कुछ भी दिखाना चाहती हो, यह सही था कि उसकी जेब में एक भिन्न विकल्प रास्ता मौजद था। ग्रौर रुपए की पूर्ण परिवर्तनीयता के साथ ग्रब तक जो भी परदा था वह परदा

[श्रीमती सरला महेश्वरी]

उसने उठा दिया है। उपसभाध्यक्ष महोदय, हम सभी जानते हैं कि जो भिन्न रास्ता हमारे वाणिज्य मंत्री ने चना है, वह भिन्न रास्ता भी इनका खद का नहीं है। हम सभी ब्राई एम एफ. वर्ल्ड बैंक के साथ हमारी ग्रर्थव्यवस्था के तथाकथित स्थिरीकरण ग्रौर ढांचागत समायोजना के करारों से परिचित हैं। हमारी संसद ने कई बार इन पर चर्चा भी की है। हम यह भी जानते हैं कि वाणिज्यिक नीति स्रोई.एम.एफ. स्रौर बैंक के साथ हुए करारों का ग्रिमिन्न हिस्सा है। ढांचागत समायोजन के उनके कार्यक्रम में इसे महत्वपूर्ण स्थान प्राप्त है। इसीलिए उन्होंने 1992 में 5 साल की ग्रायात-निर्यात नीति, दाणिज्य नीति की घोषणा की। इसके बाद भी हाल के दिनों में इन नीतियों में कई परिवर्तन किए गए, लेकिन 5 वर्षों की आयात-निर्यात नीति की घोषणा करना इनकी मजब्री थी ग्रौर इस मजब्री को हमारे वित्त मंत्री कर्जदाता की स्वाभाविक शर्त के रूप में हमको बताते श्राए हैं।

उपसभाव्यक्ष महोदय, वाणिज्य मंत्रालय इस पचवर्षीय नीति के बुनियादी ढांचे में तो कोई परिवर्तन नहीं कर सकता। झकते-झकते ग्रब वाणिज्य मंत्रालय सिर्फ इस बात की प्रतीक्षा कर रहा है कि कब उनके इशारे पर व उन्हें साष्टांग प्रणाम करने को तैयार हो जाएं।

विश्व बैक ग्रीर ग्राई.एम.एफ. की हकीकत से हम परिचित हैं। ये संस्थाएं जिस स्वतंत्र दुनिया की बात करती हैं, उस स्वतंत्र दुनिया की स्वतंत्रता की असलियत क्या है, यह हम सभी जानते हैं। इस स्वतंत्रता का मतलब सिर्फ उनके लिए है, उन बड़े देशों के लिए है, शक्तिशाली देशों के लिए है ग्रीर इनकी स्वतंत्रता का मतलब है भक्तिशाली की स्वच्छाचारिता। कमजोर ग्रौर निर्बल लोगों के लिए इस स्वतंत्रता का मतलब सिर्फ यही है कि तुम्हें गुलामी की स्वतंत्रता है, तुम्हे उनका हुक्म ग्रदा ने की स्वतंत्रता है।

महोदय, जिस समय ग्रमरीका स्पर 301, स्पैशल 301 के चाबुक फटकार रहा है, उस समय पश्चिमी दुनिया में संरक्षणवाद की लहर चल रही है। गैट वार्ता का उरुग्वें चक्र इनके ग्रपने ग्रंत-विरोधों ग्रौर स्वार्थों के दलदल में फंसा हुन्ना है। एसे समय में ये हमें उदारतावाद का पाठ पढ़ा रहे हैं। हमसे कहा जा रहा है कि ग्राप ग्रपनी सरहदों को खोल दो। ग्राप कुछ भी नियंत्रण में मत रखो ग्रौर उन्हें ग्रपनी मनमानियों को करने की खुली छुट दे दो। इसी में ग्रापका भला है ग्रौर वाणिज्य मंत्रालय मिमियाकर इन तमाम चीजों को स्वीकार करने के लिए तैयार है।

उपसभाध्यक्ष महोदय, पिछले एक साल से उदारतावाद की जिन नीतियों पर हम चल रहे हैं, एक के बाद एक कदम उठाए जा रहे हैं, उनमे अब तक हमने हासिल क्या किया है? मैं मत्नी महोदय को बताना चाहुंगी कि उनके विभाग की रिपोर्टो से पता चलता है कि अप्रैल 1991 से दिसंबर 1991 की तुलना में ग्रप्रैल 1992 से दिसंबर 1992 के दौरान हमारा वाणिज्य घाटा 3906. 33 करोड़ रुपए से बढ़कर 10150.58 करोड़ रूपए हो गया। हमारे निर्यात में 23.7 प्रतिशत की वृद्धि हुई, लेकिन ग्रायात में 38.67 प्रतिशत की वृद्धि ह**ई । जनरल करेंसी ऐरिया जिसे हम हार्ड** एरिया कह सकते हैं उसके निर्यात में 32.58 प्रतिशत की वृद्धि हुई। जब कि रूपी पेमेंट ऐरिया में हमारा निर्यात 57.59 प्रतिशत घट गया। डालर में होने वाले विदेश व्यापार के क्षेत्र में ग्रप्रैल से दिसंबर 1991 की तलना में ग्रप्रैल से दिसंबर 1992 के दौरान हमारा त्र्यायात 16.53 प्रतिशत बढ़ा जब कि निर्यात सिर्फ 3.41 प्रतिशत बढ़ा जिसके परिणामस्वरूप हम।रा वाणि-ज्यिक घाटा 1628 31 मिलियन डालर से बढ़कर 3555.38 मिलियन डालर हो गया। जाहिर है कि हमारे वाणिज्य मंत्रालय की इन अभूतपूर्व वाणिज्य नीतयों ने, इनके उदारतावाद ने हमारे वाणिज्यिक घाटे को कतई कम नहीं किया, वाणिज्यिक घाटे को कम करने में कोई भमिका

म्रदा नहीं की, उलटे हमारे वाणिज्यिक घाटे को बढाने में ही भमिका ग्रदा की। उपसभाध्यक्ष महोदय, इन तथ्यों की रोजनी में जो संकेत हमें मिलते हैं उनसे ये साफ जाहिर हो जाता है कि हमारी अर्थनीति खतरनाक दिशा की तरफ बढ़ रही है। हर भारतवासी के लिए यह चिन्तः का विषय है। हर भारतशासी आज इस बात को लेकर चिन्तित है। मैं वाणिज्य मंत्री जी से यह जानना चाहंगी कि ग्राखिर ग्रापकी वाणिज्यिक नीतियों और ग्रार्थिक नीतियों का लक्ष्य क्या है, श्राप क्या हासिल करना चाहते हैं?

उपसभाध्यक्ष महोदय, हम सभी यह चाहते हैं कि हमारी प्रथं व्यवस्था मजबत हो। काफी पैमाने पर ब्रौद्योगीकरण हो क्योंकि इसी के जरिए हम ग्रपनी व्यापक जनता की समस्यात्रों को दूर कर पाएंगे। लेकिन क्या हमारे वाणिज्य मंत्री हमको इस बात का विश्वास दिला सकते हैं कि उनकी वाणिज्यिक नीतियां हमारे देश के ग्रौद्योगिक विकास में सहायक हो रही हैं? मैं माननीय वाणिज्य मंत्री जी से यह पूछना चाहगी कि कौन सी चीजें हैं जिनका निर्यात बढ़ रहा है। वाणिज्य मंत्रालय के म्रनुसार ही जो म्रांकडे हमें प्राप्त हुए हैं उनमें पता चलता है कि अप्रैल 1991 से नवंबर 1991 में तथा ग्रप्नैल 1992 से नवंबर 1992 के बीच भारत का निर्यात 25999.30 करोड से बटकर 33052. 61 करोड हो गया। इस निर्यात में दो तिहाई हिस्सा जिन सामग्रियों का निर्यात हुन्ना था, वह थी कृषि न्नौर उससे जुड़े हुए उत्पाद, मेरीन प्रोडक्टस, ग्रयस्क, खनिज चमड़ा,कपड़ा,दस्तकारी कासामान, कालीत स्रादि । स्रप्रैल 1991 से नवंबर 1992 के बीच हुए निर्यात में 18481. 84 करोड़ रुपए का निर्यात उन्हीं सामग्रियों का हुग्रा था। ठीक इसी तरह **अप्रै**ल 1992 से नवंबर 1992 में कुल निर्यात का वो तिहाई हिस्सा इन्हीं सामग्रियों का हुआ। कुल 33052.69 करोड रुपए के निर्यात में इन सामग्रियों के निर्यात की राशि 22960.27 करोड़ रुपए रही। यहां तक कि निर्यात के बारे में इनकी जो भावी योजनाएं हैं उनका क्या हाल है। हमारे वित्त मंत्रालय के ग्रनुसार यह हमें पता चला है कि जो भावी निर्यात योजना है उसके अंतर्गत कृषि उत्पाद खनिज पदार्थ, चमडा, कपडा दस्त-कारी का सामान ब्रादि हैं। इन्हीं सामग्रियों के निर्यात में वृद्धि की योजना हमारा वाणिज्य मंत्रालय बता रहा है। मैं वाणिज्य मंत्री जी से यह सवाल करना चाहती हूं कि इससे कौन सामग्री ऐसी हैं जिनके उत्पादन के लिए हमें ब्रायात की जरूरत है। क्या इस में कोई एसी सामग्री है जिनके उत्पादन के लिए हमें साफिस्टिकेटेड टेक्नालाजी की जरूरत है। जिन पर ग्राप बार बार जोर दे रह हैं कि हमें ग्रंपने निर्यात को बढ़ाने के लिए ग्रायात की जरूरत है, हमारे वाणिज्य मंत्री के द्वारा लगातार यह राग ग्रलापा जा रहा है कि हमें भ्रपने वाणिज्यिक घाटे को कम करने तथा निर्यात को बढाने के लिए स्रायात की जरूरत है। लेकिन महोदय, सच्चाई इससे बिलकुल भिन्न है।

महोदय, यह उदारीकरण हमारे निर्यांत को बढाने ग्रौर उद्योगों के ग्राधनीकी-करण के लिए नहीं किया जा रहा है बल्कि ग्रमरीका और पंजीवादी देशों की ग्रर्थ व्यवस्था में जो मंदी ब्राई है जिसे हम लगा-तार पढ़ते हैं कि किस तरह से ग्रमरीका के वाणिज्य मंत्री ने इस वात की चिन्ता प्रकट की है कि उनका निर्यात लगातार कम होता जा रहा है, श्रमरीकी उद्योग में लगातार मंदी छाती जा रही है। तो पश्चिमी देशों के मालों का नहीं उन की मदी का ग्राप श्रायात कर रहे हैं।श्राप हमारा निर्यात नहीं बढ़ा रहे हैं, सारे पश्चिमी देशों की नजर भारत की उपभोक्ता बाजार पर लगी हुई है। तो में फिर इस बात को दोहराना चाहती हूं कि यह उदारीकरण के जरिए हम सिर्फ पश्चिमी देशों की मंदी का ग्रायात कर रहे हैं। हमारे देश के उत्पादन को बढाने, हमारे देश के निर्यात को बढाने का इससे कोई संबंध नहीं है । महोदय, मैं कहना चाहंगी की हमारी सरकार की वाणिज्य नीतियां

[श्रीमती सरला महेश्वरी]

हमारे देश के स्वदेशी उद्योगों पर एक बड़ा खतरा है, लटकती हुई तलवार है ग्रौर वाणिज्य मंत्री का हर दिन हमारे देश के स्वदेशी उद्योगों पर एक खतरेका दिन है।

हमारे वाणिज्य मंत्रालय की वाणिज्य नीति जो है उस का कुल सार यह है कि वह हमारे देश के स्वदेशी उद्योगों के विकास को रोकने वाली श्रौर विकास को प्रतिहत करने वाली है । सूपर, 301, स्पेशल 301, गैट, डंकल ग्रादि द्विपक्षीय, बहपक्षीय दबाव के विध्वसक टैंकों ने हमारी अर्थ नीति के किलों पर गोले दागने शुरू कर ्रदिए हैं । एक के बाद एक वह हमारी दीवारे इहाते जा रहे हैं । दूसरी ग्रोर ऐसा लगता है जयचंदों श्रौर मीरजाफरों के भूत फिर से हमारी ग्रर्थनीति पर मंडराने लगे हैं । स्रतीत की गलतियों को सद्यारने के नाम पर सदियों पूराने ढांचे का जिस प्रकार जीर्णोद्धार किया गया है उससे हम सभी परिचित हैं। हमारी यह सरकार भी बिल्क्रल उसी तर्ज पर ''एक धक्का ग्रोर दो' के नारे के साथ 45 वर्ष में ग्रकालवृद्ध हो गई। हमारी अर्थनीति का जो जीर्णोद्धार कर रही है जाहिर है उससे यह अर्थनीति के ढांचे को इहा कर ही रहगी । इसके पहले उन्हें शांति नहीं मिलेगी । हम सरकार की कुछ मजबूरिया समझ सकते हैं कि सरकार को उपलब्ध विश्व परिस्थिति के अतर्गत ही काम करना पडता है। समाजवाद के परा-भव के बाद हम देख रहे हैं दुनिया के देशों के तमाम भ्रांतराष्ट्रीय बहुपक्षीयवार्ताभ्रों तक भ्राकर सिमट गए हैं। स्रमेरीका की धींगामस्ती के चलते, कई मचों पर द्वि-पक्षीय विरोध भी सामने स्राते जा रहे हैं इस विश्व परिस्थिति में हमारे लिए करनीय क्या है, भारत का क्या कर्तव्य है ? क्या इन तमाम प्रतिकुल परिस्थितियों में भी हमारे सामने कोई विकल्प नहीं है जिससे कि हम भारत की सार्वभौमिकता, भारत की स्वतन्नता की रक्षा कर सकें। मैं माननीय वाणिज्य मंत्री जी से यह कहना चाहंगी कि ग्राज ग्रमेरिका जिस तरह से हमें धमकी दे रहा है, सुपर 301 के जरिए, उस संदर्भ में भारत सरकार की भूमिका

क्या है ? अमेरिका क्या चाहता है भारत से ? क्या भारतवासियों के सामने इस प्रश्न का खुलासा नहीं किया जाना चाहिए क्या श्रमेरिका का निशाना भारत का पेटेंट कानून नहीं है ? भारत का 1970 का वह पेटेन्टे कानून जिस कानून ने हमारे देश के श्राधिक विकास में, हमारे देश की श्राधिक सार्वभौमिकता को बनाए रखने में, हमारे देश के शोध कार्यों को स्रागे ले जाने में ग्रहम भूमिका ग्रदा की । उस पेटैन्ट कानून के चलते हमने दवां उद्योग में अभतपूर्व सफलदा हासि की, आज वही पेटेन्ट कानन उनकी भ्रांख की किरकरि बना हम्रा है । लेकिन हमारे वाणिज्य मंत्रालय की थौर से कोई खुलासा नहीं किया जा रहा है। हमारा वाणिज्य मंत्रालय क्यों नहीं हमारे देश की जनता की अपने विश्वास में लेता, क्यों नहीं हमारे देश को जनता की शक्ति पर भरोसा करते हुए वह श्रमेरिका से खले आम यह कहता यह सरारसर भारत के ग्रंदरूरनी मामले हस्तक्षेप है । जब एक बहुपक्षीय वार्तायें चल रही हैं, उरुगुरु राउंड चल रहा है उस समय भारत को इस तरह धमकाये जाने का तात्पर्य क्या है ?े श्रमेरिका जो लगातार श्रन्तराष्ट्रीय संहिताश्चों काः अन्तर्राष्टीय मान मर्यादाश्रों का उल्लंघन करता रहा है पेटेन्ट कानून के सदर्भ में, वही अमेरिका आज हमें धमका रहा है। लेकिन हमारे वाणिज्य मंत्रलय की ग्रोर से सिर्फ नतमस्तक होकर इस बात की प्रतीक्षा की जा रही है कि नहीं, हम उनको समझा लेंगे, हम उनको मना लेंगे। हम ग्रमेरिका से कहेंगे कि हम ब्रापकी बातें मानने को तैयार हैं लेकिन हमारी कुछ समस्याएं हैं । म्राप उनको देख लीजिए। इस तरह के रवैये से व्या साम्प्राज्यवाद के हमलों के समक्ष हम ग्रपने देश की ग्रार्थिक सार्वभौमिकता की रक्षा कर पायेंगे ?

डंकल प्रस्ताव के बारे में हमारी सरकार का क्या रुख है ? हमारे वाणिज्य मंत्रालय का क्या हाल है ? मैं भारत के कन्ट्रोलर एण्ड ऑडीटर जनरल, भारत के नियंद्रक और यहालेखा परीक्षक की गत तीन वर्षों की रिपोर्टें देख रही थी। उनकी रिपोर्ट को देखते हुए मुझे पता चला कि किस प्रकार से वाणिज्य मंत्रायल में भ्रष्टाचार का बोलवाल है। श्रायात शुल्क की वसूली के मामले में निर्यातकों को इंसेटिव देने के बारे में जिस तरह लगातार भ्रष्टाचार चल रहा है उस स्रोर वाणिज्य मंत्री ध्यान न देकर वह स्रपने मंत्रालय की अकुशलता पर पर्दा डालने की कोशिश कर रहे हैं । हमारा वाणिज्य मंत्रालय क्या काम कर रहा है ? हमारे वाणिज्य मंद्रालय ने साम्प्राज्यवादियों के पिटठ ग्रार्थर डंकल द्वारा तैयार किये गये प्रस्तावों के पक्ष में प्रचार का काम शरू किया है । हमारे किसानों से कहा जा रहा है कि डंकल प्रस्ताव उसके हितों के विरुद्ध नहीं है, इंकल प्रस्ताव तो किसानों के हित में है। भाश्चर्य है कि जिस तरह से साम्राज्यवादियों के दबाव के सामने हमारा वाणिज्य मंत्रालय घटने टकने की नीति अपना रहा है उससे क्या वह देश को अधिक सार्वभौमिकता क रक्षा कर पाएगा, वह देश की स्वतंत्रता की रक्षा कर पाएगा। स्रभी हफते भर पहले की बात है, वाशिगटन में ब्राई एस एफ की बैटक में फण्ड के मैनेजिंग डायरेक्टर केमडेएस ने कहा था कि विकासशील देशों ने ग्रपनी ग्रर्थ ज्यवस्था में वाणिज्यक नीतियों में काफी सूधार किया है, लेकिन विकसित देश कोई रेस्पोन्ड नहीं कर रहे हैं। सच्चाई से श्री केमरेक्स भी इंकार नहीं कर सके । लेकिन वित्त मंत्री ग्रीर वित्त मंत्रालय के बैंण्ड पार्टी के सदस्य जिनके ग्रन्तर्गत वाणिज्य मंत्रालय भी ग्राता है उन्हें इस सच्चाई को देखने की कोई जगरत नहीं है। वे सच्चाई की अनदेखी कर सच्चाई से अदेखें चराते हुए हमारे किसानों को समझा रहे हैं कि डंकल प्रस्ताव किस प्रकार से उनके हित्रों के पक्ष में है । इस उदारवादी नीति का परिणाम क्या हो रहा है। इन प्रस्ताबों के म्रान्तर्गत जो उदार नीति उन्होंने मपनाई है उस उदार नीति ने हमारे देश का बटवारा किया है। देश के उद्योगों को नक्सान पहुंचाया है। हालत यह है कि हमारे देश में श्रभी से विदेश माल डम्प होना शरू हो गया है। केरल से यह रिपोर्ट ब्राई है कि रबड़ उद्योग के लाखों किसानों की जीविका पर सकट ग्रा गया है। जम्म में रेसिन के कारखाने बंद होने के कगार पर ग्रागये हैं। हाल में जो इनके मवालय की स्टेडिंग कमेटी है उस कमेटी ने अपनी रिपोर्ट में इस बात की ओर मंत्रालय का ध्यान प्राकर्षित किया है कि किस तरह से विकसित देशों द्वारा बार्ड ग्रमोनियम फासफेट, फर्टिलाइजर, पी.वी.सी. रेसिन बडे पैमाने

पर भारत के बाजारों में इम्प किया जा रहा है। इसके अलावा हमारे इंटेग्नेटड सर्किटस, कोस्टिक सोडा पेराकिजलीन बैनजीन तथा पैराफीन बैनस की जो हमारी स्वदेशी ईकाइयां हैं वे प्रभावित होने लगी हैं। मशीन निर्माता उद्योग पर भयंकर संकट आ गया है। 1992—97 की आयात निर्यात नीति के प्राक्कयन में बीफ कंट्रोलर आफ एक्सपोर्ट एंड इम्पोरे ने जो लिखा है कि :—

"The fundamental feature of the new policy is freedom."

माननीय वाणिज्य मंत्री जी से मैं पूछना चाहगी कि ग्रापकी स्वतंवता का तात्पर्य क्या है ? क्या इस स्वतंत्रताकातात्पर्यहमारे दण के उद्योगों श्रौर हमारे किसानों को श्रात्महत्या कीस्वतव्रता से है कि तुम चाहो तो तुम्हें मरने की छट है ? स्वतंत्र वाजार के ग्रलम-बरदार बाकी दुनिया को इसके अलावा कुछ नहीं दे सकते हैं। उनके लिये मरने की छूट है। ग्रगर जीना होगा तो साम्राज्य-वादियों के इशारों पर जीना होगा। इसलिए मैं वाणिज्य मंत्री जी से सिर्फ दो एक सवाल करना चाहती हं कि ग्रगर वाणिज्य मंत्रालय को हमारे देश की ग्राधिक सार्वभौमिकता, हमारे देश की स्वतंत्रता की रक्षा करने में कोई भमिका निभानी है क्योंकि वाणिज्य महालय को ग्रगर जिन्दा रहना है तो वाणिज्य मंत्रालय का अस्तित्व हमारे देश की स्राधिक सार्वभौमिकता ग्रौर ग्रार्थिक स्वतंत्रता के साथ जुडा हुन्ना है। इसलिए मैं वाणिज्य मंत्री जी से निवेदन करूगी कि साम्राज्यवादियों के दबाव का जवाब दया और भीख मांग कर नहीं दिया जा सकता है और न ही शुत्रस्य की तरह बाल में सिर डालकर ग्राप उनके दबाव का सामना कर सकते हैं। ग्रगर ग्राप साम्प्राज्यवादियों का सामना करना चाहते हैं तो हमारे देश की जनता की शक्ति को भ्रापको विश्वास भें लेना होगा ग्रौर संसद को विश्वास में लेना होगा। श्रंतर्राष्ट्रीय स्तर पर तमाम विकासशील देशों को म्रापको एकजुट करना होता। इन साम्राज्यवादियों के दबाव के विरद्ध हम एक वैकल्पिक नीति तैयार कर सकें, साम्प्राज्यवादियों के विरुद्ध विकासशील देशों की म्राधिक स्वतंत्रता म्रीर सार्वभौमिकता की रक्षा करने के लिए भारत नेतत्वकारी भमिका श्रदाकर सकताहै बशर्ते कि वाणिज्य मंत्रालय इस बात को स्वीकारे। इसलिये उपसभाध्यक्ष महोदय, ग्रंत में सिर्फ वाणिज्य [श्रीमती सरला महेश्वरी]

मती जो से इतना ही कहना चाहंगी कि वाणिज्य मन्नालय की पालियामेंटरी स्टेंडिंग कमेटी ने ग्रपनी प्रथम रिपोर्ट से जो सवाल किये हैं कि भारत में जो डंपिंग हो रही है उसको रोकने क लिए ग्राप कीन से कदम उठा रहे हैं, श्रापके मंत्रालय में जो भ्रष्टाचार है, उस भ्रष्टाचार को रोकने के लिए अप कौन से कदम उठा रहे हैं ? ग्रंत मैं कहना चाहंगी कि जिस निर्यात पर यह बल देरहे हैं कि निर्यात ही हमारे देश की अर्थ-नीति की बुनियाद है, हमारा निर्यात बढेगा तो हमारे देश की म्राधिक उन्नति भी बढती जायेगी , निर्यात हमारे ग्रायात पर केन्द्रित होगा, उपसभाध्यक्ष महोदया, पिछले दिनों में इकोनोमिक एंड पोलिटिकल बीकली में ढोलिकया बन्धुयों के लेख को पढ़ रही थी, इन ढोलिकया बंधुयों ने विभिन्न उद्योगों के सर्वे के बाद निष्कर्ष निकाला, उस निष्कर्ष का कुछ अंश में ग्रापके सामने रखना चाहती हं। ढोलिकया बंधग्रों ने कहा है --

"If the export promotion measures are followed without the overall framework of planned development as it appears to be the case in the new Exim policy and the Eight Plan documents, we are most likely to experience the phenomenon of 'growth-led exports' rather than 'export-led growth'. If this happens our export markets would still remain as unreliable as ever. Our exports would continue to decline relatively so also our share in the world market. It is high time that we devote special attention to export promotion and integrate it meticulously in our overall developmental strategy.'

इसलिए उपसभाध्यक्ष महोदय, मैं वाणिज्यू मंत्री जी से इतना ही कहना चाहुंगी कि सिफ ग्राप निर्यात पर जोर दे रहे है लेकिन इस निर्यान को हमारे देश के उद्योग-धन्धों के साथ नहीं जोड़ेगे तो इस निर्यात का कोई मूल्य नहीं होगा। इसलिए हमारे देश के सर्वांगीण विकास ग्रीर ग्रौद्योगिक विकास को ध्यान में रखते हुए श्राप नीति ग्रपनाएं न कि ग्राप इस उल्टे रास्ते पर चलें जिससे हमारे देश के उद्योग-धन्धे तबाह हो जाएं ग्रौर हम भापके वाणिज्य मंत्रालय का मरसिया पढ़ ने के लिए मजबूर हों। धन्यवाद।

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu). Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to speak on the working of the Commerce Ministry. This Ministry is more or less the backbone of the nation and is a life-saving drug for this Cabinet. After the liberalisation takes place we must first know where we stand. Then we can come to the functions of this department.

Sir. exports and imports among the important functions of this Ministry To reach the target set out in the Five-Year Plan our exports should register a 13.6 per cent growth in rupee terms or a 15-16 cent gowth in dollar terms Only then we can keep our current account deficit at 1.5 per cent of our GDP. But what is the reality? The reality is that the exports will not increase by more than six per cent At the same time our imports will increase 22 per cent. In the last year, 1991-92, our imports increased by 16.5 per cent. This year, the expectation is 22 per cent. When the import is going to be increased 22 per cent and the export is 6 per cent, how are we going to achieve the target? Only God knows it. We have passed so many Acts. For example, the MRTP, the FERA the Capital Issues Control, the Reserve Bank Regulations, the Import Export Control Taxation Acts either repealed or remodified. The Reserve Bank of India has given some instructions the Commercial Banks to improve our export. For example, they given clear instructions to the Commercial Banks that the export credit should at least be 10 per cent the net credit or the total credit of the Commercial Banks and when they are determining the maximum permissible financial assistance to party, whatever export credit been given to a party should not be included. Also, the rate of interest was reduced by one per cent only to see that export is increased. But in spite of all these things, I don't think that we are going to achieve target. What is the position? Where do we stand when we talk of globalisation on the globe? We know where we stand The recent United Nations Development report has ranked the nations of the world with reference to human development. According to this report, India is placed at serial number 121 out of 160 countries. This is where we stand after nearly 45 years of independen-

Now, I come to the function of the department. Regarding the Director-General of Supplies and Disposal, some three years back, I had raised an issue here regarding the purchase of material from the small scale industries region wise. You see South India has been neglected for years when the purchases are made. northern sector as well as the western sector are given preferential treatment. Therefore, I fought ainst this discrimination. I raised this matter by way of a special mention and I requested the Ministry of Commerce to see to it that this error is rectified. Then I got a letter from the department stating that they consituted a Committee to go through the issues and they will see to it that the error is rectified. But now I came to know that the purchasing policy itself has been changed. I quote —The review of policy of the Central Programme "Consequent upon review of the policy of the centralised purchase of store and equipment by the DGS&D in 1991, the Government decided that the procurement work against the ad hoc indents may be transferred from the DGS&D the indenting Ministries and departments along with the corresponding number of offices ad staff of DGS and D dealing with the work.

It also decided that the procurement of freights and running of contracts of the common users' items which are required by more than one Ministry or department will continue to done by the DGS and D except procurement of POL products for Ministries of Railways and Defence which may be transferred to Ministries along with officers staff." When the Director-General of Supplies and Disposal makes chases for all the departments, at least, we are able to compute the mode of purchase. We can make out what mode of purchase is there, wheprefertial ther they are given any treatment or not. But with change of policy, we cannot make out as to from which section or region they are buying, how they are buying and all this. We are unable to do that. The complaint made ag. ainst the DGS and D is that South India and castern India are discriminated against in this respect. I presume that the Government changed the policy in order not to find out the truth. If this is so, they can hide the truth to some extent. But that is not going to solve problem.

The next point is regarding quality control and pre-shipment inspection. You see liberalisation is taking place everywhere, including this sphere also Actually it should be tightened. But liberalisation place in the inspection section also. The inspection is being, more or less reduced slowly and slowly. What I fear is, if we allow the liberalisation poicy in this particuar quality trol area, we may lose the export trade. The Government has to look into it because quality control has an important bearing on our exports. Already there are so many complaints being made. When we export things, complaints are bound to occur. I can tell ou how they are reduced. page 38 of the Performance Budget for 1993-94 it is stated: "Grants-inaid, Export Inspection Council, non-Plan Expenditure 1992-93 estimates. - 56 lakhs: 1993-94 Budget

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[Shri S. Viduthalai Virumbi] estimates - 58 lakhs; for Plan Expenditure the Budget estimates well as the revised estimates in nil." 1992-93 50 lakhs. 1993_94 — From this you can find how much importance the Government of India has given to quality control and preshipment inspection. Therefore request the Government, through you, Sir, that they must review this policy and see that inspection is tightened; otherwise, they may lose ports.

Then I come to another point regarding the Madras Export Processing Zone (Plan). I want to tell you about the expenditure on the construction and development of Madras Export Processing Plant. Under the Budget estimates it is 250 lakhs, under the revised estimates it has come down to 225 lakhs. But fortunately 700 1993-94 Budget estimates it is lakhs. When inflation takes place at the rate of 8 per cent, when Budget show it as estimates 250 expenditure ought real gone 270 lakhs? have up to It means there is slackness adminstration of the Commerce Ministry. Sir, through you, I request the Government what they have left out in the last year should be added in It means there is slackness in coming year.

Another matter relating to this thing is the total cost of construction. The Minisry of Commerce has stated that the Demands for Grants Rs. 4,330 lakhs, i.e. Rs. 43 crores. Out of Rs. 43 crores, so far they have spent about four crores and seventy five lakhs of rupees When this is the case, what will happen? I think will take a decade to complete this project. Therefore, I request that the Commerce Ministry should expedite this project and see that it is actually completed within a quinquennium.

Then regarding this Super 301 and Special 301. The U.S. Government has named India under the Special 301. They have declared that India comes under the purview of Special 301. What is the position of United States itself? Now their eco. nomic growth has come down from

3.6 per cent to 1.8 per cent. And offset this, they want to punish the countries. The Government thinks that this is a unilateral cision. The Government of India not going to have any bilateral talks with the United States. It should be on multinational basis. I agree with what the Government thins, if actualy stands for it. What is our past experience? When India placed under 301, the American Government has stipulated some conditions on India. Number one is abolition of the practice of forced export obligations on joint ventures. (2) Abolition of time-bound programme of indigenisation of the products manufactured by these ventures. (3) Opening up of the insurance sector for the foreign investors. These three conditions they put under Super 301. But we have not renlied to it. We said that we were not going to respond to that. We them that. What really happens that once the national trade estimate report is submitted to the US Government within 30 days the USTR has to take decision on that. When it is so, we said that we were not going to respond to that. But what has happened? In our industrial policy we have conveniently forgotten what they had insisted on. We left that out in the industrial policy. As regards the insurance sector we have a high already constituted level committee to go through it. What I want to say is that in this way we have succumbed to the pressures exerted by the United States.

Now, I come to the problems of tea industry. The tea industry has been heavily affected because of the disintegration of the USSR. In 1991. 92 the tea export was 173 million kgs, while this year it is 139 kgs. up to now. In the CIS areas our export has come down to 26 million From 74 million kgs. Nearly 20 million kgs. were offset in the non-CIS areas. I feel the tea industry is going to be affected. There are some very important reasons for that. The latest Standing Committee report mentions something with regard to export of tobacco to China. Ten years back we had very good relations with China as far as tobacco export is concerned. What happened ten years ago was that we had sent nine consignments of tobacco to China. the consignments attracted comp_ laints. What was done was that the exporters sent substandard tobacco and not according to the specification made. Therefore, there was a between China and India. Subsequently they stopped importing from India. What was the consequence this? Two officials of China had been hanged to death for this offence and six officials of India were suspended. But one case is still pending. I want to know whose company is that which has not settled it so far. Who are the proprietors of that company? Are they connected with the Commerce Ministry? I would like to know whether the Commerce Ministry is patronising such persons. Why I am asking these vital questions is that I came to know that one of the persons who indulged in this type of actions is one of the directors of the Tea Board. If such a person whose action was responsible for the stop. page of tobacco exports to China one of directors of the Tea Board, I fear, the tea exports will also affected.

Now I come to sugar. The price of sugar has been increased considerably for the local consumers. Government is aware that more than 50 lakh tonnes of sugar are piled here. Why then do they want to increase the price? I dont know. They may say that they are doing something to the agriculturists. Agriculturists are not benefitted. Consumers are not benefited. Only mediarles are benefited. The Government must completely review policy and protect the consumers and the people of India. With these words [conclude. Thank you.

SHRY S. MADHAVAN (TAMIL NADU): Mr. Vice-Chairman, the new economic policies of the Government delicensing, decontrolling, taking away the discretionary control have created an impression that it will

boost our economy and help industry and trade in our country. The Gov. ernment's subsequent action of allowing free import has caused a complex among our indigenous industrial units. This has been pointed out more than once to the Government. The Commerce Ministry is responsible for the import policy. The Finance Ministry is responsible for the customs duty structure. Sir import duty is increased on raw materials to purchased by our indigenous industries. At the same time mport duty on finished goods is being reduced. This is a new situation which our indigenous industries have to face. In the recent Budget presentation Finance Minister has enunciated a new policy that we should go in for imports wherever imported goods are cheaper. By that our ow_industries have to be closed down because of the import of cheaper finished products. I don't know whether the Commerce Ministry is going to accept that policy and implement it. After Independence, the Congress leaders, the Congress Government, have followed a stern policy of self-reliance to boost indigenous production. But now the new policy is for imported goos .For example, aree import policies have allowed import of DAP fertilizer because it is cheaper in the world market. We know why the multi-ntaionals are dumping goods at cheaper rates, below the cost of production in their own country, below the price at which they selling to their own people. Sudden decontrol of DAP fertilizer, withdrawal of subsidy to our own production here, the cost of imported raw material at the market rate of exchange have pushed up the cost of production of indigenous DAP. This has put our indigenous industries in a very difficult situation. If this policy continues, 17 inustries producing DAP fertilizer have to be closed down. Due to that this country will large-scale unemployment The major dumping is coming from the

[Shri S. Madhavan]

They are damping their goods in India to see that our indigenous indusries are closed down. If the policy of the Finance Ministry that we go for imports, is followed, what will happen to these 17 industries which were being helped by the Congress Government? What will happen the employees working in these factories? I would like to give one more example. The international price caustic soda has come down. Now, they have liberalise the import policy. What will happen to our units which are producing castic soda for so many years? The Congress Government has strengtheened industries. But now they have to face this difficulty. I would like to know whether the Government wants close down these industries. The caustic soda industries have represented this matter to the Government. The Commerce Ministry is some steps but the Finance Ministry is against it. They say that import of caustic soda is cheaper. The same policy is going to affect our own pub-, lic sector units. For example, liberalisation of import of benzene. It is a chemical product. The benzene project costing Rs. 350 crores by Cochin Refineries has to be dropped as imported benzene becomes cheaper. The Cochin Refinery is a public sector undertaking. They have to drop that project because of the liberalised import policy of the Government of India. Then, another public undertaking, the IPCL which produces paraxylene will have to down its project. They have got capacity to produce 46,000 tonnes. This was also approved by the Government of India but because of the liberalised import policy, they have to close down. What about the electronic industry? Now, we are producing intergrated circuits in our country. At the same time, the Government has reduced the import duty on this finished product from 110 per cent to 50 per cent. But then. the import duty on the raw material whi is used for the production of this integrated circuit, is 75 per cent. That means, we have to close down our own indigenous industry. liberalise policy is going to affect our indigenous industries. This has been proved. I hope that the Commerce Ministry will fight it out with Finance Ministry and save our indigenous industries. Uncertainty and instability in our export policy will cause great damage to our industries. The Government has to pronounce that their liberalised and open policy will continue for at least five years. And, it is being said that we have to cultivate export culture. But, why do we always speak about the thrust on exports and why not we speak about the thrust on curbing the import facilities? That will be the most important thing that we have to have in order to save our economy in future Another point that I want to emphasise is about the various schemes that the Commerce Ministry had taken to help our exports but because of the opposition from the Finance Ministry, the Ministry will have to drop them. One of those schemes is the International Price Reimbursement Scheme for encouraging our engineering exports. Recently, this scheme has been dropped all of a sudden. Most of the engineering units are small scale units from the southern part of our country. Now. because of the sudden decision taken by the Commerce Ministry under the pressure of the Finance Ministry, these engineering units have to close down their capacity. They were started and installed at the encouragement of the Policy Statement of the Commerce Ministry-Tunderstand that the Committee of Secretaries has recommended to the Covernment, which the Commerce Ministry has also endorsed that this scheme should continue at least (ill 1995. But we do not know as to what is going to happen. Another aspect of this scheme is that there is a large amount of arrears for repayment, under this scheme to the claimants in this country. The Commer-

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ce Ministry admits that more than Rs. 300 crores are to be paid under scheme. There is no provision this scheme There is no provision for this. The Finance Ministry is objecting and this scheme is in doldrums. We do not know as to what the Commerce Ministry is going to do. It is the Commerce Ministry which concerned with the disbursement various schemes, so, reimbursement is the main job of the Commerce Ministry. I must point out that crores of rupees are pending and though the claims have to be met by the Commerce Ministry they are not able to pay them. Various High Courts and even the Supreme Court have given the judgement that these amounts will have to be paid immediately but the Government has not been able to pay those arrears and they are pending. Sir, I want to stress on one more point. In order to increase our export activities, we must encourage the State Government's participation in the export activities. The Government of India should not only ask the State Governments to infrastructural facilities or reduce the State Government's taxes to some export activities but also they must set aside some portion of the export earnings to be disbursed to the State Governments so that the State Governments will be interested in the export activities of this country. The Standing Committee on Commerce has recommended that at least five per cent of the export earnings must be set aside to be disbursed to the State Governments as an incentive and to provide for the infrastructural facilities which help our exports because without creating such infrastructural facilities we may not be able achieve the targets fixed So Commerce Ministry has to fight with the Finance Ministry to implement these schemes to help and encourage the State Governments in this regard.

श्री खतरानन फिन्न : (बिहार) : जप-सन्नाध्यक्ष महोदय. कामर्स मंत्राशय की स्टेंडिंग कमेटी की रिपोर्ट सदन के सामने है श्रीर

चिक मैं उसमें था. इसलिए सिर्फ उन बातों को मैं दोहराना नहीं चाहता। मैं जैसा समझ रहा है कि हमारा देश एक कठिन परिस्थिति में पड़ गया है। सोवियत संघ के टटने के बाद जितना हमारा व्यापार होता था टोटल ट्रेड का करीब[ं] 1/4, वह स्टॉप हो गया । व्या**पा**र इराक, लीबिया वगैरह से जो व्यापार हो रहा था, उसमें भी धक्कालगा गया। श्रमरीका से दूसरा 1/4 व्यापार होता था या हो रहा है, वह रोज-रोज 301 की धमकी देता है श्रीर हमारे मंत्री महोदय रोज उससे प्रेम वार्तालाप करके तय करना चाहते हैं लेकिन धमकी तो है। तो हम एक डिफिक्ट सिच्एशन में है श्रीर इसमें हमको ऐसा लग रहा है कि भारत सरकार की जो नीति है, वह देश-विरोधी साबित हो रही है । मैं एक-दो उदाहरण देना चाहूगा । <mark>इस</mark> माल का हमारा ट्रेड डेफिसिट गया 3-5 बिलियन डॉलर । जो कमिंग टूईयर हैं उसमें डेबड सर्विसिंग 1993 का 1994 का ग्रोर जोड़ इंटरेस्ट वह 9 बिलियन डालर का है दोनों मिलाकर 12.5 बिलियन डालर हो जाएगा ।

प्रब यह प्रश्न उठता है कि प्रगर हम मान भी ले, वैसे मानने का को ई रीजन नहीं है क्योंकि जो टारगेट सरकार ने तय किया था एक्सपोर्ट करने का, उसमें सिवाय दो बीजों के किसी चीज का भी एक्सपोर्ट का टापूगेट पूरा नहीं हुआ, फिर भी मान लीजिए थोड़ी देर के लिए कि ब्यापार घाटा पूरा हो जायेगा तब भी हमारा जो यह 12 विलियन यानी प्रति-वर्ष 6 बिलियन डालर का ब्यय बढ़ता चला जाएगा। इसीलिए खतरा है, वह है कि

What is at stake is the very independence of India.

यह मामला नहीं है कि सिफ ट्रेंड में कैसे होगा नहीं होगा या क्या होगा? यह कज प्रस्तता इतनी बढ़ जाएगी कि भारत बंधक वन जा गा और तब हमारे सामने कोई रास्ता नहीं रह जाएगा । इसलिए यम यह जानते हैं, ठीक है हम कांग्रेस पार्टी के उपर दोषारोपण करते हैं श्रीर उसकी वजह भी है क्योंकि हमें समझ नहीं श्राता है कि कांग्रेस पार्टी कमी

[श्री चत्रातत मिश्र]

बोफोर्स पर सती होती है, कभी रामा-स्वामी पर सती होती है, कभी हर्षद मेहता पर सती होती है और विलटन की एक-एक मुस्कान पर हमारी सरकार नाचने लगती है और हमारे मंत्री महोदय डंकल पर फिदा हैं, कुछ समझ में नहीं या रहा है। इसलिए हमको लग रहा है कि जिस डेंजरस सिचुएशन में कंट्री जा रही है हम चाहते हैं कि हमारी सरकार के लिए एक देशभक्तिपूर्ण काम यह होगा कि सभी पार्टियों के लोग बैठकर तय कि भारत जो इतने कर्ज में फंस गया है, उसको री-पे करने के लिए हम लोग एक पंचवर्षीय, दसवर्षीय योजन।, कोई एक्शन प्लान बनाये कि कैसे हम कर्जा री-पे कर सकगे। लेकिन सरकार उसी में बहादुरी दिखलाती है कि कितना कर्जा लिया, पेमेंट का क्या होगा उसको कई सरकार ने कोई नहीं देखता है । कामर्स मंत्रालय का श्रीर फा नेंस मिनिस्ट्री का रिक्तावही है जो भीम स्रौर शकृनि में था । भीम खाता था ग्रार शकुनी क्या करता था. जानते ही हैं। तो त**रह से** वित्त मंत्रालय कर्जालेगा ग्रीर यह सोचेगे कि कहां से यह कर्ज चकता करें। हम चाहते हैं कि मौजूदा वक्त में अगर सरकार देश हित में काम करना चाहती है तो कम से कम कुछ बिन्दुहम दे रहे हैं, जिन बिन्दुग्रों पर काम करना चाहिए। कई माननीय सदस्यों ने बताया उदाहरण दिए, इसलिए मैं दोहराना नहीं चाहंगा। रिपोर्ट में भी है कि नई पोलिसी के मताबिक डम्पिंग का देश में बहुत बड़ा खतरा है। फर्टिलाइजर के केस में तो बिल्कल साबित हो गया कि ग्रमेरिका के म्रन्दर खुद जिस फर्टिलाइजर की कीमत 240 डालर पर टन है और इण्डिया में वह बेचता है 170 डालर पर स्पष्ट है कि माल हमारे यहां करते हैं। सरकार ने डम्पिंग के बारे में कोई समुचित कानून नहीं बनाया और न मोनिटरिंग करने के लिये कुछ जब-जब केस ग्राता है हाऊस में उठता हैया ग्रखबार में उठता है तो सरकार बयान देती है कि हम इस पर कारवाई करेंगे। तो हम चाहते हैं कि जैसा कि हम लोगों ने सुझाव दिया कि

मोनिटरिंग करने के लिये सरकारी स्तर पर कोई स्टेंडिंग कमेटी हो । दूसरा म्रपने देश का तेल का उत्पादन वन-फोर्थ घट गया है। जिसका उत्पादन बढाने का प्रयास करना है। लेकिन तेल का दुनिया में बढ़ने ही जा रहा है की कोई उम्मीद नहीं है। कम से कम ऐसी स्थिति में तेल की फिजूलखर्ची रोकने के लिये हमारा ख्याल है जितनी बड़ी-बड़ी कम्पनियां हैं संकटनं हैं, खुद सरकार है, वह कम्पलसरी 5 परसेंट का इसमें कट इससे कोई भी इन-एफिसिएंसी नहीं ब्राएगी, हम ग्रापको कह सकते हैं कि क्योंकि ट्रेंड युनियन में रहने के कारण हमारा विभिन्न उद्योगों से व पब्लिक सैक्टर्स से हमारा सम्बन्ध रहा है। वहां बहुत सी फिजुलखर्ची होती है. बरबादी होती है, इसको भ्राप रोकिए । दुसरीः हमं ग्रापसे यह कहना चाहेंगे कि तेल का उत्पादन बढ़ाने के लिये जो समयबद्ध कार्यक्रम चाहिए, वह भी सरकार के पास नहीं है। इसीलिये यह भी डबोने वाला काम सरकार कर रही है और देश वरबाद हो रहा है। इसी तरह हम यह चाहते हैं कि जो हम।रे लिये नहीं है, जो लक्जरी ग्राईटम्स नॉन-एसिशियेंशल हैं. उनको हम क्यों इम्पोर्ट कर रहे हैं, यह समझ में नहीं ग्राता । ग्रचानक, का कोयला इतना खराब हो तमिलनाडु इलैक्ट्रिसटी वोर्ड. कांग्रेस के साथ रिश्ता ग्रन्छा था. उसके लिये ग्रापने इम्पोर्ट ग्रधिकार दे दिया था। জন্ত্র कोल पर देश के बाकी सभी प्लांट चल रहे हैं, तो फिर वहो क्यों ऐसा कर रहा हैं। गई है, भंत्रालयों में ग्रायात से रुपया कमाने की और वह जगह-जगह ले रहे हैं। सिर्फ कॉमर्स मंत्रालय ग्रन्दर ही नहीं है। हम जो कहना चाहेगे कि कर्जा देश बंधक यह देश होगा। इसीलिये

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इस समस्या का निदान करना है ती एक्सपोर्ट बढ़ा करके ही किया जा है। ग्रगर इस काम को करना है तो अकेते एक मंत्रालय से यह होने वाला नहीं है। पूरी सरकार ग्रगर इसके लिये कोशिश करे और सारा राष्ट्र इसके लिये प्रयास करे, तभी हम कर्ज के फर्ड़े से निकल सकते हैं, वरना हम नहीं निकल सकते हैं। अनेक माननीय सदस्यों ने उदाहरण दिए ग्रीर स्टैडिंग कमेटी की रिपोर्ट में भी ਵੈ----फटिल(इजर, कोल, पैराफिन बारे में वर्गरह के इसलिये इसको टोहराना नहीं चाहता हूं। अब एक ग्रौर बात हम कहत हैं कि की क्या ऐसी हालत है ऋौर 441 इतनी खुशहाली है कि **हम** यहाँ বিবেগ से कार मंगाये। माना कि एक ह**ज**िर ही कार श्राप मंगा रहे हैं। लेकिन. क्यों मंगाइएगा, सो हमको वतला दीजिये। जहां देश में भूव से ग्रादमी मर रहे हैं, तो उस देश का नागरिक क्या विदेश की कार पर चलेगा ग्रीर वह **ब्रयने देश की कार पर नहीं चल सक**ता है ? एक स्वदेशी वातावरग बनाना चाहिये। हमारे मनन साहब कह रहे थे कि निर्धात कल्चर होना चाहिये। कल्चर तो सरकार की विदशी हो गई, वह तो गांधीवादी कल्चर है नही. गांधी वाली कल्चर है न**ीं। यह** लोग सब चीज ही विदेशी पसन्द कर रहे हैं श्रीर उन्ह विदेश की ही सारी चीज श्रच्छी नजर ग्रारही है। इस तरह देश बरबाद हो जाएगा, क्योंकि जब तो श्राजादी की लड़ाई हुई थी, तो ग्रसूल थे, जिस पर हम चले दूसरे, मैं श्रापसे कहंगा कि चायना, वह तो कम्युनिस्ट देश है, सैक्टर भी उनके यहां काफी है। दूसरे तरीके से उसने अपनी नीति तय की है। उनका जितना एक्सपोर्ट प्रमोशन जोन है, उसने इतना अच्छा काम किया है है कि ग्रगर ग्रमेरिका धेटनिंग देता हैतो चायना कहता है कि ग्रापको भी इसका मजा भुगतना होगा । उसके प्रेजीडेन्ट ने कहा था कि भ्रगर कार्यवाही हम करेंगे तो लाख अमेरिकियों की रोजी बरबाद हो जाएगी। तो एक वैसा भी देश है । भा.ज.पा. के वक्ता हमारे माननीय सदस्य श्रभी यहां नहीं हैं। बोल रहे थे कि ग्रापने बड़ी समाजवाद की चर्चा की, इसीलिए देश बरबाद हो एक देश है, जो ग्रभी भी सम/जशदी है, कम्युनिस्ट भी है ग्रीर श्रमेरिका से भी मुकाबला कर रहा है। जोशी जी ने उस दिन चर्चा की यी कि जायज था कि बडी तेजी चाईना में प्रगति हो रही है। हम भी ग्रापको बता दें कि चाईना के अगर हांगकांग चला जाता है और ताईवान से उसका सैटलमेंट हो जाता है, दुनियां में सबसे ज्यादा सरप्लस वही होगा।

हमारे यहां तो हर जगह भ्रष्टाचार है। मंत्री महोदय की बात हम नहीं कह रह हैं कि अपिकें ऊतर ही यह चार्ज है।

 I_{ξ} stinks from every poor.

हमारी कनेटी के सामने बहुत से उद्योगपति ग्राए, उनके संगठन के श्राए। **क**ई माननीय सदस्यों ने की, निर्यातकों का बकाया बरसों पडा है जाता 1 सुनता नहीं है। रुपया लेना **है** कमीशन दो, देना है, तब भी दो। लैटर ग्राफ क्रेडिट ग्रागया तो उसकारुपया लेनाहै, तो इस पर भी 5 परसेंट कमीशन दे दो । यह राज कब खत्म होगा, यह हम लोग जानना चाहते हैं। अगर ऐसा तो हम कैसे सुधार सकते हैं ? इसीलिए कमेटी ने कई चीजों के बारे में दिया है कि ग्रापको विभिन्न स्तरों लोक ग्रदालत कायम करनी चाहिये। नयी परम्परा कायम हो....(तमय की घंटी)। छोटी पार्टी के लिय ग्राप जल्दी ही घंटी बजा देते हैं....(व्यवधान)।

SHRI O. RAJAGOPAL (Madhya Pradesh): It began with our party also.

SHRI CHATURANAN MISHRA: It began with the BJP?

[Shri Chaturanan Mishra]

में प्रापसे कह रहा था कि विदेशी मार्केट का सर्वे नहीं होता है। कोई पूछता है, तो वे बताते हैं कि एनुभ्रल रिपोर्ट भ्राती हैं? जब ट्रेड को बढ़ाना है, तो डेली रिपोर्ट भ्रानी चाहिये भीर भ्राज के कम्प्यूटराइज्ड युग में तो कहां क्या हो रहा है, इसकी तुरत रिपोर्ट भ्रानी चाहिए भ्रोसिनिया, कैरेबियन भ्रीर लैटिन भ्रमरीका के साथ व्यापार बढ़ाने का कोई इंतजाम नहीं है। न तो इन देशों के साथ व्यापार बढ़ाने की कोई सुविधा है।

ग्रभी कई सदस्यों ने हैंडलूम ग्रीर हैंडीकास्ट्स के बारे में कहा। उसके लिए न तो इन्फास्ट्रक्चर है, न कच्चा माल उपलब्ध होता है, न वे लोग ग्रंतराष्ट्रीय स्तर का सामान तैयार कर पाते हैं। पोलिशिंग कैसे होगी, ग्रच्छी क्वालिटी का कैसे बनेगा, कोई इतजाम नहीं है।

ं उपसभाध्यक्ष महोदय, मैं ग्रापसे कहना चाहुंगा कि ज्यादा खर्चा तो हम लोग करते हैं इंडस्ट्री पर ग्रौर इम्पोर्ट का भारी हिस्सा भी लेता है उद्योग । लेकिन ज्यादा एक्सपोर्ट तो करता है कृषि क्षेत्र—चाय भी कृषि क्षेत्र में है, काफी भी है, लेंदर भी है। विक्षेत्र ने ही, हमारे देश के किसानों में ही यह देशभिक्त का काम किया है कि एडिबल आयल में विदेशों पर निर्भरता समाप्त की, ग्रन्त के मामले में विदेशों पर निर्भरता समाप्त की, दलहन के मामले में विदेशों पर निर्भरता समाप्त की। किसान तो ये काम करते हैं लेकिन हमारी सरकार के हाथ में क्या लकवामार गया है कि वह निर्णय नहीं कर पाती है कि जहां ज्यादा लम्बी पूजी लगी हुई है वह क्यों नहीं निर्यात करते हैं, यह ग्राप हमको बता दीजिए । जब छोटी-छोटी इंजीनियरिंग कंपनियां इतना निर्यात कर सकती हैं तो बडी-बडी कंपनियाँ क्यों नहीं कर सकती? क्या ग्राप बड़ी कंपनियों को बाध्य नहीं कर सकते हैं कि बिकी का कम से कम 10 परसेंट ग्रापको निर्यात करना पडेगा । पब्लिक सैक्टर वाले उचित निर्यात क्यों नहीं करते हैं, हमारी सबसे ज्यादा पूजी लगी हुई है। स्वसपोर्ट कौन सबसे ज्यादा करेगा—कृषि का क्षेत्र ग्रीर मार कौन खाएगा—किसान । उसकी सारी सब्सिडी बापस हो जाएगी । यह तो यही कहावत हो जाएगा—खेत खाए भवा ग्रीर मार खाए कोई ।

किर यह जो नई बात देखने में आरा रही है जैसा ग्रभी ग्रापने सूना तंत्राक के बारे में कि हमारे जो निर्यातक है तम्बाक् के उन्होंने उसमें मरा हम्रा सांप भेज दिया चाइना को, तबाक के नाम पर काटकडा भेजा गया ऐसे महानभावों का क्या होगा ? ग्रापने लाइसेंस परमिट खत्म कर दिए हैं, इससे हमें दुख है, हम इसके पक्ष में नहीं हैं, वह चला गया बहुत ग्रच्छा है। लेकिन हम पक्ष में हैं कि हमारे माल का भो ग्रंडर इनवाइसिंग होता है या ग्रोवर इनवायसिंग होता है उसको रोका जाए जैसी रोज खबर ग्रारही हैं। यह ग्राप कैसे रोकेंगे? **अगर नहीं रोकेंगे तो हम**्भी कहेंगे कि श्राप भी कमीशन लेते हैं। इसलिए हम नहीं चाहते हैं कि ऐसा हम करें।

इसके साथ ही हमारा यह कहना था कि मनपावर के बारे में कि जो आपका मैनपावर है लेबर का उसमें से प्रापको फारेन एक्सचेंज मिलता है । फार्चनेटली इंडिया के लोग काफी इटलिजेंट हैं, सरकार ने तो इंटलिजेंट नहीं है। हम चाहते हैं कि टैक्निकल जो लोग हैं साइंस वाले हैं, डाक्टर हैं उनको ग्राप सुविधा दीजिए । इनको विदेश जाने दीजिए, इनके लिए स्पेशल मुविधा दीजिए विदेश जाने की। हमारे यहां किसान तकने लॉजी की पढ़ाई में खर्चा भी कम है। मेनन साहब ग्रभी कर रहे थे साइस के बारे में, इंजी-नियरिंग के बारे में । उन्हें भेज सकते हैं दूसरे देशों को । भ्राप पालिसी बना लीजिए। मैनपावर की पालिसी बनवाइए। उसको लागु कर सके तो ग्रच्छा होगा।

इसके साथ ही ब्रार० एंड० डी० की बात मैं कहना चाहता हूं कि सबसे ज्यादा खर्चा ब्रार०एड० डी० पर होना चाहिए। प्राइवेट सैक्टर इस पर खर्चा नहीं करता है। ब्राप उनको बाध्य नहीं करते हैं। ब्रापने टैक्स रिलीफ किया फिज को, एयर

कडीशनर को, टी.वी. को वह भी निर्यात के लिए नहीं लेकिन मैडिसन को दिया क्योंकि उसमें सेगरीब का फायदा होता है । निर्यात में भी दवा उद्योग में सबसे ग्रच्छा काम किया उसको ग्रापन प्रोत्साहन नहीं दिया । ग्रापका यह जो तरीका है, वह सबसे खतरनाक है। जिस वात की हम चर्चा करना चाहते हैं वह यह है कि गवर्नमेंट ग्राफ इडिया की पालिसी श्रीर श्रापके मंत्रालय की पालिसी देश के लिए इस विश्व लिबरलाइजेशन की पालिसी के डिक्लेरेशन के बाद जो ग्राप कार्यवाही कर रहे हैं, वह देश विरोधी साबित हो रही है। ग्राज देश को कर्ज में डुबाने के लिए काम कर हैं इसलिए नई ग्राधिक नीति जो ग्रापने ग्रहितयार की है और कर रहे हैं तो इसके परिणाम-स्वरूप जो कदम होने चाहिए वह ग्राप नहीं उठा रहे हैं। ग्राप इस बात की ्याद रखिए कि जो विदेश के लोग यहां भाना चाहते हैं वह इस देश में जो 10-12 करोड़ लोग खुशहाल हैं उस बाजार के लिए ग्राना चाहते हैं । उनको लुटने के लिए ग्राना चाहते हैं । उनका ग्रीर कोई आकर्षण यहां पर नहीं है । आपको तो कम से कम इस बात का सोचना चाहिए कि हम इसके लिए इस तरह का वातावरण बनायों, इस तरह का एक्शन लें कि हमारा देश ग्रार्थिक ग्रात्म-निर्भरता की दिशा में ग्रागे बढ़े। ग्रात्म निर्भरता से हमारा यह कतई मतलब नहीं है कि ग्राप बिदेशी टैक्नोलोजी को मत लीजिए । आप विदेशी टैक्नालाजी के नाम पर श्राउट-मोडेड टैक्नोलाजी वहां का श्रांक लेकर न ग्राए। इंडिया शड नाट वी दि जंक्स गोडाउन । इसका भी कोई रास्ता ग्रापको निकालना चाहिए ताकि हम इसको रोक सकें।

हम इंपोर्टस के बारे में ग्राप्स एक लफ्ज कहुना चाहते हैं। ऐसा नहीं है कि हम तमाम इंपोर्टस के खिलाफ हैं। हमने श्रापसे कहा कि ग्राप लक्जरी और नान-एशेंगल ग्राइंटम्स का इंन्पोर्ट करे ऐसा हम चाहते हैं। निर्यात बढ़ाने के लिए ग्रायात करना ठीक है लेकिन ग्रोवर-ग्राल पालिसी क्या होनी चाहिए। ग्राप सालाना छः विक्यन डालर का कर्जा लेकर किस चीज में ग्रपना उत्पादन बढ़ाना चाहते हैं। ग्रापको अगर उत्पादन बढ़ाना है तो ग्रापके लिए एक ही रास्ता होगा कि कौत से लोग रोजगार में लगेंगे। तब ग्राप एक्जिट पालिसी क्यों चिल्लाते हैं। ग्राप एक्सपोर्ट ज्यादा बढ़ान है, घर के लोगों को खिलाना है, उत्पादन काा और ज्यादा बढ़ाना है तो इस तरह के प्रोग्राम कीजिए। ग्राखिर में मैं इस बात क दोहराना चाहता हूं कि देश एक ग्राधिक संकट में फंस गया है इसलिए सरकार को चाहिए कि विभिन्न राजनीतिक पार्टियों के साथ बैटकर एक एक्शन प्लान बनाये जो कारगार हो कि हम विदेशी कर्ज को कैसे चुकायेंगें। यही मेरा कहना है। धन्यवाद।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Dr. Yelamanchili Sivaji.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Sir, how long are we going to sit today?

THE VICE-CHAIRMAN (SHRI MD. SALIM): There are only two more speakers.

SHRI MENTAY PADMANABHAM; I find from the List of Business that there are two statements on which clarifications have to be sought. Are we going to take up the clarifications on these two statements also?

THE VICE-CHAIRMAN (SHRI MD. SALIM): As I said, there are two more Members to speak. Then, we have to take up the clarifications on the Commerce Minister's statement. The Minister will reply to them together.

SHRI MENTAY PADMANABHAM: There is nobody in the treasury benches. Are we to seek clarifications from the empty treasury benches?

THE VICE-CHAIRMAN (SHRI MD. SALIM): You have to seek clarifications from the Minister. (Interruptions)

DR. YELAMANCHILI SIVAJI) (Andhra Pradesh): Sir we can continue the discussion tomorrow. Let the clarincations be completed today.

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) · Just one point. The reason why I wanted to reply today itself is because the Prime Minister of Belarus is coming and I will be bus the whole day tomorrow in a series of discussions. In that case, the reply will have to be day-after-tomorrow. Either we should complete it today or the reply will be day-after-tomorrow.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Let us complete it today.

SHRI MENTAY PADMANABHAM: That means, the Minister's reply will also be over today.

SHRI PRANAB MUKHERJEE: On 301 most of the Members have spoken If Members want any further clarifications, while replying to the discussion, I can reply to the clarifications also

THE VICE-CHAIRMAN (SHRI MD. SALIM): Those Members who have taken part in the discussion have already sought clarifications on this. There are some Members remaining. If they are interested in seeking clarifications, they can put pointed questions. The Minister will reply to both the things together.

SHRI SUKOMAL SEN: There are only two more Members. Let them speak and let us complete it today.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Dr Sivaji please

DR. YELAMANCHILI SIVAJI. Mr. Vice-Chairman, Sir I am afraid that instead of building up an export culture we have only been building up an import culture in the country during the last two years. It is very disturbing to see that during the last two

years, our imports have gone up. Particularly, in the case of bulk items. during last year, the increase in the import content is to the tune of 42.4 per cent.

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The bulk items are capital goods and they require services and they also require the attention of other countries. As a result of this, it is expected that during the coming two years, we will be requiring an additional 6 billion dollars for the purpose of servicing and another 3 billion dollars to meet the interest component on the same. Therefore, it is not possible, as per the targets fixed by the Government, to meet this challenge of making available 9 billion dullars for servicing of the capital goods and for meeting the interest component.

Sir, it is a fact today that foreign trade is becoming restrictive Through. out the world, other countries are grouping themselves into various zones, entering into pacts, etc. But in our country, there is no effort worthmentioning. Our exports are dwindling. The main factor for our losing on the export front is-as has been pointed out by earlier speakers-we are completely lacking the culture to export. The quality control mechanconspicuously absent. Our ism is certifications whether it is the I.S.I. certification or the Agmark certification, do not carry any weight in the international market. The goods exported are quite different from what is mentioned in the certification, quite different from the samples Some Members were mentioning China and its success story in the export market. Mention was also made of Japan.

Sir to give an example here, about a decade back, China purchased a huge quantity of tobacco from our country. But the quality of tobacco exported was quite different from what was mentioned in the certificate. Thereby two officials in China were hanged to death. But the same exporters are being harboured by the Commerci

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Ministry here and because of the performance of the Commerce Ministry which is working hand in glove with those traders, we lost the Chinese market once for all The hon. Minister in the course of his reply yesterday mentioned that there were some claims and counter-claims between China and India to restore the market, but precious little has been done in the last 10 years to settle those claims. Sir, I do not know why they cannot settle the claims with China so that we can restore the market of our export of tobacco to China. Our Government is not serious. This has figured in the discussion of both the Houses many a time. It has been discussed outside Parliament also, but I do not know what extraneous factors are coming in the way of the Ministry of Commerce to settle the problems. Neither the Ministry of Commerce nor the Tobacco Board is serious to settle the problem and augment our export.

We are witnessing in Andhra Pradesh that the tobacco growers are suffering a lot. The prices have come down. Almost all Members from the growing areas, including tobacco Mr. Patil from Gujarat, have represented to the highest authority of this country, to the Prime Minister, to settle the claims with China. It appears, the Prime Minister gave some indication, but the Commerce Ministry is not serious. Even the advice of the Prime Minister is not being properly taken care of by Udyog Bhawan. That is how Udyog Bhawan is functioning. There is lack of coordination

between Udyog Bhawan and North Block. The Finance Minister says that the initiative has to come from Udyog Bhawan for imposing one per cent levy on the sale of cigarettes. The Tobacco Board passed a resolution on 15th of last month. Already more than 3 weeks have gone, but no action has been initiated from the Commerce Ministry side The Finance Minister in the course of his reply last evening on the Finance Bill mentioned that he has yet to receive a proposal from the Commerce Minis-So, there is lack of coordination between various Ministries. It takes a month or a little more than a month to pass on a paper from Udyog Bhawan to North Block. They are just at a stone's throw distance from each other.

SHRI MENTAY PADMANABHAM: The Ministers are far apart.

DR YELAMANCHILI SIVAJI: The Ministers are very close.

The so-called liberalisation policy has also not percolated to lower levels. It has not touched the agricultural sector. For example you take sugar industry. All our industries including motor cars, refrigerators, ACs, washing machines are delicensed. 92 applications from Andhra Pradesh are pending for installing sugar units the in Andhra Pradesh but not been have clea**red**. They are pending there for the last more than 2 years. About Rs 4000

[Dr. Yelamanchili Sivaji]

crores have been pumped into sugarcane sector, but for extraneous considerations they are not clearing them. The dairy industry was delicensed along with other industries, but Mr. Balram Jhakhar, as a saviour of the agricultural sector, came out with a Milk and Milk Products Order stating that the dairy industry could not be delicensed. He brought the order through the Animal Husbandry Department stating that no dairy industry is to be installed without registration from the Animal Husbandry Department_ So. the Industry Department delicensed it, the Department of Industrial Development licensed it and then came the Animal Husbandry Department through backdoor That is how no decision is being taken even at the Cabinet level. The file is moving from pillar to post without any decision in the matter. This is how the Ministries at functioning If such drawbacks are not rectified. I am afraid, we are going to face a serious crisis.

Coming to other aspects, Mr. Chaturanan Mishra was also mentioning about export of our cotton and How other products our consignments were held up in several ports of other countries. It is reported in a section of the Press that the cotton that was exported from this country contained not only substandard material but also something like mice. something like dead snakes. cobras, chappals, rats etc. etc. So unless there is some system of quality control in this country, I am afraid that we will not be in a position to catch the international market. Every

other country is competing in this. China is also competing in this, and it is foolish to compare ourselves with China.

For shady deals in tobacco exports two officials in China were hanged to death. But this Government honoured a person who was involved this, with a cabinet rank and in their party. I am doubtful if the Government is serious abour augmentation of our exports. They are having extraneous considerations, I charge this Government that they are having extraneous considerations. are not serious about solving the problem. The person was responsible for the hanging of two officials China because of the shady deal of exporting 28,000 tonnes of tobacco to that country, for which we lost the market once for all, but the Government is honouring the same man. We are not going to settle the claim, but at the same time we are honouring him with a cabinet rank. is how the Government is working.

The Minister may be honest. may be a new-comer from the Yojana Bhavan to the Udyog Bhavan. If he continues the same drama we will be compelled to charge him also that he is also guilty of harbouring criminals in the Udyog Bhavan. I have told many a time that these fellows are loitering around the Minister in the Udyog Bhavan I warned Minister to keep them at a respect. able distance so that such things, such shady things such shadow may not extend to the Minister who is honest. This is how this Government is functioning.

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Sir, our friends were also mentioning that the agricultural sector and the export of agricultural products have peen completely neglected

About the rupee-payment the Govtrnment is yet to make up its mind in regard to technical credit. We offered several concessions Russia in settling the rupee-rouble exchange rate though it had a deleterious effect on the interests of the country, and we settled it expeditiously. It is a fact and it has been reported in a section of the. Press all over the world that the rate is 860 roubles per dollar, and they are considering to raise it to 1,000 roubles by the end of this month. But we are paying through our nose. We are paying at Rs. 37 for a rouble. In spite of this drain of our money to Russia in the form of exchange. we are not catching the market in the rupee-payment area We about 64 per cent of the market last year. What does the Government propose to do? About 30 per cent our agro products are exported to the R.P.A., and what are your plans? What are your contingency plans? Every day, day in and day out, both the Ministries, the Finance Ministry Commerce Ministry, and the sending some telex messages Moscow ... (Time bell rings)

THE VICE-CHAIRMAIN (SHRI MD. SALIM): Please conclude

YELAMANCHILI SIVAJI: Our Ambassador is there, but they have received no communication So, what are you going to do about export of our agro products like tea, tobacco coffee or pepper or other materials to the R.P. areas? you having any contingency plan or not? I would like to suggest that something should be done in that the Minister regard. I hope who is almost two-month old in the Ministry...

SHRI MENTAY PADMANABHAM: He is an old hand. I think he is one of the senior-most Ministers we have now.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude.

DR. YELAMANCHILI SIVAJI: The Minister. former Commerce Chidambaram as Minister. produced a document. He said that it was a strategy for the coming five years. We expected that there would be no more changes in the export market, no more amendments in the export policy, no more tinkering from the red book to the green book, But the Minister as soon as he came into the Ministry announced a number of policies. He added something to the policy. Everyday there is some proposal or the other. On several occasions the import of raw materials or intermediate components is much costlier than the import of finished goods. That is how we are working. For example in the case of the integrated circuits the Finance Minister had said that he had reduced the import duty from 110 per cent to 50 per cent, our indigenous manufacturers have to pay 75 per cent import duty; thereby the finished goods imports are costing much less than the intermediate goods. This is how we are working.

In regard to promotion of exports, several things in several areas have to be done. For example, for the market development assistance, an allocation of Rs. 60 lakhs has been made to market development agencies Rs. 60 lakhs means hardly \$ 2 lakhs. If the Government of India can find some market with this amount, hats off to their performance! That is how we lost our share in the international market. Our share in the international market is hardly 0.4 per cent. I am very much afraid that it may go further down to 0.1 per cent or it may even be negative. This is how we are working.

[Dr. Yelamanchili Sivaji]

In our ports we have yet to develop some culture for exports and imports. A lot more needs to be done in regard to loading and unloading of the ships, Moreover it is very difficult to reach the ports through roads and through bridges. It is also very difficult to pass through all the technicalities of the Ministry and its depart-So, I would like the Government to see that all these formalities are simplified and that the infrastructural facilities like roads container services, banking services etc. are modernised and upgraded. While all other countries are competing in the world to get external markets, we are competing for our extraneous gains or small favours to this man or that man. So, I would like to say that proper justice should be done by this Government to our exporters.

PROF SAURIN BHATTACHARYA (West Bengal): It is not very long since the current Government came to power in Delhi. Certain semantic confusion has been created. It is not peculiar to India alone. It is almost a global phenomenon. For example, we hear of liberals and conservatives in the erstwhile Soviet Union which is now called Russia. Those who are advocates of the market economy are liberals and those who talk even now Communism are conservatives. Here also we are hearing of new economic policy right in the Leninist terms We hear of liberalisation. Liberal in which sense? From whose point of view? That is not Even "market economy" has been widely used as if India had anything but the market economy since independence or its pre-independence days. Let me take the present Minister of Commerce in his earlier incarnation and in his present incarnation. So far as the policy is concerned there is much difference. But perhaps from the point of view of market economy there is hardly any difference. The particular field of Commerce is more or less wedded to market economy. It goes without

saying. But the economy, as a whole, is veering round to market economy under the able guidance or helmsman. ship of Dr. Manmonan Singh. It is a preposterous solvition. In spite of the word "sociclist" in the Preamble of the Constitution describing the Indian State, India did never have a socialist system of production in recent times. Therefore, reversal to market nomy is something which is completely out of context and aimed at creating some confusion to guard the real intention of the economic forms_

The Ministry of Commerce, whose working is under consideration here is perhaps a true index of the tude of the present Government of India, in the sense that if in a capsule form the policy of the Government of India in the field of export and import may be described it amounts only to this that instead of what was the traditional economic policy in the sense of protection for indigenous industries and some countervailing protection for the imports to the country. Government has made a total turn about The other day this word "turnabout" was used in the case of the Textile Policy by the Minister concerned. A total turnabout in the sense, for exports, no protection is available but for imports, goods which come from abroad, all protection is being extended in the form of reduction of import duties and other concessions. It started with partial convertibility of the rupee. Now it has come to cent per cent convertibility of the rupee. The devaluation of the rupee led to the fall in the value of exports and increase in the value of imports; and that policy has now been stabilised into a national policy. If this is not suicidal for the nation, then, what else is? An intricate theory may be brought about in order to defend this policy. I do not know, An hon. Member, I think, Mr. Madhavan has made a call to the hon. merce Minister to counter the Finance Minister's bad policy or pernicious policy or whatever it is called. it is well known that that is not the

way the Government functions. There are pulls and counter-pulls even within collective functioning. There may be stresses and strains. Whatever may be the opinion of the individual Minister, it is not possible for any individual Minister to stand up to the policy deliberately enunciated by the Government in the country. And it must be said that the Narasimha Rao Govcomment very deliberately chose a policy which has led to the sure dependence of India on foreign, U.S. and other imperialisms, on multinational companies, on Fund-Bank and other foreign agencies. Incidentally perhaps, if my memory serves me right, one phase of the IMF loan was contracted during the finance-ministership of Shri Pranab Mukherjee. But it is not an individual question. It is a question of the policy of a Government. What is objectionable is the way the IMF loan is being, in vance, contracted by the Foreign Minister of the country. The way Prime Minister of the country was going world over to find investors in our coutry and in the process his telling foreign industrialists capitalists, that they could be saved from being pestered by the unreasonable demands of indigenous labour, led the capitalists into India to invest money and exploit the cheap labour of India. Things like that. It is a deliberate policy that way. Liberalisation means investment of foreign capital in our country We know, everything has been dismantled whether good, bad or indifferent. The MRTP is almost a thing of the past; the FERA is almost a thing of the past. And in this way any check or balance in the matter of foreign investment in our country has completely been shattered. An unfettered right to the foreign investors to repatriate their profit from this country to their own country is what we are heading for. The report of the working of the Ministry presented before the $Hous_e$ how exports have increased only by 2.2 per cent whereas imports have increased by 13.2 per cent, without taking into account their ad valorem

Ministry of Commerce This is the situation, this is prices. the policy frame within which the Ministry of Commerce will have to work. There is no option. There is no scope for the fight suggested by Mr. Madhavan It is perhaps confidence in the Commerce Minister that he is also the Deputy Chairman of the Planning Commission having a wider range of functioning. But, perhaps, after becoming the Commerce Minister has, to a certain extent been marginalised so far as his function as the Chairman of the Planning Deputy Commission is concerned. And, in the Commerce Ministry, he is functioning within the policy framework of the Government of India. Many facts and figures have been cited by Members, beginning from Mr. Yashwant Sinha and lastly by my predecessor, Dr. Sivati mostly from this side who are even now greater in number in the House than the Treasury Benches. which are comparatively empty unless what is going on in the other House comes over to this House. Then their conscience will be roused and they would be here. There is no doubt about that. Whether their conscience will be roused for some other bondage, that is entirely a different matter. The question is, with this instrument, what can be done is being done by this Government. This is a force of social and political liberation and that is what is being done by this Government and all the instruments of this Government are directed at that, the Commerce Ministry being no exception. What is expected of them. we are getting that out of them. Corruption is embedded in our politic and the entire country is steeped in corruption and not a single issue be dealt with of corruption could effectively under the Congress regime so far-whether it is Bofors or whether it is the JPC. The JPC is sort of subjudice. But even then the facts that have come up show that while we are unable to touch apex, the lower levels of the administration remain equally unaffected by any high talks of honesty or dutifulness. This is a situation, this is a

working of the

[Prof. Saurin Bhattacharya]

culture which has been developed during these long years of our independence. By whom? It is for everybody to see. In this situation, we get from the Ministry of Commerce what can be best expected or best apprehended from the Ministry, as in the case of any other Ministry. Sivaji pointed out agriculture, Industry will come for scrutiny by us and we will see that everything is X-rayed. The same picture will emerge out of it. I do not know whether in the ruling party there will be some introspection regarding the developments which have taken place and which have led the country into this morass. Thank you.

THE VICE-CHAIRMAN (SHRI MD. SALIM); Now, we will take up clarifications on a statement made by the Minister of Commerce. Shri Murlidhar Chandrakant Bhandare. I will request the Members to put pointed questions because already we are discussing the working of the Ministry of Commerce and a number of Members have already put their questions from this statement.

MURLIDHAR CHANDRA-SHRI KANT BHANDARE (Maharashtra): Sir, you have given a direction that we should ask pointed questions. But this is a matter of great significance. It involves clarifications not by way of one or two questions. But I shall try to be very, very brief because this question of Special-301 raises a very important and a wider issue in the context of the emerging world order. I thought that after the withering away of the winter of cold war, the world is entering into a democratic world and according to me, since the nuclear deterrent is no longer there, I was expecting that this is also going to be what our Father of the Nation conceived as a non-violent world. Now all this presupposes that it will be an equal world where the sovereignty of nations will be respected,

the freedom and choices of the people will be there to be exercised by them and the will of one power will not be imposed on others. I am, therefore, very much pained because both of us, USA and India, are great democracies of the world. We have travelled a long distance together on many issues like human rights, democracy, anti-drugs and even meeting terrorism or trying to eliminate religious intolerance. Therefore, I think that it is up to the USA, and particularly to President Clinton, remember that it is too late in the day to impose one nation's will the other.

The other issue is this. Should there not be an equitable distribution of resources? Should it go the same way, namely, the resources should always flow from the poorer nations to the richer nations and there should be only one way traffic, without the traffic also coming from the other way?

Well, they talk of leberalisation for us but indulge increasingly in policies of protectionism. Are double standards really to be mitted? They talk of our being required to take urgent structural adjustments. Do they also not need to do some structural adjustments their economy? Do they not realise that whatever they may do with their structure as it is, they have become uncompetitive and that they never be able to compete with Asian countries. The Asian countries will always produce at tenth the price at which a thing is being produced by the West and the USA.

Now I come specifically to the question which has been raised because it happened earlier in 1988-89 and it is happening again. Sir, I don't like the statement of the hon Minister in which he says that rhe Government does not believe in bilateral thing but it should be done at

not bring misery to the people

multilateral fora, for the simple reason that things have changed the days when India used to in the sunshine of multilateralism. I still remember the day when was isolated in multilateral fora. now see that in spite of that isolation what China has done. This is only to show that if we were to be a little sure of ourselves, we should not be worried about isolation cause now the way the Uruguay Round talks are going on the pain will be the same, if not worse in the multilateral fora as well as in bilateral fora. May I ask the hon Minister as to whether he has evaluated this threat and what calculations have been made to meet the threat? Unless we do these calculations, we cannot really face the serious threat

which has come under the the U.S.

Omnibus Trade and Correctiveness

Act of 1958.

... (Interrup-One or two things tions) ... I particularly want to know as to how far it will affect our textiles, how far it will affect our drugs. Personally, I fell it will not, because whatever they may do-it is only their imagination- U.S.A. not forget that our patent law is the result of the legislative will of the people. We have studied the problem in depth. We have had a Joint Parliamentary Committee which produced the report. It was debated extensively and then we adopted our legislation. Still the fact remains that today the prices of drugs in India are one-fifth of the prices elsewhere indeveloped countries. But what worse is that they are one-tenth of the prices in African countries. So, I don't want our country to get into the same trap. I would like to ask the hon. Minister as to how firm we will stand against this threat, what policies and strategies will be evolved to meet this threat and what he proposes to do to see to it that in the process we maintain our sovereignty. Every nation should respect our sovcreignty and the legislative will and we should not yield and we should

large. Since the Hon'ble Minister mentioned about the multilateral fora, before I conclude I want to say something in that regard. I am worried about one aspect and let me your indulgence to mention it. will bring agriculture for the first time under international discipline. The Dunkel draft is a comprehensive one. It will not only affect our export subsidies and import substitution but it will also affect our domestic support. It is a trade issue for GATT but it is an issue of development for us. The GDP for agriculture is 2 per cent elsewhere but it is 30 per cent The for us. agricultural employment is 13 per cent of the population elsewhere but it is 63 per cent of the population for us. I don't have to say, more to impress about the seriousness of the issue nation after nation is crumbling before the pressure of the mighty Super Power. Let this world not be a unipolar world, let it be a democratic

DR. NARREDDY THULASI RED-DY (Andhra Pradesh): Sir, I straightway come to the clarifications because other hon. Members have already given the prelude. How much of our exports will be affected by this act of USA? What are the fields and the products that will be affected? Please give details sector-wise.

and equal world.

SHRI M. A. BABY (Kerala): Mr. Vice-Chairman, after reading statement made by the hon. Minister I am constrained to state that it betrays a meek or weak-kneed response from the Government of India which is not what is expected on this particular issue. I am not saying this without taking note of the fact that on international relations a great amount of caution, restraints and diplomatic considerations are required. This particular initiative taken the United States of America is nothing but an expression of their neocolonial arrogance. This has to viewed in the background of a series

[Shri M. A. Baby]

of steps, measures and actions initiated by the United States of America in the recent past. This has also to be viewed in the background of the very serious issues and problems in their reationship with even their allies, namely, European Economic Community, in other areas. Sometime ago, the European Economic Community has appointed a commission study their relationship with the United States of America the context of the growing efforts USA to impose its domestic legislations on other countries. This European Commission has come out identifying at least 17 legislations by the USA, which they wanted to get ratified or accepted by other countries. Sir, You know this country, the USA, which speaks about free market economy, free flow of capital and things like that, today is violating a resolution passed by the United Nations Organisation against the USA blockade on Cuba. Last November. when the UN Council met in York, they took up this resolution on the illegal. unjustifiable. man blockade by perpetrated the USA on Cuba, on which the USA made another legislation which known as Toricelli Bill-which is an now-which demands other Act countries to comply with this USA blockade on Cuba, failing which the USA has the right to take retaliatory measures on other countries for falling in line with the American legislation. Where are we going? They are imposing this illegal blockade on Cuba against which the UN has passed a resolution. When UN passes a resolution whch gives some power to the USA, they stretch it to the extent of undertaking military operations. We know how the issue of illegal occupation of Kuwait by Irag, the USA behaved. They just hijacked the UN and went beyond the stipulations of the UN resolution. Here is another UN resolution which demands that the illegal blockade should be lifted by the USA. They are not complying with

l don't want to go into all these details, I cited this case only to prove that the LSA behaves in a totally arrogant and selfish notwithstanding the resolutions sed by the UN. They accept international bodies as and when it suits them. I don't want to give you instances where the USA has violated the judgements of the World in the case of Nicaragua in the case of Contras by givng them aid. My submission is, this most highhanded arrogant, neo-colonial stand of the USA has to be countered with national dignity and self-respect which unfortunately is missing from the statement. This is my submission. The days of colonialism over. But unfortunately, there are efforts to bring in supremacy by a particular country over other countries through the backdoor. There is economic imperalism. This is cultural imperialism. There is information imperalism. Making use of motechnological scientific and knowhow and its possibilities the imperalism is free to condition the minds of millions and millions of people sitting in some remotest places in Honk Kong or elsewhere. Therefore the whole gamus of issues must be taken into account. being a country with great traditions especially in its anti-imperialist struggle, inspired other countries of Asia, Latin America And Africa and we are found unfortunately, now initiative wanting in taking the it i3 most required when present-day international the understand as 1 don't context. to why India cannot take the initiative of having formal or informal discussion and negotitions with other Third World cuntries which have already been subjected to a similar victimisation. And, I think, the people of our country should also be educated which the present Government is hardly doing Issues relating to similar U.S. behaviour inspired а massive agitation in France where millions of peasnts reached the streets and, in a few places, it

came even violent. In some they set the Coca-cola factory and some depots on fire. To this, in comically brave way, the head of the Coca-Cola company said that he was very happy as his company had been recognised as the symbol of the United States of America My pointed question is, if America is going to ahead with similar discriminatory legislations and actions against our country, will the Government of India take retaliatory measures? should take retaliatory measures. We should mobilise the people and a new Swadeshi movement might have to be launched where the Indian people should be asked to boycott goods made by American companies and their subsidiarjes When Union Carbide massacred thousands of Indians, they were not even prepared to pay compensation to victims. I don't want to go into those details. Sir, therefore, my first question is, will the Government India consider taking retaliatory measures following this high-handed attitude of the United States America? Sir, this has direct relationship with the Uruguay Round Negotiations which are going So much of disinformation is there regarding this. It is quite unfortunate that the sovereign Parliament of our could not take up country Dunkel Draft Text and we could not find time to have in-depth an discussion on this issue. Now, Session is coming to a close. Earlier, in the last Session, there was very feeble effort at the fag-end of the Session, that is, on the last day about 7.30 p.m., to have a short duration discussion on this. We said that it would be a discussion for sake only to technically claim that a discussion was held and to say having discussed in both the Houses of Parliament, we were going ahead with that Sir, many of the Dunkel Draft proposals are having far-reach v ing repercussions. There are many issues which will affect the Centre-State relations. And, I do not know whether the Government proposes to sign the Dunkel Draft, which would

affect the economic sovereignty of the country, without taking Parliament into confidence and without taking the people into confidence. If the Government is going to accept this, we will be forced to make amendments in our legislations. Any number of laws, legislations, passed by both the Houes of Parliament as well as the State Legislatures will have to be rewritten

THE VICE-CHAIRMAN (SHRI MD, SALIM); Please be brief.

SHRI M. A. BABY: Considering the importance of the subject and the implications of this, I shall try take as little time as possible. Therefore, the Government should not take Parliament for granted. We have demanded that in order to go into the details of the Dunkel proposals, the Government should concede our demand which transcends political differences and party affiliations. If JPC is formed, it can call for experts. Ther are at least a few people in our country who claim that the Dunkel proposals will benefit various sectors of our country. Therefore, let have a JPC appointed. Let there sufficient opportunity given for the sections to express themselves clearly before the JPC. When this demand was made during the last Session, the reply given was that there was no sufficient time. Now, there is a lot of time. Still there is sufficient time available because nobody expects now that the Uruguay Round would be concluded in another one two months. At least till the end of this year, the negotiations will coninue. There are clear signals that. Therefore, with all the humility at my command, I request the hon. Minister at least at this stage to consider the idea of forming a JPC. Even in this Session there is time. You should be in a position to consider this I don't take much of your time.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You have already taken. Please conclude now.

SHRI M. A. BABY. Sir, there has been a claim, especially propagated by Kargil Seeds, that they have seed which will yield 16 quintals per acre if that seed is used With that propaganda, they sold these seeds in Karnataka and now it is well known that the yield was only between 4 and 5 quintals against the claim of 16 quintals per acre. We have indigenous seeds which without any costly fertiliser could yield 8½-9 guintals acre have cited this example only to state that very tall and exaggerated claims are being made while speaking about the possible advantages of signing the Dunkel Draft. Nobody brothers how utilisation of chemical fertilisers would affect our biodiversity. If you accept their seeds, you will be forced to accept their fertilisers because only with their fertilisers, those seeds can be cultivated. As a result of there would be over-utilisation of chemical fertilisers which would have very harmful effects. In my State, a mysterious disease has appeared in the fish and very many varieties of fish started dying Some bodily marks resembling leprosy have appeared. Some scientists. including Mrs. Vandana Siva, undertook some research and come to the conclusion that heavy reliance on chemical fertilisers was the main reason for this mysterious disease. If we continue like this taking recourse to chemical fertilisers without any rhyme or reason, without any restriction, even the Homo sapiens may have to face similar mysterious diseases which may cause extinction of human beings. So, the whole gamut of environmental impact ecological impact, of this kind of measures should be taken account. The United States of Amerca propounds the theory that whichever way you make profits that justifiable. But they are not thinking in terms of the future of humanity. the future of the nations and their welfare. Therefore, this invoking the Special 301 by the US is nothing but their latest effort, neo-colonial effort,

with arrogance to bring the developing countries, the third-world countries, under their dictates. This to be faced up to with all our might and a campaign or movement national resurgence has to be started. The people should be made knowledgeable about the dangers which are there.. Many people are very much aware of these things and there is so much pessimism as to who can fight America. But there are examples. When a small country like Vietnam was subjugated, this country, with determination, could defeact the French imperialism in Dien Bian Phu and later on, could defeat the most powerful imperialism This is the experience Vietnam, We have the experience of Cuba which is within the firing range of the United States of America, and which is a country, with a population of 11 million, standing together and not cowed down by the US imperialism. So, a great country like India should rise to the occasion and give developing leadership to the other countries, the thirdworld countries which, unfortunately, is not forthcoming from the powers that be.

With these obseravtions and with all sadness and agony, I would like to ask the honourable Minister whether the Government will take initiative to initiate retaliatory measures and to mobilise the Indian people and also whether the Government will consider the appointment of a Joint Parliamentary Committee to go into the details of the Dunkel Draft Text.

I would also like to know whether the Government will take initiative in bringing the third-world countries together to work out a strategy to face this onslaught, this neo-colonial onslaught, of the United States. Thank you very much, Sir. for your indulgence

SHRI JOHN F. FERNANDES (Goa)): Sir, this Special 301 has been invoked against India since 1991 when we liberalised our economic

policies and the US Government has punished India, has taken punitive measures against India, by suspending duty-free treatment to imports by denying the GSP privileges to India. In the instant case, developing countries like Brazil, Thailand and India are brought on their priesity list.

I would like to know whether any punitive measures have been taken by the Chaton Administration in this case.

The main irritant for the US, who put the Special 301 on India, because they think these laws basically apply to pharmaceuticals, chemible-technological inventions. methods of agricultural and horticulture, process of treatment of animal and plant systems. I think the last one is not very much justified. many of the Indian companies have collaboration with foreign companies and I think they are justified in having some apprehensions. In country, we have also some reports like the Report of the Hathi Committee regarding drugs to avoid duplicity of trade marks. In view of this. would like to know whether they will see to it that this Report is implemented. Finally, Sir, the Indian Chambers of Commerce has made mind known that it will support the Paris Convention. That Convention is to accept the product patent. I would like to know whether the Government also subscribes to thinking. This is what I would like to know from the hon. Minister

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri S. P. Gautam. Before Shri Gautam starts speaking, I think, the House will agree with me if I request Mr. Jagesh Desai to occupy the Chair.

SOME HON: MEMBERS: Yes, yes.

[The Vice-Chairman (SHRI JAG-ESH DESAI) in the Chair]

श्री संघ प्रिय गौतम : उपसभाष्यक्ष जी , मेरे बड़े सीधे सावल हैं । मंत्री जी ने अपने बयान में कहा कि हम संयुक्त राज्य अमरीका की सरकार से लगातार जोर देकर कहते रहेंगे कि ऐसे मामले बहपक्षीय प्रणाली के जरिए हल किए जाने चाहिए धौर इस सबंध में धमेरिका की एक पक्षीय कार्यवाही अवांष्टित है । अगर **ऐक्ष**िक हते के जावजूद भी भमेरिका नहीं मानका तो हमारी भारत की सरकार क्या करूम उद्यारकी और श्रव तक जो कदम उठाए हैं, क्या इस सदन को उनसे प्रवगत कराया जाएमा ? में ऐसा समझता हं कि धमेरिका ने यह धमकी इसलिए दी है कि भारत की सरकार मजबूर हो जाय डंकल प्रस्तावों को स्वीकार करने के लिए, तो में मंत्री और से यह पुछना चाहता हं कि क्या यह सरकार डकल प्रस्तावों की नकारेंगी और यदि नकारेगी तो आधिक स्वावश्वित के लिए विकल्प के रूप में सरकार ने नया सोचा है ? यदि सरकार डंकल प्रस्तावों को स्वीकारेगी तो क्या स्वीकार करने के पहुले इस देश की जनता को विश्वास में लेगी ? ग्राप जानते हैं कि इस देश की जनता ने भी डकल प्रस्तावों के जिलाफ किसानों की सकल में यहां देश को राजधानी में प्रदर्शन किया । इस दिष्टिगत रखते हए यदि वर्त इंकल प्रस्तावीं पर इसी सब के श्रंदर बहस कराना साध्ययक हो जाय तो क्या सरकार इस सज को बढ़ाकर या यदि यह संभव तहो तो बीच में यदि स्रावश्यकता ब्राहत करके डंकल हो तो विशेष सत **प्रस्तावों** पर दोनों सदनों कराएगी ?

SHRI SUKOMAL SEN: Sir, I will be very brief. Before I put my questions to the hon. Minister, I would like to make a comment. Sir, when the former Soviet Union collapsed. many in the country were very jubiliant that "now we are going wards progress and democracy, now everything is freedom, and all dictatorships have gone." And, Sir, when Bush declared that he was going to create a New World Order, what did he mean by this New World Orders? And what is the meanining of callapse of socialism in the Soviet Union? Sir,

[Shri Sukomal Sen]

it is very clear that the United States have a law of their own - Special 301 and they are applying that law against another country, which is India. So, the situation is clear as to in what circumstances the United States has come out with this attack on our country. Sir, what would like to point out is that the Government of the United States have taken a unilateral action against a big country like India, of course. along with many other countries. But among them India is the biggest. And now they want that our patent laws should be changed. And in the name of rewarding investors or scientific inventions, what the US wants that they want to patent science itself. They want to patent the progress of science itself, Sir if our country could not discover penicillin or streptomycin, it is not our fault because under the colonial regime, etc., science could not develop in our country. it was invented in other countries. Now, we have to buy their patents or what they produce at whatever cost they would like to sell. It means, a total ruining they want to of our country. And monopolise science. And they want to patent science itself. This is not a new development. It has been hanging fire for the last three years the Dunkel Draft is also not a new thing. It has been there for years. What is the Government doing about it? They speak with different voices, sometimes. It is insult to the dignity of the country and to the prestige of the country. It is a national issue. It is a way of imperialist attck on India and on the Third World countries. This is not being realised by the Government of India and by those who are ruling this country It is most unfortunate that the United States dares to reaten us that they will apply this Special 301 Legislation against country. Now our country is in great predicament unless the Governvery clear. ment makes its stand What is this statement made by the

hon. Minister yesterday? It is an impotent statement against this onslaught. What does it mean? India should tell the U.S.A that they have no right to apply their law against us. We will produce the medicines: we wil produce he drugs as we have been doing so far and we are going to change our laws on patents. Our patent laws are in the inteerst of our country and we are not going to change them to suit their designs or to suit their economic interests. Why should the Government not take forthright stand? Even with regard to Dunkel proposals, the issue could not be discussed in Parliament. Twice it was raised and there was a motion. But unfortunately the Government was not serious and that motion could not be discussed by Parliament. This is going to hamper our progress. Why is the Government not interested in discussing the Dunkel proposals? On the contrary, Uruguay negotiations are continuing. What is the stand of our Government? What right has the Government got to sign something there without the approval country's of Parliament where the interest is involved?

I would, therefore, like to know from the Minister whether he is prepared to tell the U.S.A. that we are not going to change our patents laws because our laws suit our interests and they suit the interests of the Third World countries. Just to suit the interests of the U.S.A., we are not going to change our laws. Will the Government take the courage to tell this to the U.S.A. in a forthright manner?

Secondly, about the Uruguay negotiations, what is the stand of OUT Government? You have never told Parliament what stand you are taking although the negotiations are going on. We are absolutely in the dark. We have not discussed it here. I want to know whether before finally signing the Uruguay negotiations, you will discuss it in Parliament, if not in this session, in the

next session. I wiuld like to have an assurance that you are not going to make any final commitment in the Uruguay Round of talks without toking Parliament into confidence and without the approval of Parliament. Are you prepared to commit yourselto this position?

SHRI O. RAJAGOPAL (MADHY). PRADESH): I would like to ask straightforward question from the hon, Minister whether the Government of India has already taken definite stand on the Dunkel proposals and whether the Minister prepared to give an assurance - if the Government has not already taken a decision - that they will come before the House, take the House into confidence and get the approval Parliament before making any commitment on these proposals.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Now, the will reply to the debate on the wor-Commerce king of the Ministry of and also clarifications on Super 301.

SHRI PRANAB MUKHERJEE: am glad to have this opportunity of sharing my perception on some the issues when the House decided to discuss the working of the Ministry of Commerce. One way it is rewarding to me in the sense that I replying to a discussion almost after 13 years.

SHRI SUKOMAL SEN. You are welcome

SHRI PRANAB MUKHERJEE: If I remember correctly, in 1980, when I was the Commerce Minister. working of the Ministry was debated in the House. After that, in 1981, could not be taken up. Thereafter, I was not in the Ministry.

PROF: SAURIN BHATTACHARYA History is being repeated after thirteen years.

SHRI PRANAB MUKHERJEE: find a lot of changes. At the same time, it is a real privilege for me to have this opportunity of listening to the Members and knowing their considered views on various issues which are agitating their minds.

As I understand, during the course of this discussion on the working of the Ministry, most of the Members have raised certain basic issues. The basic questions raised were: whether as a result of the policies pursued by the Government, the country is being led into a debt-trap; whether as a result of pursuing these policies, we are giving a go-by to our concept of self-reliance; and whether the poor performance in the case of exports, particularly, this year, is going jeopardise our balance of payments position seriously In that context, not only while seeking clarifications on the statement, but while making their observations on the working of the Ministry also Members expressed their concern on India being redesignated as a priority foreign country unded U. S. Special 301 legislation.

SHRI M. A. BABY: Mr. Vice-Chairman, Sir, with your permission....

(SHRI THE VICE-CHAIRMAN JAGESH DESAI): Mr Baby, Minister has heard you patiently. Let it be after his speech.

SHRI M. A. BABY. Sir, the point is this. This is an important being given by the hon. Minister, but the treasury benches have wholly let down the Minister

VICE-CHAIRMAN THE JAGESH DESAI): What can be done about it? It is neither in his nor in my hands.

SHRI M. A. BABY: But for full strength of the Secretariat, the Opposition and the watch and ward staff in the gallery, it is empty. It is quite unfortunate. This is a serious matter. This shows the sort of commitment and interest on the part of treasury benches. This is a reflection. I am sorry to say that.

SHRI PRANAB MULLIANJEE: Sir, first of all, I would like to clarify one point. This is about the Dunkel text. Most of the Members have referred to it. I do not know how I can do it here. In regard to a discussion on the Dunkel text, I had sent a notice to the Presiding Officer at the beginning of the Session itself.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): It is our fault

SHRI PRANAB MUKHERJEE: The commitment was given by my predecessor on the floor of the House that this issue would be discussed in the House. Therefore, at the beginning of the Session itself. I had sent notice seeking permission of the House to raise a discussion. It is the hon. Members to decide. It is for the Business Advisory Committee to decide how they are going to do it, what subject they are going to take up. But if we are to be whipped here as if we are evading it or avoiding it, it is not correct. This position want to make clear. At the beginning of the Budget Session, I sent a notice seeking permission to raise a discussion on this subject on the floor of the House. Now, Sir, if the Members so desire, at any point of time, we will be glad to share our perception on the Dunkel text with the Members. I will be coming to this aspect a little later.

In regard to the strategy and poicy which we are adopting with reference to export import policy I would like to clarify this point here it was said by one hon. Member that we were changing the policy. Sivaji was making a big issue of it, I would like to point out that there is no change in policy. Only certain sections have been amended. The basic policy remains the same for the period of five years. We do not want to have a 'switch off and switch on' so far as international trade policies are concerned. At the same time as we make a plan for the whole period of five years, at the operational stage, certain changes, additions and alterations are required in the annual time-frame. Similarly, in the case of Exim policy. It is worked out in a longer time-frame of five years. We make changes where amendments are called for within the overall annual time-frame.

Liberalisation can create an atmosphere where we can take advantage of certain situations. Liberalisation itself is not going to yield any results unless appropriate policies are worked out, taking advantage of the liberalised atmosphere Why is it being brought? From our experience we found that after going to a point we cuold not go beyond that. Therefore, it was considered necessary that in certain areas changes were called for. Too much regulation, too much protection, was not going to yield results. I would not mention the name—hon. Members are fully aware—a very vital sector which enjoyed near monopoly condition for almost 2 decades It could not improve the quality of its production. Also some protections were given to lit by putting physical constraint on import and by raising the tariff. Both ways we wanted to give protection to indigenous industries. In certain sectors they yielded good results, in certain sector they could not yield good results Today all of us have to recognise the fact that the Government is not in a position to provide the type of support which the system called for. good friend Yashwant Sinha was there for a short while but I know what tremendous efforts he had to put in the Ministry of Finance just to keep the country's nose above the water level and to ensure that the country did not become a defaulter. We reached that stage. You may abuse anybody, you may condemn anyone, but by merely abusing or condemning, the situation is not going to improve. We reached that stage. The question is whether we should try to come out of that stage or not.

The second question which has to be kept in view is, when you talk about export culture, export culture does not necessarily mean to earn some foreign exchange. It is important, but at the same time it indicates that there must be improvement in the quality of production. Production be competitive in terms of quality, in terms of cost In the sheltered market simply it is not available. In the sheltered market there is no urge for improving the quality. there is no urge for reducing the cost of production by updating the technology because the manufacturers know that the market is sheltered and whatever they produce will be bought. Therefore, export culture basically indicates that there should be an atmosphere of competitiveness and competitive atmosphere cannot be created in a controlled and regulated ecn1 nomy. This was an issue which was debated earlier. A detailed debate had taken place and I am not going to add anything more to that. The simple point which I am trying to make is that in this atmosphere if we want to achieve the objectives, we shall have to prepare the level ground, as has been very correctly pointed out. While preparing that unnecessary control and regulations were to be removed. And if we could that. ìf we could ďο level ground for provide the access to technology and other inputs required to expand our production base, there should not be any barrier to have that access. That is the policy which we are going to have and that is the essence of the liberalised policies.

Now in that context, in the exportimport policy of the current year and for the full five years—it is true that we have indicated this as the Deputy Chairman Planning Commission—I have analysed the situation, I have made it abundantly clear that the type of BOP sination with which we are confronted, if we want to avoid that, then it is imperative on our part to have export growth at the rate of

13.6 per cent in volume term and import growth should be confined to 8.6 per cent so that ultimately at the end of the terminal year and during the Five-Year Plan period our external support as reflected in the current account deficit should not be beyond 1.6 per cent of the GDP. Assuming those targets, a basic question has been vaised and correctly so. From the performance of the current year can we achieve this? Secondly was it a tall order to have growth of 13.6 per cent in volume terms or 15 to 16 per cent growth in US doilar terms. was it too high, impracticable and unrealistic? My submission is, apart from the requirement because if you want to avert the BOP crisis this is the requirement, this is the bottom-line, coming to the ground realities, even in the last three years of the Seventh Plan our actual performance in export in US dollar terms was 17 per cent. Therefore to assume during the Eighth Plan period from April, 1992. to achieve the target growth of 15 to 16 per cent, to my mind, is unrealistic, apart from the absolute necessity of it

Then, what is going to happen if the performance in the first year itself, from April to February, is 2.8 per cent? Here I request the hon Members to go in a little detail into this break-up and not come to the conclusion of mere 2.8 per cent. From April to November the growth of export was 5.4 per cent. Unfortunately, there were certain extraneous considerations with which the trade policy had nothing to do. It affected some like Bombay. important areas Ahmedabad and Calcutta. So, suddenly we found when the December statistics came that it came down sharply. Thereafter, again some unfortunate incidents took place, and it could not make up Uultimately, perhaps, when the March figure is availend up with three, able we may That is three-and-a-half per cent. quite insignificant even keeping in view the negative growth rate of the

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But there has been another factor. simultaneously it came in the same year. Nearly one-fourth of our exports are directed towards the rupee-payment area, almost 27 per cent, During this period there was a sharp decline to the extent of 65 per cent negative growth to the extent of 65 per cent in our export in rupee trade. Therefore, even if there was some improvement of around 10.5 per cent export growth in general currency area, the sharp decline in the rupeepayment area could not make it up. and; we had to settle at amodest growth rate—not modest but I will call it "a very small growth rate" in export for the first year. But this is not unusual. Even if my friend. Shri Yashwant Sinha looks at the figure he gave, he will find that in the firs, year of the Sixth Plan the export growth was very law. In the first year of the Seventh Plan there was a negative growth rate so far as export is concerned Somenow or other it happened. I do not say that there is a corollary, but unfortunately, again it happened, but with the policy initiatives and with the improvement in the overall economic situation, we have been able to make it up. But we must put serious efforts. Without serious efforts it cannot be Keeping that in view, as Mr. Sinha has very correctly pointed out, are not having merely a global approach. We have identified the commod ties. Thirty-four extreme focus identifie**d** where areas have been there is high growth potentiality, and what type of necessary support is required there, we are providing. That is the area where agriculture can play a very major role.

In the amended policy what I have indicated is that we would like to provide certain additional incentives to export-oriented units related to agricultural products compared to manufactured item. These export-oriented units will be able to sell 50 per

cent of their products in domestic tariff area apart from the concessions machineries and equipments which will be required for augmenting their exportable capacity. If we can provide post-harvesting technology necessary for infrastructural support including the refrigerated mode of transportation; credit inputs marketing inputs: then our farmers can do wonders. Keeping that in view the formation of small farmers forming consortia with industry, scientific organisations. credit institutions: private tor etc. is being worked out. These farmens will have an integrated approach the basic objective being enhancing the income generating capacity of the farmers and at the same time producing enough so that have enough exportable surplus. People are saying whether we going to dodge the domestic market. We are the second largest fruit producers, next to Brazil. We are second largest vegitable producers next to China. Nearly 30 to 35 per cent of our products are simply wasted. They perish because we cannot provide post-harvesting technology to improve self-life of these products. So, if we can integrate this facility and provide these inputs for arresting the substantial percentage of wastage, even if we do not have any quantum jump in the near future we have adequate surplus to help us to overcome; at least in the medium term; the BOP crisis.

The second major point which has that import is been raised is οf expanding and all sorts are being allowed luxury items to be imported. It is true. The negative list of import is very short. But, at the same time if you look at only one item-consumer goods-that is in the negative list. And the range of items, which we do not want to import are put in the consumer goods. Item is one title is one; but the entire gamut of the areas of items which we do not want to import are

covered by one item i.e. consumer goods.

In respect of the objects about which Mr. Sinha was talking; yes, that should be the approach. Except safety, security and environment, you should allow it. We should not eyen be shy of importing and exporting the same commodities. There is not a ing wrong in export and import. Ex. porting onion from Nasik to Gulf countries is more profitable than taking that onion to the eastern part or instead of taking cereal from the western or the northern region to the north-eastern region, it is more profitable to import rice from Burma or from Vietnam Therefore, there is nothing contrary or inconsistent in trading both ways in the same commodities. We can make profit that way. International relations and international trade does not depend merely on our points of view. Always there should be scope for accommo... dation. For example, recently we had to import some rice from Vietnam. They were to give us some money in respect of their debt, servicing. They said that they could not give us in cash; they could give in kind. They had a surplus of rice and they said we should take it. We had to take it. Therefore, there is nothing wrong in it. This type of situation always demands accommodation. If you look at the three years of imports, you will find that non-oil import has not increased substantially. For example, I will give just eleven months figure because for the current year, the figure for March has not come; that is why I am compelled to give April to February figures and I am not taking rupee into account because in between rupee fluctuation has taken place, my unit is in U.S. dollars. You can look at non-oil imports. In 1990-91; it was dollar 16.61 billion.

In 1991-92 it came down. It was \$12.89 billion. In 1992.93, April to February: it is \$14.81 billion. Compared to 1991-92 it is more. But compared to 1990-91 it is less in U.S. dollar terms, not in rupee terms. For indigenous oil production we have made some projections. But if we are to import more oil, we are to import more fertilizers or certain essential items are to be imported, we cannot avoid it. But in respect of other areas, non pil import is not expanding. The same way some people are apprehending that it is going to hurt them.

The question of dumping is again coming. That is why we are making institutional arrangements. So long we could not have an effective machinery. I do agree in the Ministry of Commerce or in the Government of India there was no effective institutional arrangement to prevent dumping because import was restricted both physically and by raising a high tariff wall. Now when we are reducing the customs duty, when we are liberailising the imports; we felt the need to create an anti-dumping mechanism in the Ministry of Commerce and it has since been created. officer has been designated. Normally from the date of receiving the complaints; we are to finalise the reports within a stipulated period. We have already complaints received two alitems. Action has ready been initiated. Shortly the outcome would be made available. Here we have to think at what point at what level we have to give protec. tion. Today in most of the cases; effective import duty is 85 per cent. Do you want more? With the protection of 85 per cent import duty, whether the Indian industry cannot protect themselves or not. That is a matter which has to be decided. I do entirely agree that in our duty structure, on raw materials and equipment, the duty should be less and on finished products the duty should be more. If there are any distortions in certain areas, that should be corrected and corrective measures should be taken. But at what level would

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you like to give protection to the indigenous indusry; is a matter which has to be seriously considered. Whenever there is any complaint in respect of dumping under the Customs Act; adequate provisions have been made and we can initiate action under those provisions. In fact, on two three items, we have already initiated action. But sometimes it so happens that indigenous industries to cover their own inefficiency: make and we have to look into it:

I will mention two more points on exports and then I will come to the Dunkel proposal and Special 301. It has been correctly suggested that States have to make some sacrifice to promote exports because they do not levy local taxes. They are to provide the infrastructure. We are considering what arrangements we can make so that they can be involved; in a big way; for export promotion.

Members will be happy to know that we have initiated a Centrally. sponsored scheme where we are going to establish a high technology industrial park to provide infrastructural facilities to the export units which will be located in those areas. we are providing them not only the financial support at the initial stage to create those parks but we will also make arrangements so that they can impose certain levies in those areas and get some money to maintain these assets which they are going to create. So some Centrally sponsored schemes are being worked out. have already received some encouraging responses from the State Governments. The question of quality been raised. Here also, you have to think basically. Simply by appointing some inspectors, you cannot improve quality. Quality cannot be improved unless there is a total awareness, unless there is quality consciousness. We had all sorts of inspections. It did not improve quality. It only generated corruption at various levels. You

should be aware that if your are not of good quality, if your goods are not of competitive prices, there will be no taker of your goods services in the external market Quality can be created only by creating an awareness about it by making people quality-conscious, by creating conditions where your goods will not be sold will not be accepted in the international market, if they do not acceptable come up to standards. Merely by appointing some inspecting agencies, I am afraid, quality cannot be created Had it been so then with control and level of inspections at various levels we have, staring from the export inspecting agencies to various other regulatory agencies, we could have become the most quality-conscious But, unfortunately, it has not taken place: Infrastructural deficiencies are, course, to be rectified. And I have already indicated one such programme.

Certain individual issues like tobacco exports have come up. What action we are going to have in this respect and the bilateral issues which we are having with China, are some points raised. Surely, I will look into these things.

On the rupee-rouble arrangement, Dr Sivaji has mentioned that we are paying the Soviet Russia through our mose. It is true. At today's dollarrouble price, you have to pay substantially more. But if you want to take that figure into account Dr. Sivaji should bear in mind the fact that we got our Bhilai Steel Plant the BHEL, the Heavy Engineering Coropration, all in Rs. 70-80 crores. This is not the correct attitude. When we were need, they helped us. They provided us assistance to build up the industrial base; to build up the steel plants; to build up our capabilities in basic industry. Today you want take advantage of the position. That For one created problems. there was no trade. We have sorted out this issue. I think the House w:ll appreciate that they stood by us in

times of our need and we have also tried to help them. We do not want to take undue advantage of a particular situation prevailing there at particular point of time. We niade an arrangement. They have agreed that the debt-service which we are going to pay them, they will take in the form of goods and services. Therefore, exports worth Rs. 2400-2500 crores would be assured. But, unfortunately, because of the change from one system to another, dismantling one system and creating a new system is taking time. Certain teething troubles are there and exporters and businessmen will have to bear with us. But I do hope... (Interruptions).

PROF. SAURIN BHATTACHAR-YA: Can you yield for a minute?

THE VICE CHAIRMAN (SHRI JAGESH DESAI): Not now Let him finish.

SHRI MENTAY PADMANABHAM: Sir, the Minister is coming forward to answer any question put by hon. Members.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That will be after his reply is over.

SHRI MENTAY PADMANABHAM: After the reply is over, we may forget the points. That is the problem.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): You note them down.

SHRI MENTAY PADMANABHAM: It is a quetion of action and reaction.

THE VICE-CHAIRMAN (SHRI JA GESH DESAI): He has listened to all of us patiently, without interrupting. Please hear him now.

SHRI PRANAB MUKHERJEE: Soxry, I am taking a little more time. At the same time, I would like to cover the issues which have been raised.

Coming back to Dunkel, I had privilege of having discussions with the members of various political parties. I am also going to have discussions with trade union representatives and farmers' organisations. It is not that we have accepted a position. So far as acceptance is concerned it will depend on the decision of the Government. Till now, negotiations are going on. I will just refer to three major issues on agriculture. gards agriculture, it is being said that if we accept the Dunkel text, then our support to our farmers for agricultural development would be compromised; our concept of food security would be compromised because guaranteed import of agricultural pro ducts to the extent of 3 per cent will have to be ensured; subsidies will have to be at the level of 10 per cent-

threshold level-and patenting seeds will cause harm to the farmers. I had explained it when I talked to the representatives of various political parties. Let us take subsidies. There are two types of subsidies which probably we give and that has been accepted in the Dunkel text also. Product specific subsidy and non-product specific subsidy. Product specific subsidy we are giving on about 21 or 22 agricultural items and the rate of subsidy is being determined from September 1985, the date from which the negotiations started and we find that excepting three items-tobacco, sugar and groundnut-in all other items, our subsidy is much less than 10 per cent and the aggregate measurement support by the mode of computation which they have accepted, will be 5 per cent to 6 per cent while the threshold level is 10 per cent, Now, somebody may say that our computation is not correct. I am prepared to sit with experts. I am prepared to sit with have a people, those who different mode of computation. So it can be worked out.

So far as the non-product specific subsidies are concerned, there too you calculate the type of support

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mich you are giving in the form of subsidies on interest for agricultural credit, subsidies to the electricity charges and water charges. Aggregate of these are not coming to more than 5 per cent to 6 per cent Therefore, the threshold level is 10 per cent and here too, there is a provision that in the case of those who are resourcepoor farmers, according to their stand ard, the subsidies given to will be excluded. But we have not excluded them. For our purposes, we have taken them into account. total amount of subsidies which we are providing-I made some calculations-if you take the State Budgets and the Central Budget, our agricultural subsidies should have been 15,000 crores to 20,000 crores of We are not giving that much of subsidy anywhere. Therefore the question of saying that our subsidies will go down is not borne out by facts But here also I am subject to correction: If somebody has any later mode of calculation and computation, we are prepared to sit with him and examine it and if we are wrong we will correct at and this is the understanding we have given to them

In respect of guaranteed import, so long as India is going to have the balance of payments problem, there will be no obligation to import, respect of the patenting of seeds farmers' rights, researchers' rights turally occurring genes, patenting of those micro-organisms, we have made it abundantly clear that our stated position is that it will be difficult for India to accept this, And this point you will have to keep in view most of the Latin American countries, the entire ASEAN group, the EEC they want the quick conclusion Uruguay Round of talks on the basis of the Dunkel text. Nobody wants to The United States of reopen it. America wants to reopen it to suit their convenience. We also want to reopen it because we want to some advantages from the MFA on textiles because textiles integration is

taking place at later years and want the integration in the earlier years because we have competitive advantages in textiles. We want protection for plant variations, organisms, patenting of seeds etc. in the Dunkel text We want to

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it clear that in the legal text, and the final position is yet to be taken What did I suggest when the idea of JPC: came? When JPC comes, Indian Parliament the sovereign Parliament, takes a firm position and if it is expressed in the form of a Resolution, then which negotator would have the right to go beyond that brief? Your position is stated. There will be no flexibility. will be no manoeuvrability, because when the highest sovereign body of the country formulates its views and gives that brief to the negotiator, the negotiator cannot go beyond brief. But you should have the flexibility in international negotiations. Multilateral negotiations would extremely difficult if there is no flexibility once Parliament takes a position then neither the Government nor any subordinates of he Government go and make any changes in that. The Parliament of India will have to take a view at the end. Therefore, what we suggested is our concern should be expressed, it should be debated in Parliament it should be debated outside Parliament The concern of India should be expressed so that our negotiators would have larger flexibility, that Indian Parliament may accept it or may not accept it, that Indian **Parliament** feels vtry strongly on this particular issue. That would strengthen the negotiating capacity and competence of the negotiators. But once you have taken a stated position, either in the form of a Resolution or in the form of a recommendation, it will be extremely difficult to come out of that position; not only difficult but it would be impossible to come out of that. You cannot come out. So this is the position we have to keep in view.

In respect of other patenting laws. in my statement I have suggested what should be our response to Special 301. What I have suggested is, even in the patenting there should be a combination of both the elements, rewarding of the inventors and at the same time meeting the requirement of public interest. And that is the compromise we would like to have But the point which we have to keep in view is that already various countries have taken a position Under leadership of Argentina's President 37 countries have written to the Japanese Prime Minister and the American President that they want to have a successful conclusion of the Uruguay Round of discussion on the basis of the Dunkel text. That questios is; does he take that position? Does he want to reopen only in respect of agriculture subsidies on agriculture between EEC and America? Asian countries as a group have taken this strategic position that they want this. And, therefore, it is not that all the 108 countries talk and discuss it. Some of the countries should negotiate some discussions But at the same time I think we should have larger discussions. The countries should clarify our position because that is going to affect our interests. Surely. nobody would like to have any such thing. Coming to Special 301...

SHRI JAGESH DESAI: What about medicines?

SHRI PRANAB MUKHERJEE: No; I said that the Patenting Act is an area where we have real difficulty. I have no hesitation in saying that and I share it with my colleagues representing various political parties.

Even China has amended that Act in order to have access to GATT because in your trade relations either you will have to go through the multilateral route or you will have to go through the bilateral rotee And when you have bilateral relations, what is your strength? Our export to EEC

countries as a group is almost 30 percent, another 26 or 27 per cent with erstwhile Soviet Russia or rupee payment area, 15 to 16 per cent with the United States and about 13 to 14 per cent with Japan. Suppose we do not go through the multilateral fora, then these are the countries with which we will have to go for bilateral arrangements and all of them are economically powerful compared to India. Therefore, in the bilateral negotiations arm-twisting could be there and actually it happened in the case of China. That is why China wants to be member of the GATT. In its anxiety to be a member of the GATT it has also amended its patent law, So, have expressed our concern and this is the area where we would like protect our national interests as far as possible. I don't mind if the Members of Parliament express their views very strongly because that will also have some impact. But at the same time we can not completely ignore the reality that in the international fora we are one of the players, we are not 'the player'. Now I come to Special 301.

PROF. SAURIN BHATTACHAR-YA: Are we the actual players or 'reserves'?

SHRI PRANAB MUKHERJEE: No, no, we are players. These things you are telling me for the last 15 or 20 years. When I borrowed money from the IMF, almost in the same language with the same introduction, I was criticised on the floor of this very House.

PROF. SAURIN BHATTACHAR-YA: Today I referred to that.

PRANAB SHRI MUKHERJEE: None of you at that point of time, could believe that a situation may be created where we may not require the last instalment and every time it was pointed out that it was true I agree with the statistics quoted by Mr. Yashwant Sinha in respect of. export asd import imbalance. But there too, you will final that in 1985 our trade gap was about Rs. crores and after moving up and down

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in the terminal year of the Seventh Plan again it came around that. So, there was some pattern. In certain areas, you will notice because of the oil crisis our balance of payments situation is in a delicate stage Whenever there is a major oil crisis it affects our BOP areas. At one point of time 75 per cent of our foreign exchange was spent only import what we used to call three Fs'-food fuel and fertilizer. Now food import is not needed, but fuel and fertilizer are there. For a short while we had the advantage that our import requirement of hydrocar. bon sources of energy come from 65 per cent or 66 per cent less than 50 per cent. But that was for a short while. I think it was possible between 1982 and 1984-85; otherwise that is difficult.

Now coming to the point of India being re-designated as priority foreign country under Special 301, this is for the third consecutive year that this is happening. Now in respect of working out a detailed strategy have not yet announced any punitive action. They have appointed a taskforce. That task-force is going to determine what punitive action they would like to take For example, 1992 they withdrew the GSP and the value was about 60 million US dollars. In other words, Indian exporters those areas had to pay duty worth 60 million US dollars. So far have not heard much from the pharmaceutical industries. So, I think. they have profit and they have been able to absorb it or, perhaps, it may that they are making some consideration and making some balance. whether by making noise for withdrawal of the GSP or continuation of the existing patent law, which would be beneficial to them, I don't know. But we have not heard much noise from that sector when the GSP was withdrawn. Now here too, the GSP was given by the country. These are certain areas where the country can give some facilities and concess-

ions to the developing countries. In our anxiety we should not forget that the USA is a leading partner trade investment. and The USA has the largest investment and technical collaboration with us. As an individual country nearly 16 per cent of our trade is with them Therefore, we have stated our position that the issue should be sorted out at the multilateral level and unilateral action at this stage is not warranted. When the discussions are going at the multilateral level they should not have taken this unilateral action. But the question of retaliation what strategy we are going to adopt or what individual action we are going to take will depend on what punitive actions they are going to take. So far as 1992 is concerned, they with drew the GSP. They did not go be-But are they going yond that have some punitive duty in respect of certain other items? Certain items.

exportable items, they can bear. if you withdraw your GSP on certain items, they cannot bear to that tent because their expors would affeced. Therefore, this is a matter on which I think, we shall have discuss and explore the possibilities of settlement which would help us. I am hopeful that it would be possible to resolve the crisis. I would not say 'crisis'. I shall call it which has been created as a result of that. But it is true. I do agree. It is true that it has emerged scenario is emerging. It is no use telling them in how many areas thev have violated and they have tried to enforce their own national law. Japan can do it because Japan has certain advantages At the same time I can remind my hon friend Mr. Yashwant Sinha-I was an eyewitness-when the question of general capital increase in the Fund-Bank came. wanted to have a higher share in the general capital increase. The USA put pressure to sort out another issue at the multilateral level. Therefore, This cannot be it is not unknown desirable. But this is not

This is not uncommon. Sometimes it happens. We shall have to live with it. In that given situation we have to see how best we can take advantage of it. I don't have the privilege of using very strong words as the hon. Members have. That is why I had to be cautious. I don't know whether it is potent or impotent but the fact is that we have been able to express our views.

SHRI YASHWANT SINHA; You have to be potent on patent.

SHRI PRANAB MUKHERJEE: have to be both I am referring to Mr. Sukomal Sen. He described the statement 'as an impotent statement. That is why I am saying strong words are not going to help us. We have to sort out these issues because certain other countries have been designated. I do hope that would be possible to resolve the issues. At the same time we want to strengthen the multilateral arrangements because from our experiences we have seen, particularly in the case of India which is a founding member of the GATT and all other UN families, that we have received more advantage multilateral from the route bilateral route. With through the these words I thank you. Mr. Vice-Chairman.

PROF. SAURIN BHATTACHARYA: The Minister said in reply to Mr. Siva-ji that we should not forget that the USSR helped us in building our industrial set-up and it is a repayment thereto. My only submission to him would be that it is the dismantler of the USSR who are now receiving the gratitude for that. Perhaps that aspect did not come to Mr. Mukherjee's mind because even later he said, in the present-day context, it is Soviet Russia. It is not Soviet Russia now.

DR. YELAMANCHILI SIVAJI: In the course of his reply, I expected the Minister to settle claims and counterclaims with China so that we can restere our trade of tobacco.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That comes under the Finance Ministry.

SHRI PRANAB MUKHERJEE: I think claims and counter-claims can be settled not compromising our own interest.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at fifteen minutes past eight of the clock till eleven of the clock on Wednesday, the 12th May. 1993.